

# **LOK SABHA DEBATES**

## **(English Version)**

**Third Session**  
**(Thirteenth Lok Sabha)**



*(Vol. IV contains Nos. 1 to 10)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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# LOK SABHA DEBATES

## LOK SABHA

Thursday, March 2, 2000/Phalgun 12, 1921 (Saka)

*The Lok Sabha met at Eleven of the Clock*

[Mr. SPEAKER in the Chair]

[English]

(Interruptions)

MR. SPEAKER : Q. No. 101, Shrimati Sheela Gautam

(Interruptions)

[Translation]

SHRIMATI SHEELA GAUTAM (ALIGARH) : Question No. 101.

SHRI ANANT GANGARAM GEETE (RATNAGIRI) : Mr. Speaker, Sir, I am speaking on a very serious issue that the security provided to the Shivsena supremo Shri Balasaheb Thackrey has been withdrawn ... (Interruption). This is a serious issue... (Interruptions)

MR. SPEAKER : Not now, please speak after question hour.

(Interruptions)

SHRI MOHAN RAWALE (MUMBAI SOUTH-CENTRAL) : Sir, the Maharashtra Government has withdrawn the security provided to the Shiv Sena Supremo Shri Balasaheb Thackrey which is a serious issue...(Interruptions) Directives should be issued to the Maharashtra Government in this regard ... (Interruptions)

[English]

MR. SPEAKER : After the question hour please, not now.

[Translation]

SHRI SURESH RAMRAO JADHAV (PARBHANI) : Sir, the security of Shri Balasaheb Thackrey should be restored, it is a serious issue ... (Interruptions)

MR. SPEAKER : Please speak after the Question Hour.

[English]

MR. SPEAKER : Not now. Please take your seats.

(Interruptions)

MR. SPEAKER : Nothing will go on record.

(Interruptions)\*

MR. SPEAKER : Hon. Members, please understand that this is Question Hour. There is a time to raise this matter.

This is not Zero hour. For how many days can you obstruct the Question Hour in the House ?

(Interruptions)

MR. SPEAKER : What is this ? This is not the time to raise your point.

(Interruptions)

[Translation]

SHRI MOHAN RAWALE : Sir, please let me speak for two minutes... (Interruptions)

MR. SPEAKER : Please sit down now, speak after question Hour.

SHRI SURESH RAMRAO JADHAV : Sir, it is a very serious issue... (Interruptions)

MR. SPEAKER : Not now, please sit down, speak later on.

(Interruptions)

[English]

MR. SPEAKER : I am appealing to all the Members to please take their seats. For how many days have you to lose the Question Hour ? Today is the sixth day. Please try to understand.

(Interruptions)

MR. SPEAKER : I am appealing to you that whatever points you have, you can raise them after the Question Hour, not now.

(Interruptions)

MR. SPEAKER : I think you do not want the Question Hour in this House.

[Translation]

(Interruptions)

SHRI ANANT GANGARAM GEETE : Hon'ble Speaker, Sir, security should be provided to Shri Bala Saheb Thackrey.

[English]

MR. SPEAKER : Are you not interested about the Question Hour ? Please tell me whether you are interested in Question Hour or not.

(Interruptions)

[Translation]

SHRI MOHAN RAWALE : Hon'ble, Speaker, Sir, Security must be provided to the Hindu leader and the Shiv Sena Supremo Shri Bala Saheb Thackrey ... (Interruptions)

[English]

MR. SPEAKER : Are you not interested about the Question Hour ? What is this ? Everyday you are doing like this.

*(Interruptions)*

MR. SPEAKER : I will allow you after the Question Hour. You can raise, after the Question Hour, whatever points you want to submit.

*(Interruptions)*

SHRI K.H. MUNIYAPPA (KOLAR) : Sir, it is a Constitutional matter. The Central Government is also concerned. ...*(Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Mr. Speaker, Sir, ...*(Interruptions)*

SHRI ANIL BASU (ARAMBAGH) : Sir, why has he been allowed ? ...*(Interruptions)*

SHRI PRAMOD MAHAJAN : Sir, I share the concern of the Members about the security of Shiv Sena Pramukh, Bala Saheb Thackrey. I will take up this matter with the hon. Home Minister and enquire with the State Government of Maharashtra as to what exactly has happened. But we wish that all kinds of security must be given to Shri Bala Saheb. ...*(Interruptions)*

MR. SPEAKER : I will allow you after that.

*(Interruptions)*

*[Translation]*

SHRI MOHAN RAWALE : Mr. Hon'ble Speaker, Sir, the Hon'ble Minister of the Parliamentary Affairs Shri Pramod Mahajan gave a statement just now and he has assured us that he will talk to the Hon'ble Home Minister in this regard and bring the issue relating to the security of Shiv Sena Supremo Shri Bala Saheb Thackrey to his notice. In this connection I would like to urge upon him to talk early to the hon'ble Home Minister and inform us. ...*(Interruptions)*

*[English]*

MR. SPEAKER : Shri Madhavrao Scindia, what is your submission ?

*(Interruptions)*

MR. SPEAKER : I have allowed Shri Scindia. You please take your seat.

SHRI MADHAVRAO SCINDIA (GUNA) : Sir, this matter strikes at the very roots of our Constitution and it hits at the very roots of our parliamentary democracy. We have raised it by way of Adjournment Motion. Sir, you, in your wisdom, disallowed it. ... *(Interruptions)* The Government requested and you requested for our co-operation. We co-operated. We ensured that the Railway Budget was undisturbed. We ensured that the General Budget was undisturbed. But everytime we fulfilled our part of the assurances. We are immediately roadrolled afterwards. You disallowed our Adjournment Motion. We accepted that. We have now requested for a discussion under Rule 184. ...*(Interruptions)* Government does not have to resign under Rule 184.

...*(Interruptions)* This issue is so fundamental that we want that one thousand million people of India should know where every individual and every Party stands on this particular issue in Parliament. And that can only be done through a vote and not through airy-fairy speeches or platitudes expressed in the House. Through a vote, let the people of India know where every individual, every Party stand. It should be through a concrete evidence of vote. ...*(Interruptions)* The Government is not threatened. Under Rule 184, the Government does not have to resign. ...*(Interruptions)* But why are they shying away ? ...*(Interruptions)* Let the position of all the parties come in front of the people of India. ...*(Interruptions)* Therefore, this should be discussed under Rule 184. ...*(Interruptions)*

MR. SPEAKER : I have not allowed you.

*(Interruptions)*

SHRI PRAMOD MAHAJAN : Sir, according to the rules, you in your wisdom, ...*(Interruptions)*

*[Translation]*

SHRI VIJAY KUMAR GOEL (CHANDNI CHOWK) : Mr. Hon'ble Speaker, Sir, the hon'ble Member from opposition is wasting the time of the House. It seems to me that no other issue than this is left with my friends from Congress to raise in the House. If they want to raise this issue then they can raise this under the rule 193. ...*(Interruptions)*

*[English]*

SHRI MADHAVRAO SCINDIA : Sir, I would like to remind you that when Shri Narasimha Rao's Government was in a minority, four Adjournment Motions were admitted in spite of the fact that the Government was in a minority. If the Government loses an Adjournment Motion, Government has to resign. Even then four Adjournment Motions were admitted.

But now, you have overruled it. We have accepted it. But you must allow our request for discussion under Rule 184 so that the people of India know what is the position of every political Party in Parliament is on this very fundamental issue which strikes at the roots of our Constitution. ...*(Interruptions)*

MR. SPEAKER : Shri Rupchand Pal, what is your submission ?

*(Interruptions)*

MR. SPEAKER : I have allowed Shri Rupchand Pal.

SHRI RUPCHAND PAL (HOOGHLY) : Sir, we had given notice for discussion under Rule 184 so that we can discuss this R.S.S. issue here and the different political parties can spell out their viewpoints on this very very sensitive and vital national issue. ...*(Interruptions)*

MR. SPEAKER : I allowed Shri Rupchand Pal.

SHRI RUPCHAND PAL : Sir, in the Rule book this provision of Rule 184 is there to discuss only such issues because this is a vital and sensitive issue and the whole nation is eagerly waiting to know the viewpoints of all the political

parties and different representatives whom they have sent to this august House.

Sir, we have fulfilled our task. We have been responsible to respond to the request of this Government regarding presentation of the Budget. ...*(Interruptions)*

*[Translation]*

SHRI PRAKASH PARANJPE (THANE) : It has no bearing on the common man. ...*(Interruptions)* The issue of R.S.S. is not important for the common man. ...*(Interruptions)*

*[English]*

MR. SPEAKER : I have not allowed you. You please take your seat.

SHRI RUPCHAND PAL : We have cooperated in the presentation of Railway Budget and in the presentation of the Union General Budget. We have always been extending our cooperation to the request of this Government and the Chair. The Government does not want to cooperate in running the House. The Government cannot wish away the Opposition of this House. ...*(Interruptions)*

*[Translation]*

SHRI PRAKASH PARANJPE : Mr. Hon'ble Speaker, Sir, these people are creating dramatic scenes. ...*(Interruptions)* Their names would appear in the newspapers. ...*(Interruptions)* We also have to ask something ...*(Interruptions)* We have to talk about budget. ...*(Interruptions)*

*[English]*

MR. SPEAKER : I have allowed him and not you. Please take your seat.

SHRI RUPCHAND PAL : The Government cannot wish away the Opposition of this House. The entire Opposition is present here and insisting on a discussion under Rule 184. Sir, we have given notices. ...*(Interruptions)*

*[Translation]*

SHRI MOHAN RAWALE : Mr. Hon'ble Speaker, Sir, Shri Madhavrao Scindia has asked the first question about the R.S.S. ...*(Interruptions)* The Government could have replied to that ...*(Interruptions)* on sixth they are organising a rally that is why they are politicising this issue.

*[English]*

MR. SPEAKER : This is not proper please. Hon. Members, please take your seats.

*(Interruptions)*

SHRI RUPCHAND PAL : We have been eagerly waiting for your permission of such a discussion under Rule 184, but this Government does not want to run this House and extend cooperation to you, Sir. ...*(Interruptions)*

SHRI PRAMOD MAHAJAN : Sir, the Government consistently is taking a stand that we are ready to discuss any issue and every issue here. ...*(Interruptions)*

MR. SPEAKER : I have allowed the hon. Minister. First, please listen to him. Let him complete please.

*(Interruptions)*

MR. SPEAKER : I have allowed him. Let him complete.

SHRI PRAMOD MAHAJAN : Sir, he wants to speak, but he does not have the courage to listen to me. ...*(Interruptions)* That is his problem, Sir. ...*(Interruptions)*

SHRI MADHAVRAO SCINDIA : Sir, the people should know the stand taken by different parties. So, we want a discussion under Rule 184. ...*(Interruptions)*

SHRI PRAMOD MAHAJAN : Sir, if they want to know the position of different parties, it can be known in any discussion. Sir, you have allowed the discussion under Rule 193. The discussion has already been initiated and it should continue. ...*(Interruptions)*

MR. SPEAKER : Shri Somnath Chatterjee.

*[Translation]*

DR. RAGHUVANSH PRASAD SINGH (VAISHALI) : Mr. Speaker, Sir, due to rigid attitude of the Government the business is not being taken up in the House. ...*(Interruptions)*

MR. SPEAKER : Please take your seat.

*(Interruptions)*

MR. SPEAKER : Please do not speak so loudly.

*[English]*

SHRI SOMNATH CHATTERJEE (BOLPUR) : Mr. Speaker, Sir.

*[Translation]*

SHRI PRAKASH PARANJPE : Mr. Speaker, Sir, They are creating drama in the name of R.S.S. ...*(Interruptions)*

*[English]*

MR. SPEAKER : Hon. Member, I have not allowed you. Please take your seat.

*(Interruptions)*

SHRI SOMNATH CHATTERJEE : Mr. Speaker, Sir. ...

*[Translation]*

DR. VIJAY KUMAR MALHOTRA (SOUTH DELHI) : Mr. Speaker, Sir, none has allowed Pramod Mahajanji to speak here. ...*(Interruptions)* Now when he wants to speak he expects us to maintain silence. ...*(Interruptions)* Let the member of our party may also be allowed to speak here. ...*(Interruptions)*

*[English]*

Let him make his point. ...*(Interruptions)*

[Translation]

SHRI SOMNATH CHATTERJEE : You can speak I will speak afterwards. ...*(Interruptions)*

[English]

SHRI PRAMOD MAHAJAN : Sir, for the last....*(Interruptions)*

[Translation]

SHRI RASHID ALVI (AMROHA) : He is not listening to us and is presenting only his viewpoint. ...*(Interruptions)* Please listen to our view point also. ...*(Interruptions)*

MR. SPEAKER : Please take your seat.

*(Interruptions)*

[English]

SHRI PRAMOD MAHAJAN : Sir, on the day one when this issue came under Adjournment Motion, you, in your wisdom, had disallowed the Adjournment Motion under Rule 56.

Then, the Opposition took a stand that this should be discussed under Rule 184, and the Government took a stand that the Central Government has no role in the decision taken by the Gujarat Government.

SOME HON. MEMBERS : No.

MR. SPEAKER : Shri Munsli, please let him complete.

*(Interruptions)*

[Translation]

KUNWAR AKHILESH SINGH (MAHARAJGANJ, U.P.) : The Government of Gujarat has allowed Government employees to participate in R.S.S. activities. ...*(Interruptions)*

[English]

MR. SPEAKER : Hon. Member, I have not allowed you.

SHRI PRAMOD MAHAJAN : The Government of India has repeatedly made it crystal clear that as far as the Government of India is concerned, we are not allowing the employees of the Government of India to take part in RSS activities. As far as the role of the Government of India is concerned, we made our position crystal clear. ...*(Interruptions)*

SHRI MADHAVRAO SCINDIA : If he is opening this issue, then our arguments also will have to go on record. From the Government side, he wanted to know why we wanted to discuss it under Rule 184. We told him as to why we want to discuss it under Rule 184.

MR. SPEAKER : Let him complete please.

[Translation]

SHRI SHRIPRAKASH JAISWAL (KANPUR) : He is repeating the same point. ...*(Interruptions)*

[English]

SHRI MADHAVRAO SCINDIA : Sir, under Articles 256 and 257, the Government can give a directive to the State Government concerned. There is also a Supreme Court ruling on this.

SHRI PRAMOD MAHAJAN : I am not debating on the merits. I am only saying that this Government took a stand and then, you in your wisdom, Sir, in this very House, disallowed the Motion under Rule 184. ...*(Interruptions)*

SHRI MADHAVRAO SCINDIA : Sir, he is misusing the time. We can also give our opinion as to why we want it under Rule 184. This is not the point. You can guide them. We know more about Constitution than they do.

SHRI PRAMOD MAHAJAN : Sir, the CPI, CPM and the Samajwadi Party gave the notices for discussion under Rule 193, and you allowed the discussion under Rule 193. The discussion has already started in the House, and the speech of Shri Kirli Somaiya is incomplete. So, the Opposition is unnecessarily taking the precious time of the House in disrupting the proceedings. I request the Opposition to allow the discussion under Rule 193, which has already been started in the House. There is no question of turning it into a discussion under Rule 184. ... *(Interruptions)*

SHRI SOMNATH CHATTERJEE : Mr. Speaker, Sir, the intervention of the hon. Minister for Parliamentary Affairs. ...*(Interruptions)*

[Translation]

SHRI VIJAY GOEL : Mr. Speaker, Sir, how business of the House can be conduct in this way. How come that other Members are asked to maintain silence where Somnathji speaks. ...*(Interruptions)*

[English]

MR. SPEAKER : Please understand that he is a senior Member. What is this ?

*(Interruptions)*

[Translation]

SHRI SOMNATH CHATTERJEE : We listened to your viewpoint. ...*(Interruptions)*

[English]

MR. SPEAKER : Please understand that I have allowed him. He is a senior Member.

*(Interruptions)*

MR. SPEAKER : He is a senior Member, and I have allowed him.

*(Interruptions)*

[Translation]

MR. SPEAKER : Please take your seat.

(Interruptions)

[English]

MR. SPEAKER : Hon. Members, please take your seat.  
Shri Somnath Chatterjee.

(Interruptions)

[Translation]

MR. SPEAKER : Mr. Vijay Goel, please take your seat.

[English]

SHRI PRAKASH PARANJPE : They are afraid of RSS.  
...(Interruptions)

[Translation]

SHRI VIJAY GOEL : The time of the House is being  
wasted. They have no other new issue and argument.  
...(Interruptions)

[English]

MR. SPEAKER : Shri Vijay Goel, I have allowed Shri  
Somnath Chatterjee. He is a senior Member, please, do not  
obstruct him.

(Interruptions)

MR. SPEAKER : Please take your seats.

(Interruptions)

MR. SPEAKER : No, no.

[Translation]

It is not good. Please take your seat.

(Interruptions)

SHRI PRAKASH PARANJPE : Except making a noise,  
they are doing nothing. ....(Interruptions)

SHRI SOMNATH CHATTERJEE : The Members wants to  
speak.

[English]

We want a proper opportunity to speak. ....(Interruptions) Is  
it our crime ? ....(Interruptions)

[Translation]

SHRI SURESH RAMARAO JADHAV : People have given  
their verdict on RSS issue in Orissa and Bihar. ....(Interruptions)

[English]

MR. SPEAKER : He is a senior Member. Please respect  
him. What is this ?

(Interruptions)

SHRI SOMNATH CHATTERJEE : Sir, I am sorry I cannot  
match his shouting ....(Interruptions) Sir, since you have called

me, I will not give up my right. ... (Interruptions) There is a  
limit...(Interruptions)

MR. SPEAKER : Hon. Members, please take your seats.

(Interruptions)

SHRI SOMNATH CHATTERJEE : I wish the hon. Minister  
for Parliamentary Affairs had tried to control his supporters.  
... (Interruptions)

SHRI PRAMOD MAHAJAN : How could I control them?  
... (Interruption) Do you want that control ! ... (Interruptions)

SHRI RAJIV PRATAP RUDY (CHHAPRA) : Why can you  
not control them ? ... (Interruptions)

DR. VIJAY KUMAR MALHOTRA : Why can you not  
control your men ? ... (Interruptions)

SHRI SOMNATH CHATTERJEE : That means, we, in the  
Opposition, have no opportunity to speak even... (Interruptions)  
You decide that... (Interruptions) Then let us carry on...  
(Interruptions)

SHRI ANIL BASU (ARAMBAGH) : It cannot go on like  
this... (Interruptions)

MR. SPEAKER : Please go to your seats.

(Interruptions)

11.22 hrs.

At this stage, Shri Anil Basu, Shri Tarit Baran Topdar, and  
some other hon. Members came and stood on the  
floor near the Table.

MR. SPEAKER : This is unfortunate. This is very very  
unfortunate.

(Interruptions)

MR. SPEAKER : Please go back to your seats.

(Interruptions)

## WRITTEN ANSWERS TO QUESTIONS

### Earnings by Indian Airlines

[Translation]

\*101. SHRIMATI SHEELA GAUTAM :

SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of CIVIL AVIATION be pleased to  
state :

(a) the total number of passengers and the quantum of  
luggage brought through international flights by the Indian  
Airlines in the country during 1998-99 and 1999-2000;

(b) the total revenue earned by it;

(c) whether the Indian Airlines is competing satis-  
factorily with other International Airlines;



- (d) if so, the details thereof;
- (e) if not, the reasons therefor; and
- (f) the measures taken by the Government in this regard ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) The total number of passengers and the quantum of luggage (free and excess baggage) brought through international flights of Indian Airlines, and the details of revenue earned thereon, are as under :

Year	1998-99	1999-2000 (upto January, 2000)
1. No. of Passengers (in million)	0.577	0.523
2. Quantum of luggage (free & excess Baggaga) (in tons)	15,504	13,506
3. Total revenue earned (in crores)	435.20	418.44

(c) and (d) Yes, Sir. Market share of passengers carried by Indian Airlines on the routes where it is operating international flights has increased from 23.1% during 1998-99 to 26.1% during 1999-2000 (upto 31st December, 1999).

(e) and (f) Do not arise.

#### Theft of Luggage

\*102 SHRI RAM TAHAL CHAUDHARY : Will the Minister of RAILWAYS be pleased to State :

(a) whether theft of luggage is being committed in trains and at various Railway Stations very frequently;

(b) if so, the details thereof and the compensation paid during each of the last two year, zone-wise;

(c) the number of railway officials against whom action has been taken in this regard zone-wise; and

(d) the steps taken/to be taken to prevent such type of crimes in future ?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) Yes Sir. However, "Policing" being a State subject, the safety and security of passengers and their belongings in the running trains and railway premises is the Constitutional responsibility of the State Government concerned which they discharge through their Government Railway Police (GRP). The cases of crimes on railways are reported to, registered and investigated by the Government Railway Police (GRP).

(b) The information as collected through the Chief Security Commissioners/Railway Protection Force (RPF) of Zonal Railways from the concerned GRP authorities is given in the statement. No compensation is paid on theft of luggage

in passenger's charge whether at Station or on Train. However, Railway officials supplement the efforts of GRP in recovery of stolen personal luggage of passengers; and in many cases such stolen items have been restored to their rightful owners.

(c) Although the responsibility for prevention and detection of theft of luggage personally carried by passengers, is that of State Government concerned, action is initiated against Railway Officials concerned whenever specific charges of dereliction of duty in such cases are brought against them, keeping in view the overall interest of safety and security of passengers. The details of such action initiated is being collected and will be laid on the Table of the House.

(d) In addition to various measure being taken by the GRP to improve the safety and security of the passengers, the Railway administration is taking the following steps to assist GRP :

1. A meeting of Chief Secretaries and Director General of States was convened recently by Minister for Railways. A high level joint Committee of Railways and State Government Officials has been set up to suggest ways and means to improve effectiveness of GRP and RPF in preventing crimes in trains and Railway premises.
2. Anti-social elements are being removed from Railway premises and trains by RPF.
3. Proper watch is being kept by Coach Attendants/TTEs on the passengers entering/detraining from the coaches and the coaches are property locked during their run especially in night hours.
4. FIR forms are made available with the Train Guards/Stations Masters/RPF to facilitate the travelling public to lodge their reports immediately.
5. Sharing of Special Intelligence and Crime Intelligence between RPF and GRP is being done at all levels.
6. Announcement through Public Address system and CCTV at important Railway Stations to alert the travelling passengers against theft of their belongings etc.
7. RPF Assistance posts are provided at important stations to assist passengers in lodging FIRs with Government Railway Police etc.
8. Periodic High Level co-ordination Meetings with Government Railway Police and Local Police are being conducted to analyse the crime position on Railways with a view to take suitable preventive measures.
9. Wherever the State Government wants to establish mobile post in the running trains, necessary facilities like accommodation etc. are being provided.

**Statement**

*Cases of theft of passengers' belongings in running trains and in Railway premises over Indian Railways during the calendar year 1998 and 1999.*

(Railway Zone wise)

Railways	No. of cases during the period	
	1998	1999
Central	1633	1964
Eastern	961	1302
Northern	4367	3266
North Eastern	122	186
Northeast Frontier	113	117
Southern	487	303
South Central	661	676
South Eastern	965	786
Western	3570	1462
<b>Total</b>	<b>12879</b>	<b>12978</b>

[English]

**Output of Ordnance Factories**

\*103 SHRIMATI RANEE NARAH :

SHRI VILAS MUTTEMWAR :

Will the Minister of DEFENCE be pleased to state :

(a) whether Ordnance Factories had worked overtime to double the output during the Kargil crisis;

(b) if so, the normal output of each of these factories and extent to which it has been increased;

(c) whether these Ordnance Factories have started working continuously to fill up the gap of the arms and ammunitions that were exhausted during the Kargil conflict; and

(d) if so, the extent to which the Ordnance Factories have restored their original position of production of arms and ammunitions ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) Defence forces projected enhanced requirement of selected items of ammunition, cables and clothing on Ordnance Factories during Kargil operation. In order to meet the enhanced requirement, concerned Ordnance Factories (OFs) resorted to working over-time and also redeployed the work force. Output of these items consequently increased substantially during 1999-2000 and is expected to be higher than that in 1998-99 by 33% to 900% for ammunition items, 20% to 108% for clothing items and by 76% to 233% for cables.

As a result of this, the overall value of issues of Ordnance Factories to Defence Services is expected to increase by 35.65% during 1999-2000 as compared to the value of issue in 1998-99.

The production level of OFs reached during 1999-2000 will be broadly sustained during the next financial year to take care of the requirement of the Defence forces.

**Committee on Security around Airports**

\*104. SHRI G.S. BASAVARAJ :

SHRI NARESH PUGLIA :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Committee set up in 1984 after an Indian Airlines aircraft was hijacked and its occupants kept hostage for over 48 hours has made certain suggestions to step up security at airports identified as sensitive;

(b) if so, the details thereof; and

(c) the reaction of the Government on each of the recommendations ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir. A Committee headed by Shri M.C. Misra, the then Director General, Border Security Force was set-up in 1985.

(b) The major recommendations made by the Committee are as under :

(i) Setting up of a Central Aviation Security Police for performing security and anti-hijacking functions at the airports.

(ii) Setting up of a Central Aviation Security Directorate under the Ministry of Civil Aviation to deal with all matters pertaining to civil aviation security.

(iii) Setting up of Bomb Detection and Disposal Squads (BDDS) at International and other sensitive airports.

(iv) Imparting basic and refresher training to airport security personnel, airlines staff and other agencies functioning at airports.

(c) The recommendations made by the Committee were considered by the Govt. and the action taken thereon are as under :

(i) Due to financial constraints, it has not been possible to set up a Central Aviation Security Police. However, after the incident of hijacking of IC-814, it has been decided to deploy Central Industrial Security Force (CISF) personnel in place of the State Police for security duties at all operational domestic airports in the first phase. CISF has already taken over the security duties at Jaipur, Guwahati, Vadodara and Port Blair airports.

(ii) A separate Attached Office called Bureau of Civil

Aviation Security (BCAS) under the Ministry of Civil Aviation has been set up.

- (iii) Bomb Detection and Disposal Squads have been set up at Delhi, Mumbai, Calcutta, Chennai and Srinagar airports.
- (iv) Regular training programmes for training of airport security personnel, airlines staff, etc. are being organised by BCAS.

[Translation]

**Voluntary Retirement Scheme in Indian Airlines and Air India**

\*105. SHRI P.R. KHUNTE : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the Indian Airlines and Air India are pressurising their employees to go on long leave and opt for voluntary retirement;
- (b) if so, the reasons therefor and the details of schemes formulated in this regard;
- (c) whether any concrete steps have taken to strengthen the financial condition of Indian Airlines and Air India; and
- (d) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) (a) : No, Sir.

(b) Does not arise.

(c) and (d) Air India has taken following steps to improve its financial performance :

(i) Marketing efforts have been stepped up to generate additional revenue; (ii) Network rationalization and consolidation with emphasis placed on route profitability; (iii) Reduction in expenditure on outside repairs of aircraft by undertaking more in-house repairs; (iv) Several posts of India based officers abroad have been abolished; (v) Freeze on external recruitment in non-operational categories; (vi) Two voluntary schemes have been notified viz. shorter working week scheme and leave without pay/allowances scheme for a period of two years extendable upto five years; (vii) Rolling back of retirement age from 60 to 58 years; (viii) Introduction of Automated Revenue yield Management Systems (ARMS) and curtailment of advertisement and publicity budget.

For improvement of its financial position further, Indian Airlines has also taken various steps such as increased utilisation of aircraft, deployment of capacity on the criteria of economics and traffic demand, marketing initiatives, improvement in customer services and various cost cutting measures to reduce expenditure such as freeze on capital expenditure etc.

[English]

**Implementation of Rural Development Programmes**

\*106 SHRI KODIKUNNIL SURESH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have issued fresh guidelines to the State Governments for effective implementation and proper monitoring of various Rural Development Programmes;

(b) if so, the details thereof; and

(c) the details of findings of various impact assessment studies and concurrent evaluation ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) and (b) The guidelines for various programmes, including the guidelines issued during the year, 1999-2000 for the restructured programmes such as Swarnjayanti Gram Swarozgar Yojana, Employment Assurance Scheme and Jawahar Gram Samridhi Yojana contained provisions for implementation, monitoring and evaluation. These are in the nature of prescription of periodic reports; coordination mechanism of Swarnjayanti Gram Swarozgar Yojana in the form of Block/District/State-level SGSY Committees; and schedules for inspection of works. In addition, this Ministry has also issued guidelines for constitution of Vigilance and Monitoring Committees at the State, District and Block levels, which meet periodically to review the implementation of different programmes.

(c) During the last five years, the Ministry has undertaken concurrent evaluation (CE) of the Integrated Rural Development Programme (IRDP), the Indian Awaas Yojana (IAY) and the Million Wells Scheme (MWS) and has also conducted Nine Impact Assessment Studies. While the reports of CE of the IAY and the MWS are being finalised, the major findings of CE of the IRDP and the Impact Assessment Studies are contained in the statement enclosed.

**Statement**

*Major findings of concurrent Evaluation of Integrated Rural Development Programme (IRDP) conducted during 1995-96.*

1. 72.80% beneficiaries (old and new both) in the primary sector, 78.81% in the secondary sector and 71.82% in the tertiary sector reported the assistance (subsidy plus loan) for purchase of assets as adequate.
2. The average net income of old beneficiaries from IRDP assets was reported to be Rs. 2498/- for all sectors taken together and was Rs. 3328/- for tertiary sector and Rs. 1903/- for primary sector.
3. 94.47% of the old beneficiaries who were productively using the assets reported that their quality was very good or fair.
4. 87.38% of the new beneficiaries reported the asset to be in productive use.
5. 84.96% of old beneficiaries crossed earlier poverty line of Rs. 6400/- while 46.34% of them crossed the revised poverty line of Rs. 11000/.
6. 82.85% of SC old beneficiaries crossed earlier poverty

- line of Rs. 6400/- while 39.12% of them crossed the revised poverty line of Rs. 11000/.
7. 83.06% of ST old beneficiaries crossed earlier poverty line of Rs. 6400/- while 33.65% of them crossed the revised poverty line of Rs. 11000/.
  8. About 40% of the households identified below poverty line in the BPL survey are from Scheduled Castes (SC) (22.35%) and Scheduled Tribes (ST) (17.37%) categories.
  9. Only 26.36% of the beneficiaries were selected by Gram Sabha whereas 55.74% of the beneficiaries were selected by village/block officials.
  10. 21.64% of old and new families reported that school age going children working to support the family.

#### Impact Assessment Studies

##### *Major findings of the Impact Assessment studies are given Below :*

1. Majority of the recipient of assistance for creating assets was earning viable income from the scheme.
2. Increment in employment days and income had resulted in better quantity of meal.
3. Shortage of personel and resources is a major hurdle in implementation of programmes.
4. The target group enjoys better standard of living in the villages which indicates that impact of these programmes has been favourable in the past in raising the standard of living of the poor people.
5. Transparency in selection of beneficiaries, maintenance of records, and maintenance of databases needs improvement.
6. Despite many problems, the poverty alleviation programmes had definitely made an impact. All stakeholders had reported that although piecemeal, the villages had certainly progressed in the past three years, especially due to the creation of community assets like roads, water points, essential buildings like the school, etc. There were reports of increasing affordability for basic necessities and other household expenses. In many cases, the additional income had been diverted to the education of the children. Beneficiaries from the MWS had reported increasing productivity of crops and a rise in agricultural income.
7. Under NOAPS most of the beneficiaries received benefits. 43 per cent of the beneficiaries were women. 40 per cent of the beneficiaries under the scheme said that the pension is not paid regularly.
8. There is a need to have professional and realistic approach for identification of viable projects, be it for the beneficiaries or for the village.
9. Beneficiaries specially under IRDP and DWCRA find

it very difficult to market the products manufactured by them. This is due to lack of quality of the product being manufactured. There is need to adopt appropriate technology to suit rural entrepreneurs and create awareness among the beneficiaries regarding the importance of maintaining the quality.

10. Most of the projects identified under the various programmes suffer mainly due to unscientific way of fixing the project cost.

#### Training to Pilots and Crew Members to Deal with Hijackers

\*107. SHRI AVTAR SINGH BHADANA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether any serious thought has been given by the Government to provide special training to pilots and other crew members, keeping in view the hijacking of planes;

(b) whether Government have invited the suggestions of the retired pilots or appointed any High Level Committee in this regard; and

(c) if so, the details regarding the steps the Government have taken to deal with the hijacking of planes ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) No, Sir. However, Government has an open mind and welcomes suggestions in this regard from all quarters.

(c) The following measures have been taken for the safety of air passengers:

- (i) Deployment of Central Industrial Security Force (CISF) personnel of place of State Police for security duties at the operational airports in a phased manner. The CISF has already taken over the security duties at Patna, Jaipur, Guwahati, Vadodara and Port Blair airports.
- (ii) Frisking of passengers and hand baggage at the time of entry into sterile area has been tightened. Ladder point secondary frisking has been introduced.
- (iii) Strict control on access to the airports is being ensured by comprehensive review of photo-identity cards to restrict the number of pass holders and banning of entry of the visitors upto 31.3.2000.
- (iv) Deployment of sky marshals on flights at random basis as an added safety precaution.
- (v) Raising of the perimeter wall to the prescribed height at all the operational airports.
- (vi) Replacement of old X-Ray machines and installation of new colour X-Ray machines wherever necessary so as to ensure that at least 2 X-Ray machines are available at every point.
- (vii) Modernisation and upgradation of security related technological set up of the airports is being done in a phased manner.

**Development of Airports in North-Eastern States**

\*108. SHRI BHIM DAHAL : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the air facilities in North-Eastern States are very poor;
- (b) if so, the facts thereof;
- (c) whether there is any proposal with the Government for the development of the existing airports and setting up of new airports in the North-Eastern States;
- (d) if so, the details thereof;
- (e) the time by which the work is expected to be completed; and
- (f) the total expenditure involved in these projects ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) to (f) Upgradation of facilities at airports is a continuing process in keeping with the demand from scheduled airlines and availability of resources. During the Ninth Five Year Plan, Airports Authority of India (AAI) has undertaken upgradation of Agartala, Dibrugarh, Dimapur, Guwahati, Imphal, Jorhat, Lilabari, Silchar, Shillong (Barapani), Tezpur airports at an approximate cost of Rs. 379 crores.

2. There is a proposal to construct an airport near Itanagar in Arunachal Pradesh suitable for 50 seater aircraft at an estimated cost of Rs. 50 crores. The site is being finalised in consultation with State Government.
3. An airport at Tura in Meghalaya for 20 seater aircraft is under construction at an estimated cost of Rs. 12.21 crores. The probable date of completion is December, 2000.
4. A new airport at Lengpui in Mizoram has been constructed at an estimated cost of Rs. 97.50 crores and made operational in December, 1998. The terminal building is expected to be completed by December, 2000.

**Accumulation of Spare Parts in Defence Warehouses**

\*109. PROF. R.R. PRAMANIK : Will the Minister of DEFENCE be pleased to state :

- (a) whether the spare parts worth crores of rupees are accumulated in defence warehouses;
- (b) if so, the details of such spare parts, their value and their origin;
- (c) the amount derived out of the sale of these spare parts; and
- (d) the steps taken to ensure that the stock of spare parts is used first before ordering for fresh lots?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) The Armed Forces, Ordnance

Factories and the Defence Public Sector Undertakings carry a large inventory of spares and components running into several lakh categories for the diverse range of equipment, weapons and weapon systems. While these stock of spares are required for meeting the requirements of the Armed Forces for maintenance of the equipment and their repair and overhaul, a fair number of spares also remain in stock as 'insurance' spares. By their very concept, insurance spares like gear boxes, propellers and shafts are specific to a platform/ship which if the contingency of the breakdown does not arise during its life time, would automatically become surplus. The inventory of spares held in the Armed Forces is, need based, as the requirement of spares for Armed Forces is worked out in a scientific manner, through the Annual Provisioning Reviews after taking into account the recommendations of the manufactures, consumption/movement pattern of spares, existing stocks, dues in and other relevant factors. However, even a minor variation in the consumption pattern is likely to result in some over or under provisioning, notwithstanding the most scientific provisioning exercise. Such deviations in consumption pattern are taken into account in the next provisioning Reviews. However, some spares which account for a fraction of the total inventory are declared surplus to the requirements of the Services at the end of their shelf/technical life or on account of technology obsolescence and are disposed of accordingly.

The Army has undertaken the "Computerised Inventory Control Project", a pilot project for online inventory system to computerise its inventory. The Navy has automated its entire procurement process through the creation of a Wide Area Network (WAN) — Integrated Logistics Management Systems (ILMS). Similarly the Indian Air Force has initiated Project 'Inventory Material Management On-Line (IMMOLS)'. On completion of these projects, the Defence Services would have computerised the entire inventory of spares with the attendant economies and efficiency.

**Recommendations of Khanna Committee**

\*110. SHRI VAIKO : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the report on railway safety has been presented by Justice Khanna Committee;
- (b) if so, whether the Commission has recommended the upgradation of signals, telecommunications and track maintenance;
- (c) if so, the amount required to meet the safety norms;
- (d) the manner in which the funds are proposed to be generated; and
- (e) the steps taken by the Government to implement the safety norms as recommended by the Khanna Committee?

THE MINISTER OF RAILWAYS (KUMARI MAMTA BANERJEE) : (a) Yes, Sir. The Railway Safety Review Committee set up under the chairmanship of Justice H.R. Khanna, a retired Judge of Supreme Court, has submitted Part-I of their report. Part-II of their report is yet to be received.

The Part-I of the report (both English and Hindi versions) will be laid in Lok Sabha during the current session.

(b) to (d) In Part-I of the report, the Committee has made 150 recommendations on different aspects of railway working. The committee has recommended provision of technical aids costing Rs. 2727 crores and renewal of assets costing Rs. 15,000 crores, besides other recommendations for which no financial repercussions have been given. The provision of technical aids and renewal of assets includes signalling, telecommunication and track maintenance.

It has also been suggested by the Committee that Central Government should provide a one time grant of Rs. 15,000 crores to the Railways so that arrears in renewals of vital safety equipment are wiped out within a fixed time frame. The provision of safety equipments/systems will depend upon the availability of funds either through grant from the Central Government or by means of internal generation of resources by Railway.

(e) Although, Indian Railways have not received any specific grants on the basis of the recommendations of the Railway Safety Review Committee, efforts have been made to suitably enhance the outlay of safety related items in the next years budget within the constraints of available resources.

The budget proposals for 2000-2001 presented before Lok Sabha on 25<sup>th</sup> February carry a proposed outlay of Rs. 2,000 crore on track renewals, which is about 27% higher than the revised outlay during the current year. Similarly, signals and telecommunications, another safety item carries a proposed outlay, which is about 26% higher than the revised outlay in the current year. Action on implementing the recommendations of the Railway Safety Review Committee will continue to be taken depending on availability of resources with due priority.

#### **Estimated Profits of AIR India**

\*111. SHRI MADHAVRAO SCINDIA :

SHRI SUSHIL KUMAR SHINDE :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the projected growth of air traffic, passenger and cargo of Air India for the year 2000-2001;

(b) actual physical and fiscal achievement of air traffic made by the Air India during the current year;

(c) the measures being adopted for achieving the projected growth; and

(d) the estimated profit/loss to be incurred by Air India during 1999-2000 and the contemplated profit and other targets for 2000-2001?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) The emphasis in years 2000-2001 is on improvement and rationalisation of its operation, generating greater efficiencies and increasing over all load factor.

(b) During the April/November, 1999 period. Air India achieved a passenger load factor of 68.8% and an over all load factor of 63.8%. It incurred a loss of Rs. 44.93 crores.

(c) The measures being adopted for achieving the projected growth are as under :

- Redeployment of capacity on more profitable routes.
- An increase in the seating capacity of the B747-400 aircraft by adding more Economy class seats.
- Reduction in staff strength in India and abroad through rollback of retirement age of 58 years and implementation of schemes such as Shorter Working Week, Leave without pay, Staff, redeployment to operational areas etc.
- Disinvesting its holding in the wholly owned subsidiary Hotel Corporation of India Limited.
- Selling its surplus and ageing B747-200 aircraft.
- Introduction of Automated Revenue Management Systems (ARMS) and curtailment of advertisement and publicity budget.

(d) As per the revised budget estimate for the year 1999/2000, AI's net loss is estimated to be Rs 146.18 crores (Prov.). Budget estimates for 2000-2001 are yet to be finalised by Air India management.

#### **Implementation of Safety Measures**

\*112 SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Comptroller & Auditor General of India has pointed out that proposals regarding safety measures remain on paper;

(b) if so, whether according to his observation, status of four important aids identified by various committees over the past 20 years has not been fully implemented so far;

(c) if so, the reason therefor;

(d) the officials held responsible for not implementing these four important safety measures; and

(e) the action taken against guilty officials ?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE) : (a) and (b) Although the Comptroller & Auditor General of India in his Report No. 9 of 1999 has pointed out that 4 important safety aids have not been fully implemented, the CAG has not stated in his Report that the safety measures remain on paper.

(c) to (e) Introduction of safety equipment is a time consuming process. Fool proof, piffer-proof and time-tested technology is first tried out on a limited scale on trail basis. After field trials are found to be successful, the equipment/technology are cleared for implementation. Depending upon availability of funds and inter-se-priority, these projects are implemented progressively. However, special thrust has been given to Track

Circuiting, Auxiliary Warning System, Train Actuated Warning Devices and Train Radio Communication. Safety is the end product of combined efforts made by all constituent departments involved in train operations. No individual responsibility can be fixed for delay in introduction of safety equipment.

[Translation]

#### Incomplete Railway Projects

\*113. SHRI RAVINDRA KUMAR PANDEY :

SHRI HARIBHAU SHANKAR MAHALE :

Will the Minister of RAILWAYS be pleased to state :

(a) the details of such railway projects which have not

been completed within the time schedule along with the reasons therefor;

(b) the cost overrun in respect of the projects running behind their respective targetted time schedule, project-wise; and

(c) the present position of the above projects, Project-wise

THE MINISTER OF RAILWAYS (KUMAR MAMATA BANERJEE) : (a) to (c) Targets for completion of rail projects are fixed on an annual basis based on availability of resources. Details of the projects targeted for completion in current year (1999-2000), are as follows:

Name of Project	Present Status.
1	2
<b>New Line</b>	
Kashinagar - Kaddweep New line	Likely to be completed only by June, 2000, due to delay in land acquisition
Bongaon-Petrapole New line	Completed
Goalpara-Kamakhya New Line	Completed
Peddapally-Karimnagar New line	Expected to be completed by 31.3.2000
Jaruri-Banspani New Line	Likely to be completed only by June, 2000 due to delay in land acquisition
Kapadvanj-Modasa New line	Will be completed by June 2000 due to non availability of rails.
<b>Gauge Conversion</b>	
Pandharpur-Kurduwadi	Expected to be completed by 31.3.2000
Nonera-Seoni	Expected to be completed by 31.3.2000
Kashipur-Lalkuan	Expected to be completed by 31.5.2000 due to law and order problems.
Mudkhed-Adilabad	This project has been delayed. The work is being done under BOLT and is now expected to be completed only by March 2001 due to problems of finance which have now been settled.
Arakkonnam-Chengalpattu	Completed
Yellahanka-Yaswantpur	Completed
Lakshmantirtha bridge diversion on Mysore-Hassan line	This project has been delayed due to contractual problems and is now expected to be completed after about one year.
Morbi to Maliya Miyana and Dahesana to Navlakhi	Completed
Dharangdhara-Kuda	This project has been delayed due to non availability of funds from the co-sharers. Now expected to be completed by Dec, 2000.
Gandhidham-Bhuj	This project has been delayed due to non availability of rails. This is now expected to be completed by June 2000.

All these projects were slated for completion by March 2000 but some of these have been delayed by a few months

only. Since all the material had been arranged and contracts were already in force, there will be no cost overrun on this account.

[English]

**Security Officer at Kathmandu Airport**

\*114 SHRI M.V. CHANDRASHEKHARA MURTHY:

SHRIMATI SHYAMA SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have decided to impress upon Nepal Government to permit Indian Airlines to depute on duty a security officer at Kathmandu Airport for supervising its flight arrangements etc.;

(b) if so, whether the Government have received any positive response from the Nepal Government in this regard; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) Yes, sir.

(b) and (c) His Majesty's Government of Nepal have assured the Government of India that they are taking measures to enhance security at the Tribhuvan International Airport on a priority basis.

**Acquisition of Advanced Jet Trainer**

\*115. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of DEFENCE be pleased to state:

(a) Whether attention of the Government has been drawn to the News-item captioned "MPs cry foul over proposed AJT deal" appearing in the 'Hindustan Times', dated January 20, 2000;

(b) if so, whether the Government have since considered the suggestions made by some Members of Parliament in regard thereto; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Yes, Sir.

(b) and (c) Government have considered the suggestions made by some Members of Parliament. A presentation has since been made to the Standing Committee on Defence on the present status of the programme of induction of Advanced Jet Trainer (AJT). The Hon'ble Members have been apprised that the Indian Air Force has carried out technical appraisal of the various AJTs available and have found Hawk of United Kingdom and Alpha Jet of France the most suitable options to meet the requirements of the IAF.

**Mobilisation of Funds**

\*116. SHRI ANNASHEB M.K.PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have announced several major policy decisions on the eve of new millennium ?

(b) if so, the details thereof alongwith financial implications thereof; and

(c) the rate of return on several on-going major projects which are languishing in implementation for want of financial support and the policy of the Government in this regard?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) and (b) Yes, Sir. The details are available in the Budget Document tabled on the floor of the House.

(c) Railways have two types of projects under implementation. First, those which are required for enhancing commercial prospects of Railways and second, those projects which are desirable in the interest of social and economic development of the country. While in case of first category of projects, rate of return is usually high, in respect of those of category two, rate of return is often very low or negative. Indian Railways do not run strictly on commercial terms and, therefore, the projects with low or negative rate of return also have to be accommodated and executed in phases based on availability of resources on year to year basis in the interest of rural, remote, and backward areas.

Within the constraints of availability of financial resources, Railways make best efforts to progress all the on-going projects. However, the pace of progress of various projects vary on the basis of various technical, non-technical, and logistical factors, including funds constraints.

**Fencing of Railway Lines**

\*117 SHRIMATI D.M. VIJAYA KUMARI Will the Minister of RAILWAYS be pleased to state:

(a) whether the work of barbed wire fencing of Railway passing through sensitive areas like Jammu to Punjab, Rajasthan and Assam is proposed to be undertaken to prevent/counter terrorist attacks;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) and (b) State Government of Jammu & Kashmir had asked Railways to examine possibility of providing fencing on both sides of Railway track from Jammu to Ghagwal for security reasons. Proposal to provide this fencing at an estimated cost of Rs. 12.90 crores has been sent to J & K Govt. for their acceptance. As regards the fencing of Railway lines in Punjab, Rajasthan and Assam, there is no such proposal at present.

(c) Work will be taken up from Jammu to Ghagwal after it is sanctioned by J&K Govt. and necessary funds provided by them.

[Translation]

**Tourism Offices Abroad**

\*118 SHRI ARUN KUMAR:

SHRI NAVAL KISHORE RAI:



Will the Minister of TOURISM be pleased to state:

(a) the amount paid by way of salary, allowances etc. to the employees and the miscellaneous expenditure incurred on the tourist offices located in foreign countries; and

(b) the performance of these offices in attracting foreign tourists vis-a-vis their expenditure?

THE MINISTER OF TOURISM AND CULTURE (SHRI ANANTH KUMAR): (a) During the financial years 1997-98 and 1998-99 the expenditure by way of salaries etc. incurred on Government of India Tourist Offices overseas is mentioned below:

(Rs. in crores)

Year	Salary	Other Establishment Expenses
1997-98	4.78	6.10
1998-99	6.37	6.91

(b) The Overseas Offices play an important role in promoting tourism to India. The tourist arrivals increased from 16,77,508 in 1991 to 24,81,928 in 1999. The growth in 1999 is 5.2% higher than 1998.

[English]

#### Recommendations of National Security Council/ Advisory Board

\*119. SHRI KAMAL NATH:

DR. V. SAROJA:

Will the Minister of DEFENCE be pleased to state:

(a) the composition and functions of the National Security Council and its Advisory Board along with their terms of reference separately;

(b) whether the Board has recommended an increase in country's defence budget;

(c) if so, the extent of increase recommended and accepted;

(d) the number of meetings held by the Council and the Board since their inception;

(e) the broad outlines of the suggestions made therein separately; and

(f) the follow-up action taken thereon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (f) The National Security Council was formally set up on April 16, 1999. It consists of the Prime Minister as the Chairman and Ministers of Home Affairs, Defence, External Affairs, Finance and the Deputy Chairman, Planning Commission as its Members.

2. The National Security Council advises the Government on external security environment and threat

scenario; security threats involving atomic energy, space and high technology; trends in the world economy and economic security threats in the areas of energy, foreign trade, food, finance and ecology; internal security, including counter-insurgency, counter-terrorism and counter-intelligence; patterns of alienation emerging in the country, especially those with a social, communal or regional dimension; security threats posed by trans-border crimes such as smuggling and traffic in arms, drugs and narcotics; and co-ordination in intelligence collection and tasking of intelligence agencies so as to ensure that intelligence is focussed on areas of concern for the nation.

3. The National Security Advisory Board (NSAB) consists of a Convenor and other persons of eminence outside the Government with expertise in the fields of foreign affairs, external security, defence and Armed Forces, strategic analysis, economics, science and technology, internal security, and related areas. The Board advises the Council on such issues relating to national security that may be referred to it by the Council.

4. The Members of the National Security Advisory Board interacted with the Prime Minister in a meeting held on 8.6.1999 at which members of the National Security Council and the Strategic Policy Group were also present. The NSAB had thirteen plenary sessions and its subgroups held nearly eighty meetings. In addition, the NSAB interacted with a number of experts in separate meetings. Two documents relating to a Draft Paper for India's nuclear Doctrine and a Strategic Defence Review were produced by the NSAB.

5. The National Security Council and its sub-structures provide an effective channel for integrated thinking and coordinated application of political, military, diplomatic, scientific and technological resources of the State to protect and promote national security goals and objectives. As part of the Strategic Defence Review, the NSAB also recognised the necessity of enhancing the defence expenditure while keeping it at a level which the economy can sustain.

6. The inputs generated through the NSC and its sub-structures as a result of inter-Ministerial coordination and integration of views from both within the Government and experts outside the Government are taken into account while formulating National security policies and making budgetary allocations for Defence by the Government.

#### Occupancy Rate in Hotels

\*120. SHRI SUBODH MOHITE: Will the Minister of TOURISM be pleased to state:

(a) whether the I.T.D.C. hotels registered low occupancy rate for third year in succession;

- (b) if so, the reasons therefor;
- (c) whether the ITDC proposes to sell some of its hotels to private sector;
- (d) if so, the details thereof; and
- (e) response received from the private sector in this regard?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR): (a) and (b) Yes, Sir. The Annual occupancy of ITDC hotels has gone down from 49% during 1996-97 to 37% in 1998-99. This is mainly due to:

- (i) Decline in Business Tourist Traffic.
- (ii) Devaluation of currency of Far-East countries making that destination cheaper.
- (iii) Price under-cutting by private sector.

(c) to (e) The main recommendations of the Disinvestment Commission are as under:

- (i) Hotels situated in prime locations like Delhi and Bangalore may be handed over to established hotel chains through a competitive bidding process to be run on a long term structured contract on lease-cum-management basis.
- (ii) Other hotels may be de-merged into separate corporate identities and the disinvestment in the new companies will be through sale of 100% Government shareholdings in them.

The Government has accepted the recommendations of the Commission.

#### Purchasing of Items from Manufacturers

1117. SHRI RAMSAGAR RAWAT: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the answer given on December 23, 1999 to Unstarred Question No. 3586 and state the reasons, the NCCF has failed to make purchases from the manufacturers of repute despite directions from the Department of Personnel and Training and their assurance to review of existing procedure of purchases?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : The NCCF is an autonomous cooperative organization having its own Board of Directors to take decision on the business and administrative matters. The Government of India do not interfere in such matters. The NCCF has, however, informed that they are purchasing most of the branded items from the manufacturers/distributors. Only such items, for which the NCCF does not have any arrangement with the manufacturers/distributors, are purchased from suppliers registered with NCCF after ensuring their rates and quality. The NCCF has further informed that supply arrangement made by them is reviewed periodically and corrective steps, wherever necessary, are taken to ensure supply of quality

goods at competitive prices.

[Translation]

#### Contract for Transportation of New Army Vehicles

1118. SHRIMATI JAYASHREE BANERJEE: Will the Minister of DEFENCE be pleased to state:

- (a) whether contract is awarded for transportation of new army vehicles;
- (b) if so, the amount of contract spent during the last three years;
- (c) whether the Army has shortage of drivers which result in awarding contracts of transportation; and
- (d) if so, the details thereof and steps taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) to (d) The Army vehicles are being procured from the three sources viz. Ordnance Factory Board (OFB), Bharat Earth Movers Ltd. (BEML) and Trade (Private Sector). Vehicles from all the sources are required to be transported to the consignee depots by the suppliers.

Vehicles from private vendors are transported under their own arrangements as per the terms and conditions of the contracts to the consignee depots.

The vehicles from BEML are transported to the consignee depots on Military Credit Note (MCN) by Rail. In case of OFB, majority of the vehicles are transported by Rail on Military Credit Note, while some vehicles are also transported by road under arrangements of the OFB.

In view of above, Army drivers are not utilised for the purpose.

[English]

#### Standard of Security Arrangements at Airports

1119. SHRI A. NARENDRA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether security arrangements at the Indian airports are at par with the airports of the developed countries;
- (b) if not, the reasons therefor; and
- (c) the efforts being made to raise the security arrangements at par with the airports of developed countries?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) to (c) Security arrangements at airports in India are in accordance with the standards and recommended practices laid down in Annex 17 to the Convention on International Civil Aviation (Chicago) 1944 and the International Civil Aviation Organisation Security Manual.

#### Imported Diesel Locomotives

1120. SHRI MOHAN RAWALE: Will the Minister of RAILWAYS be pleased to state:

(a) Whether imported diesel locomotives have joined the fleet of Indian Railways in the recent past; and

(b) if so, the number thereof and the cost of each loco?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH): (a) Yes, Sir.

(b) 21 nos. of diesel locomotives (13 fully assembled and 8 in partially knocked down condition) were imported from M/s General Motors/USA at an average FOB cost of US\$ 1894170.00 (Rs. 8.10 crores) for each loco.

#### Development of Tourism in Chandigarh

1121. SHRI PAWAN KUMAR BANSAL : Will the Minister of TOURISM be pleased to state:

(a) whether Chandigarh has a great potential for development as a major tourist place; and

(b) if so, the steps proposed to be taken in this regard?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR): (a) and (b) Development of tourism in places of tourist importance is primarily undertaken by the State/U.T. Governments. However, Ministry of Tourism strengthens their efforts by providing financial assistance for projects/schemes prioritised in consultation with them. Accordingly, for the year 1999-2000, 8 projects/schemes for an amount of Rs. 282.00 lakhs have been identified for development of Tourism in Chandigarh.

[Translation]

#### Rural Sanitation Programme

1122. DR. M.P. JAIWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether any proposals for Rural Sanitation Programme have been received from the Government of Bihar;

(b) if so, the details thereof;

(c) the number of proposals out of them cleared for the year 1999-2000; and

(c) the details of rural sanitation programme being implemented in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA): (a) to (c) Two project proposals for the districts of Vaishali and Dhanbad have been received during 1999-2000 from the Government of Bihar for the implementation of the Total Sanitation Campaign (TSC) under the Rural Sanitation Programme. The proposals include construction of individual household latrines, sanitary complexes for women, school sanitation, etc. The proposals have been approved for a total cost of about Rs. 22.38 crore and Rs. 14.27 crore respectively for Vaishali and Dhanbad districts.

(d) Information is being collected and will be laid on the Table of the House.

#### Lifting the Interior Look of the Aircraft

1123. SHRI SATYANATH CHATURVEDI: Will the Minister

of CIVIL AVIATION be pleased to state:

(a) whether Indian Airlines have decided to bring about changes in the interior decoration of its fleet so that it may have some novelty;

(b) if so, the details thereof; and

(c) the total estimated expenditure that is likely to be incurred thereon?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) and (b) Indian Airlines has carried out cabin refurbishment of its A 300 and B 737 aircraft fleet to provide cabin interior with pleasant and clean ambience.

(c) The expenditure on the refurbishment of these aircraft is around Rs. 3.5 crores.

[English]

#### Regularisation of Casual Labour

1124. SHRI M.K. SUBBA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of contract labourers working on the Northeast Frontier Railway for more than two years, with statutory break in service; and

(b) the number of such labourers whose services were regularised during each of the past five years in Northeast Frontier Railway?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH): (a) and (b) There is no contract labourer on Northeast Frontier Railway. However, 2975 casual labourers who were on roll as on 30.04.1996 on Northeast Frontier Railway have all since been regularised. Year-wise details regarding the number of such casual labourers regularised during each of the past five years is being collected and will be laid on the table of the Sabha.

#### Employment under EAS

1125. SHRI T. GOVINDAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of un-employed who got employment through Employment Assurance Scheme during the last three years, State-wise; and

(b) the estimated number of beneficiaries could be benefited during 2000-2001?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA): (a) A statement showing State-wise details of employment generated under Employment Assurance Scheme during the last three years is enclosed.

(b) The number of beneficiaries that can be benefited during 2000-2001 will depend on approved allocation of EAS.

Statement		[Translation]		
Sl. No.	Name of the State/UT	Employment Generated (Lakh Mandays)		
		96-97	97-98	98-99
1	2	3	4	5
1	Andhra Pr.	437.35	488.26	370.67
2	Arunachal Pr.	39.05	43.66	38.29
3	Assam	162.38	207.76	147.40
4	Bihar	324.49	420.45	400.89
5	Goa	0.00	2.92	2.66
6	Gujarat	122.98	92.71	63.07
7	Haryana	24.10	20.18	18.02
8	Himachal Pr.	13.44	35.65	35.45
9	J&K	91.64	132.17	69.37
10	Karnataka	314.18	349.41	292.41
11	Kerala	28.76	47.26	55.75
12	Madhya Pr.	379.22	447.46	429.43
13	Maharashtra	309.72	363.24	205.62
14	Manipur	16.72	15.38	16.97
15	Meghalaya	5.90	7.72	10.34
16	Mizoram	32.26	17.88	19.56
17	Nagaland	72.65	104.54	51.59
18	Orissa	439.36	382.14	340.14
19	Punjab	NR	4.55	19.74
20	Rajasthan	212.65	250.06	209.61
21	Sikkim	4.45	7.41	8.20
22	Tamil Nadu	468.42	558.28	457.09
23	Tripura	44.73	54.46	40.86
24	Uttar Pr.	319.94	522.76	754.31
25	West Bengal	162.76	138.6	105.26
26	A & N I.	0.32	0.14	0.45
27	D & N H.	0.47	0.72	0.13
28	Daman & Diu	0.02	0.37	0.03
29	Lakshadweep	2.06	1.46	1.62
30	Pondicherry	NR	0.14	0.38
Total		4030.02	4717.74	4165.31

[Translation]

#### Implementation of Edible Oil Packaging (Regulation) Order

1126. SHRI TUFANI SAROJ: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the State Governments have implemented the Edible Oil Packaging (Regulation) Order;

(b) if not, the reasons therefor;

(c) the time by which they will implement the same ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) to (c) As per the information available, a number of State Governments namely, Government of Delhi, Tamil Nadu, Orissa, Karnataka and Pondicherry have started implementation of the Edible Oils Packaging (Regulations) Order, 1998 fully or partially. No time limit has been set for the States to implement the Order.

#### Entry Passes at Airports

1127. SHRI RAMDAS ATHAWALE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Hawai Adda Par Parijano Ke Liye Praveshy Patra Banane Mein Kayade Kanoon Ki Andekhi' appearing in Dainik Jagran, New Delhi, dated January 2, 2000;

(b) if so, the details thereof;

(c) whether it has been got investigated;

(d) if so, the details thereof; and

(e) the reaction of the Government thereon?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) The thrust of the news item is on the entry passes issued to a large number of relatives of passengers some of whom were not even related to them.

(c) No, Sir.

(d) Does not arise.

(e) In the surcharged atmosphere, the possibility of entry passes having been issued to some undeserving persons cannot be discounted.

#### Amendment in Panchayati Raj Act

1128. PROF. RASA SINGH RAWAT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government propose to amend the Panchayati Raj Act; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) and (b) The Panchayati Raj Acts being State legislations, there is no such proposals under the consideration of the Union Government.

[English]

**Purchase of A.T.V. .**

1129. SHRI SURESH RAMRAO JADHAV: Will the Minister of DEFENCE be pleased to state:

(a) whether All Terrain Vehicles (ATVs) have been purchased to enable the army to effectively patrol the Line of Control in Ladakh Region;

(b) if so, the details thereof; and

(c) the steps taken to make available these ATVs to the troops in Kargil soon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) A contract for procurement of 10 ATVs has been signed to provide logistic support to troops in Snow bound areas. Out of these, 3 ATVs have been delivered so far and the remaining 7 ATVs are expected to be delivered in April, 2000. The delivered ATVs have been deployed in support of troops in Kargil.

[Translation]

**Construction of Goods Shed at Murena**

1130. SHRI ASHOK ARGAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the goods shed at Murena railway station in the central zone is quite small and inadequate;

(b) whether there is any proposal to construct a new goods shed at Sikaroda station; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH): (a) No, Sir. Morena station has half rake point goods shed and is open for wagonload and trainload traffic having capacity of 20 Box wagons on single line. In addition, 12 Box wagon capacity is available on open shed platform.

(b) No, Sir.

(c) Does not arise.

[English]

**Air Services between Mumbai and Bangalore**

1131. SHRI CHANDRAKANT KHAIRE : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have received any representation regarding starting of Air-Services between Mumbai and Bangalore;

(b) if so, the details thereof; and

(c) the decision taken by the Government thereon?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) No, Sir. Following scheduled air services are already available between Mumbai and Bangalore :

Indian Airlines : 4 flights daily

Jet Airways : 2 flights daily

Sahara Airlines : 2 flights daily

**Survey of Railway Line in Himachal Pradesh**

1132. SHRI BIKASH CHOWDHURY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of Railway Projects surveyed in Himachal Pradesh so far since independence;

(b) The details of projects out of them implemented so far;

(c) the details of projects under survey at present; and

(d) the time by which the survey work of the projects is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) The details of Railway projects surveyed in Himachal Pradesh since independence are given below:

(i) Ropar - Una.

(ii) Jawanwal Shahr-Guler(realignment)

(iii) Nangal Dam - Talwara

(iv) Jagadhari-Paonta Sahib-Rajban

(v) Kalka - Tipta

(vi) Bhanupali - Bilaspur-Rampur Bushahar

(vii) Bhanupali-Bilaspur-Beri

(viii) Kalka - Kamli (Parwanoo)

(ix) Joginder Nagar - Mandi

(b) (i) Ropar to Una: Since opened for traffic.

(ii) The work on Una-Talwara (part of Nangal Dam - Talwara) section is in progress.

(ii) Kalka - Kamli (Parwanoo) : Final location survey has been taken up. This will be followed by land acquisition and work will be taken up once land becomes available.

(c) and (d) The following two surveys are in progress in the State of Himachal Pradesh :

(i) Reconnaissance Engineering-cum-Traffic Survey for a new broad gauge line from Hoshiarpur to Una. The survey is targeted for completion by 31.3.2000.

- (ii) Preliminary Engineering-cum-Traffic Survey for gauge conversion of Pathankot-Joginder Nagar (Kangra valley rail line) with extension of broad gauge line from Joginder Nagar to Bhanupali via Mandi-Bilaspur. The survey is targeted for completion by 31.1.2001.

#### Railway Projects for North-East

1133. SHRI AMAR ROYPRADHAN: Will the Minister of RAILWAYS be pleased to state:

- (a) whether the conversion work of New Jalpaiguri-New Bongaigaon Railway line has been started;
- (b) if so, the funds allotted during 1999-2000 and progress made so far and the time by which it is likely to be completed; and
- (c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) Rs. 69 crores. Earthwork and bridge work have been taken up. This is an operationally required project which is being executed on high priority. Firm target date of completion has not yet been fixed.

- (c) Does not arise.

#### Pension to Ex-Servicemen from Govt. Treasuries in U.P.

1134. MAJ. GEN. (RETD.) B.C. KHANDURI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Union Government are aware that the Government of Uttar Pradesh has discontinued disbursing pensions to ex-servicemen from the Government Treasuries and that ex-servicemen particularly in Uttaranchal area, have not received their pensions for the last four to five months;

(b) if so, the reasons therefor and the remedial steps taken in regard thereto;

(c) whether the current procedure of disbursing pension has resulted in abnormal delay and extreme hardship to the ex-servicemen; and

- (d) if so, the steps taken to resolve this issue promptly?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES): (a) No, Sir. Government of Uttar Pradesh has not discontinued disbursing pension to ex-servicemen from the Government Treasuries. Regular payments are being made to ex-servicemen in U.P. including Uttaranchal area.

- (b) Does not arise.
- (c) No, Sir.
- (d) Does not arise.

#### Vacant Posts of Khalasi

1135. SHRI RAVI PRAKASH VERMA :

SHRIMATI REENA CHOUDHARY:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of posts of Khalasi lying vacant at Kheri (Lakhimpur), Lucknow, Kanpur, Shahjahanpur, Gonda and Monkapur Junctions for the last two years; and

(b) the time by which the above vacant posts are likely to be filled up?

THE MINISTER OF STATE IN MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH): (a) and (b) The information is being collected and will be laid on the table of the House.

#### Construction of Yatri Niwas

1136. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways propose to build more Yatri Niwas in the country; and

- (b) if so, the details thereof, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH): (a) and (b) Yes, Sir. 100 stations of tourist interest on Indian Railways have been identified for the construction of Budget Hotels/Rail Yatri Niwas. Location wise statement is attached. Project of additional Yatri Niwas/Hotels will be taken up by Indian Railways Catering and Tourism Corporation through private participation and not through funding by the Railways.

#### Statement

##### Railway Hotels-Proposed Locations

Railway	Location
1	2
Central	Agra Cantt, Mumbai, Jalgaon, Jhansi, Lonavala, Pune, Sanchi, Gwalior, Bhopal, Wardha, Mathura, Matheran, Nagpur, Solapur
Eastern	Gaya, Howrah, Nalanda, Patna, Bolpur
Northern	Amritsar, Dehradun, Haridwar, Jaisalmar, Jammu Tawi, Lucknow, New Delhi, Rishikesh, Varanasi, Allahabad, Bikaner, Chandigarh, Delhi (Okhla), Jodhpur, Kurukshetra, Patiala, Shimla, Solan
North Eastern	Balrampur, Gorakhpur, Naugarh, Rajgir, Raxaul, Sarnath, Katgodam,
Northeast Frontier	Barpeta Road, Darjeeling, Guwahati
Southern	Bangalore, Cochin, Kanchipuram, Mysore, Chennai Central, Chennai Egmore, Madurai, Pondicherry, Tanjavur, Tiruchurapalli, Trivendrum, Rameswaram, Udaga-mandalam, Chidambaram, Kodai-kanal RD., Kottayam, Pichavaram,

1	2
South Central	Aurangabad, Bijapur, Hospet, Madgaon, Secunderabad, Talguppa, Badami, Tirupati, Warangal,
South Eastern	Bhubaneswar, Puri, Ranchi, Cuttack,
Western	ABU Road, Agra Fort, Ahmedabad, Bharatpur, Chittaurgarh, Dadar, Indore, Jaipur, Palitana, Sasingir, Udaipur, Veraval, Ajmair, Alwar, Bhuj, Bhavnagar, Dwarka, Jamnagar, Kota, Sawal Madhopur, Surat, Vadodara, Porbandar.

#### Decline in Demand of Palm Oil

1137. SHRI KIRIT SOMAIYA : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the demand for palm oil from various States for PDS has come down in December, 1999 and January, 2000;

(b) if so, whether it has created a huge inventory problem for imported "RBD Palm Oil" for the State Trading Corporation; and

(c) if so, the steps, the Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) to (c) The offtake of edible oils by the State Governments for distribution under the Public Distribution System, has come down over the last few months. The STC has a stock of 35565 tonnes as on 24th February, 2000. This is held on Government account. Government is closely monitoring the prices and availability of edible oils in the country, for which purpose their import has been undertaken by Government through STC.

[Translation]

#### International Airport Near Navi Mumbai (Panvel)

1138. SHRI RAMSHETH THAKUR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government propose to construct an international airport near Navi Mumbai, particularly around Panvel area;

(b) if so, whether the Government have set up a Committee in this regard;

(c) if so, the details of the Committee;

(d) whether any person has been nominated to represent the people of Panvel area who are likely to be affected by this project; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (e) A Committee has been constituted in

November, 1997 under the Chairmanship of Chairman, Airports Authority of India to examine the need and location for the second international airport at Mumbai. The Committee consists of representatives of State Government of Maharashtra and eminent citizens of Mumbai.

[English]

#### Opening of Small Airports for Operation

1139. SHRIMATI GEETA MUKHERJEE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government are considering to open up various closed small airports in different States for private operators to operate and fly small aircraft;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) Airports would be made operational as and when airlines intend to operate air services.

#### Sick Sugar Factories

1140. SHRI SHIVAJI MANE: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a large number of sugar factories are sick in the country;

(b) if so, the details thereof, State-wise; and

(c) the steps taken by the Government to revive sick factories and to rehabilitate the workers who were employed there?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) The Sugar mills in the country are grouped in three sectors namely, Public, Private and Cooperative. The sick sugar mills belonging to Private and Public sector are covered under the provisions of the Sick Industrial Companies (Special Provision) Act, 1985. According to BIFR, 42 sick sugar mills in Public and Private sectors have been registered with them as on 30.11.1999. Out of 42 sugar mills 4 mills were registered twice at different point of time. In view of that actually 38 sugar mills are registered with BIFR.

(b) The State-wise details of 38 sick sugar mills in Public and Private sectors are as follows:

State	No. of cases registered
1	2
Andhra Pradesh	3
Bihar	3
Karnataka	5
Madhya Pradesh	3
Maharashtra	3

Punjab	1
Rajasthan	1
Tamil Nadu	3
Uttar Pradesh	14
West Bengal	1
Kerala	1
<b>Total:</b>	<b>38</b>

(c) As per the Sick Industrial Companies (Special Provision) Act, 1983 (SICA), where an industrial company has become sick, the Board of Directors of company shall within 60 days from the date of finalisation of audited accounts of the company for the financial year as at the end of which the company has become sick make a reference to BIFR for determination of measures which shall be adopted with respect to the company. As regards to rehabilitation of the workers who are employed in sick mills registered with BIFR, rehabilitation packages prepared by BIFR take care of the interest of the workers.

The Cooperative sugar factories are not covered under SICA. The functioning of cooperative sugar mills comes under the respective State Government. The State Governments should prepare suitable rehabilitation schemes for these sick units keeping the interest of the workers.

#### Prices of Essential Commodities

1141. SHRI G. PUTTA SWAMY GOWDA: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the prices of essential commodities like vegetables, dal, fruits, bread, milk, edible oils etc. have increased enormously; and

(b) if so, the concrete steps taken to check the prices of essential commodities?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) The prices of essential commodities like vegetable, pulses, fruits, bread, milk and edible oils during the last one year have not shown any abnormal increase. The trend in the Wholesale Price Index (WPI) numbers of these items over a period of one year ending 12.2.2000, as indicated below, shows that the prices either declined or moved up only marginally.

Commodity	Percentage variation in WPI during the last one year (12.2.2000/13.2.1999)
1	2
Vegetables	-9.6
Pulses	0.7

1	2
Fruits	-0.9
Bread	5.4
Milk	4.8
Edible Oils	-19.0

(b) The Government has taken a number of steps to control the prices and augment the availability of essential commodities in the country. Apart from certain long term measures to increase production of essential goods, imports of items which are in short supply, like pulses have been placed under OGL at zero per cent import duty. One lakh tonnes of different varieties of pulses have been imported on Government account to augment their availability in the country. Export of onion has been placed under quantitative restriction. Some of the essential commodities like rice, wheat, palmolein and kerosene are also supplied through the outlets of public distribution system at below market prices. Stringent actions are being taken against hoarders, black marketeers and others indulging in unfair trade practices under the Essential Commodities Act and Prevention of Black Marketing and Maintenance of Supplies of Essential Commodities Act by the State/UT Governments.

#### Funds to Archaeological Survey of India (ASI)

1142. SHRI CHANDRA VIJAY SINGH:

SHRI JARBOM GAMLIN:

Will the Minister of CULTURE be pleased to state:

(a) the amount made available to Archaeological Survey of India (ASI) for upkeep of monuments of historical interest annually;

(b) whether the said amount is adequate and being properly utilized for the purpose for which it is given; and

(c) if not, the remedial steps being taken by the Government in this regard?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) The allocation of funds for the maintenance, conservation, preservation and environmental development of monuments declared protected under Ancient Monuments and Archaeological Sites and Remains Act, 1958, during the last three years is as under:

1996-1997	Rs. 4888.03 lakhs
1997-1998	Rs. 6465.90 lakhs
1998-1999	Rs. 7440.99 lakhs

The allocation for the current year is Rs. 8988.64 lakhs.

(b) The funds made available to the Archaeological Survey of India are not commensurate with its multifarious activities and responsibilities. The allocations made, are utilised for the maintenance, conservation and development of the protected monuments.



(c) Various agencies such as the UNESCO, State Governments and its autonomous bodies have given funds for the conservation and development of specific monuments. Funds have also been received from the Corporate Sector for this purpose through the National Culture Fund.

#### Import of Rice

1143. SHRI RAMSAGAR RAWAT: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the rice supplied under the PDS have 50 per cent and above broken rice and the same variety of rice when imported from Pakistan is cheaper and more lucrative to the traders who have flooded some of the markets in the country;

(b) whether traders in coastal States have been freely importing rice from Pakistan even when there has been a bumper harvest at home;

(c) the price at which the rice is being imported from Pakistan; and

(d) the price at which the same variety of rice is being sold in the country through the PDS?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN): (a) to (c) it is not possible to compare the quality and price of rice supplied under PDS and the rice imported by private traders from Pakistan, as the Uniform Specification of rice supplied under Public Distribution System (PDS) has less than 5% of broken rice.

As per the current Import and Export (EXIM) Policy, the import of common and coarse varieties of rice and rice with 50% or more broken is freely allowed w.e.f. 27.5.97. There has been no import of rice from Pakistan during 1997-98 and 1998-99. However, during 1999-2000 as per information available so far, 1037 MTs. of rice valued at Rs. 83.75 lakhs has been imported from Pakistan by private traders as on 31.1.2000, which works out to approximately Rs. 808/- per quintal, on an average.

(d) The quality of rice imported from Pakistan and that supplied under PDS is not comparable. The prevailing Central Issue Prices of rice supplied under PDS are as under:

Category of Beneficiaries	Variety of Rice		Effective from
	Common per Quintal	Grade-A Per Quintal	
For families above Poverty line (APL)	Not Issued For APL	Rs. 905/-	29.1.1999
For families above Poverty line (APL) Applicable to J&K, H.P., N.E. States, Sikkim and Hilly Areas of U.P.	Rs. 700/-	Rs. 905/-	29.1.1999
For families below Poverty line (BPL)	Rs. 350/-	Rs. 350/-	1.6.1997.

#### Consultations by Crisis Management Unit with Specialists

1144. SHRI HANNAN MOLLAH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Crisis Management Unit did not consult any security agencies who are specialists on the job while dealing with the hijacking situation of Indian Airlines flight IC 814 in the month of December 1999; and

(b) if so, the reasons for sidelining of such specialists at this crisis period?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) and (b) Seniormost officials of prime security and intelligence agencies of the country are members of the Crisis Management Group and take active part in dealing with the situation.

#### Monitoring Committee on Quality and Price

1145. SHRI PRABHUNATH SINGH: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to refer to the reply given to USQ No. 2500 on December 12, 1999 regarding Prices of Stationery Items and state:

(a) whether the Monitoring Committee has been constituted to make quality and price control effective and made operational in N.C.C.F; and

(b) the composition and functions of that Committee?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD): (a) and (b) NCCF has informed that they have since constituted a Monitoring Committee to scrutinise the supply arrangement of different commodities to the Government Departments. The Committee includes the Manager (Vigilance), Deputy Manager (Accounts and Finance) and two officials of the Business Division of NCCF.

[Translation]

#### Violation of Safety Norms by Private Airlines

1146. SHRI BRIJ BHUSHAN SHARAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the complaints regarding violation of safety norms by the private airlines companies has come to the notice of the Government during the last one year;

(b) if so, whether the Government has taken any action against these private airlines companies; and

(c) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV): (a) No, Sir.

(b) and (c) Does not arise.

[English]

#### Historical Monuments in Arunachal Pradesh

1147. SHRI JARBOM GAMLIN: Will the Minister of CULTURE be pleased to State:

(a) The total number of historical monuments are in Arunachal Pradesh;

(b) the monuments out of them are under the supervision of Archaeological Survey of India; and

(c) The steps taken/being taken by the Government to protect the historical monuments which are not being protected by ASI?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) and (b) There are a total of eight historical monuments in Arunachal Pradesh. Five are monuments of national importance under the protection and supervision of the Archaeological Survey of India. The remaining three are protected by the Government of Arunachal Pradesh.

(c) No protection proposal is envisaged by the Archaeological Survey of India in respect of the State protected monuments.

#### Construction of Talcher-Bimlagarh Rail Line

1148. SHRI ANANTA NAYAK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have a proposal to construct a new rail line from Talcher to Bimlagarh and extend it upto Banspani in Orissa;

(b) if so, the details thereof; and

(c) the time by which it is likely to be constructed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) A survey has been taken up for a new line from Talcher to Bimlagarh. Further consideration of the project will be possible only after the survey report becomes available. There is no proposal at present for its extension upto Banspani.

#### Crash of Training Naval Aircraft in Vishakhapatnam

1149. DR. (SHRIMATI) C. SUGUNA KUMARI: Will the Minister of DEFENCE be pleased to state:

(a) whether a training Naval Aircraft crashed in midair on thickly populated area in the heart of the city of Vishakhapatnam on December 8, 1999;

(b) if so, the reasons therefor and the quantum of losses suffered as a result thereof;

(c) the details of such other Naval Aircraft lost during the last three years alongwith the lives lost therein;

(d) whether a specific type of aircraft is repeatedly involved in crashes; and

(e) if so, the steps taken to prevent such accidents in future?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) On 08 December, 1999, a Kiran aircraft of the Navy crashed in railway yard at Visakhapatnam due to engine problem and suffered heavy damage. A railway bogie was also damaged. No other damage has been reported.

(c) to (e) During the last three years, 4 Naval aircrafts viz. two Kiran, one Sea Harrier and one Seaking have been lost in accidents resulting in death of one person.

All accidents are investigated by a Board of Inquiry. Based on the recommendations of the Board of Inquiry, directives for implementation of measures to prevent recurrence of accidents in future are issued by the Naval Head Quarters.

#### Profit Earned from Catering Contractors

1150. DR. RAMKRISHNA KUSMARIA: Will the Minister of RAILWAYS be pleased to state:

(a) the total income earned from the departmental catering units and various contractors, separately, during 1998 and 1999, zone-wise; and

(b) the details of various catering units proposed to be given on contract during 2000-2001?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) A statement is attached.

(b) Catering/vending facilities are provided by Zonal Railways as per the requirement of the passengers.

As a matter of policy all future licences will be given to private operators.

#### Statement

S.No	Railways	Year	Dept/ Units	Private Licensees
			Profit or Loss (Rupees in Lakhs)	License fee (Rupees in Lakhs)
1	2	3	4	5
1	Central	1997-98	-83.48	74.72
		1998-99	-80.59	89.27
2	Eastern	1997-98	-3.81	29.77
		1998-99	-8.25	24.17

1	2	3	4	5
3.	Northern	1997-98	206.54	211.71
		1998-99	476.00	252.00
4.	N.Eastern	1997-98	-6.75	26.39
		1998-99	-27.08	29.40
5.	N.Frontier	1997-98	-17.46	12.88
		1998-99	-7.76	16.11
6.	Southern	1997-98	-131.81	225.20
		1998-99	-302.19	247.37
7.	S.Central	1997-98	73.45	44.42
		1998-99	57.62	57.46
8.	S.Eastern	1997-98	152.42	31.15
		1998-99	313.25	37.77
9.	Western	1997-98	114.82	116.92
		1998-99	195.30	116.13
Total		1997-98	303.92	773.16
		1998-99	616.30	869.68

[Translation]

**Development of Chakarbhatha Airport (MP)**

1151. SHRI PUNNU LAL MOHALE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the reasons to discontinue the air service in Bilaspur (Chakarbhatha) of Madhya Pradesh;

(b) whether there is any scheme to widen the runway of this airport; and

(c) if so, the time by which the air service is proposed to be restored after completing this work?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) There have been no commercial operations to Chakarbhatha airport in Bilaspur for the last two decades. No airline has indicated its plan for operation from this Airport. Hence, Airports authority of India is not contemplating up-gradation of this airport at this juncture.

[English]

**Procurement of Additional EMUs And Rakes**

1152. SHRI C. SREENIVASAN : Will the Minister of RAILWAYS be pleased to state:

(a) whether additional EMUs have been procured for metre gauge suburban system in Tamil Nadu during the last 17 years;

(b) if not, the number of rakes available on MG suburban service of Chennai;

(c) the shortage of rakes as compared to original position;

(d) whether the Government have proposed to change the old rakes and add more new rakes; and

(e) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) Does not arise.

(c) There is no shortage.

(d) and (e) Yes, Sir. These MG rakes shall be changed by BG EMUs in phased manner due to conversion of gauge in Chennai Beach - Tambaram-Chengalpattu section as per traffic requirements.

**Security Risk Near Indira Gandhi International Airport**

1153. SHRI K. YERRANNAIDU :

DR. MANDA JAGANNATH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Dark Outer reaches of IGI

pose major security risk" appearing in 'Asian Age' dated December 16, 1999;

- (b) if so, the facts thereof; and  
(c) the reaction of the Government thereto?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Yes, Sir.

(c) At Indira Gandhi International Airport there is a problem of inadequate lighting at some police watch posts. However, corrective action has already been initiated and is likely to be completed soon.

#### Allotment of Foodgrains to States Under PDS

1154. SHRI A. VENKATESH NAIK: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government are allotting the foodgrains to the States under the Public Distribution System as per their present population; and  
(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : (a) and (b) Under the Targeted Public Distribution System (TPDS) introduced in June, 1997, foodgrains are provided to States/Union Territories for issue to the people living below poverty line (BPL) at the rate of 10kg. per family per month for the number of households worked out on the projected population in 1995. Transitory allocation of foodgrains is also made for the above poverty line (APL) families on the basis of past 10 years average annual lifting at the time of introduction of TPDS minus the requirement of foodgrains of a State/UT for BPL families.

#### Projects of Rural Water Supply and Sanitation

1155. SHRI DINSHA PATEL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether a number of projects have been taken up by the Government in the rural water supply and sanitation sector with the assistance of bilateral and multilateral agencies;  
(b) if so, the details of such on-going projects in Gujarat, together with their location and extent of assistance received in each project, separately;  
(c) whether some more projects in Gujarat are on the pipeline; and  
(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) Yes, Sir.

(b) Implementation of the Ghogha Regional Water Supply and Sanitation Scheme commenced in 1997 under Indo-Dutch bilateral co-operation programme, at a total estimated cost of Rs. 4643.24 lakh. It envisages to supply drinking water to 78 villages of Ghogha and Talaja talukas

of Bhavnagar and 1 town (Ghogha) of Bhavnagar district.

(c) and (d) A project proposal titled "Gujarat — Sardar Sarovar Canal Based Drinking Water Supply Project — Project identification report for Surendranagar, Rajkot, Jamnagar and Kachchh Districts", received from the Government of Gujarat and estimated to cost Rs. 14229.00 million, has been forwarded to the Department of Economic Affairs for posing it to the World Bank for possible support.

[Translation]

#### Purchasing of Spare Parts by Jamalpur Factory

1156. SHRI ASHOK KUMAR SINGH CHANDEL: Will the Minister of RAILWAYS be pleased to state:

- (a) whether spare parts are purchased by Jamalpur Locomotive factory (Eastern Railway) for repairing and maintenance of diesel engines and wagons;  
(b) if so, the details of purchase made during 1997-98, 1998-99 and 1999-2000 so far;  
(c) whether the Government are aware that Jamalpur factory makes large scale purchase of gigantic machines also;  
(d) if so, the details of such machines purchased during above period;  
(e) whether it takes three years' time to purchase and install these machines in the factory;  
(f) if so, whether these machines are sold as scrap even before they are put to any use;  
(g) whether the Government propose to order any C.B.I. probe to investigate the matter; and  
(h) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No spare parts are purchased by Jamalpur Workshop for maintenance of diesel locomotives and wagons except for emergent requirements of small value which are procured through imprest cash at Jamalpur against local purchase power.

(b) Local purchase made directly at Jamalpur Workshop during:

1997-98	-	Rs. 128.43 Lakhs
1998-99	-	Rs. 187.55 Lakhs
1990-00	-	Rs. 106.93 Lakhs

(c) Jamalpur Factory does not make purchase of gigantic machines directly.

(d) to (h) Do not arise.

#### Expansion of New and Old Delhi Railway Stations

1157. SHRI VIJAY GOEL : Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any scheme under consideration of the Government for expansion of New Delhi and Old Delhi Railway Stations;

(b) if so, the details thereof;

(c) whether there is any scheme under consideration of the Government to shift the said Railway Stations to outer areas of Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) It is proposed to build a modern terminal at New Delhi Railway Station befitting the capital of a great Nation. There is no proposal for any expansion of Old Delhi Station at present.

(c) No, Sir.

(d) Does not arise.

#### Construction of Road Over Bridges

1158. SHRI AJAY SINGH CHAUTALA:

SHRI P. KUMARASAMY:

DR. LAXMINARAYAN PANDEYA:

SHRI BHAN SINGH BHAURA:

SHRI T. GOVINDAN:

Will the Minister of RAILWAYS be pleased to state:

(a) the details of proposals received from the State Governments for construction of road over bridges (ROBs) during 1999-2000 so far, State-wise;

(b) the steps taken by the Union Government thereon;

(c) the details of the under construction ROBs along with expenditure incurred thereon so far and the Railway's share of cost involved therein State-wise; and

(d) the time by which these ROBs are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Proposals for Road Over/Under Bridges qualifying for taking up on cost sharing basis received from the various State Governments during 1999-2000 are as under:

State	No. of Proposals	State	No. of Proposals
Andhra Pradesh	08	Bihar	02
Karnataka	32	Kerala	14
Maharashtra	03	Orissa	03
Rajasthan	02	Tamil Nadu	23
Uttar Pradesh	03	West Bengal	07

(b) Most of the proposals received on cost sharing basis have been included in the Railway Budget 2000-2001.

(c) State-wise expenditure is not maintained. For 158 works of Road Over/Under Bridges already sanctioned, Railways' share as per sanctioned cost is Rs. 628.71 crores. Expenditure on these works up to March' 2000 is expected to be Rs. 77.8 crores.

(d) Time for completion cannot be fixed as it depends upon the progress of works on approaches to be executed by the State Government.

[English]

#### Defence Production Units

1159. SHRI A. NARENDRA : Will the Minister of DEFENCE be pleased to state:

(a) the details of the Defence Production Units in the country, location-wise;

(b) the performance of each of these units in physical and financial terms during each of the last three years;

(c) the number of such units proposed to be established during the Ninth Five Year Plan;

(d) whether the Government proposed to close the unprofitable units; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK) : (a) Statement-I is attached.

(b) Statement-II giving details of financial performance of the Defence Production Units is attached. Disclosing details about the physical performance will not be in the public interest.

(c) One Ordnance Factory at Nalanda, Bihar, is proposed to be established during the Ninth and Tenth Five Year Plan.

(d) There are no unprofitable units at present.

(e) Does not arise.

#### Statement-I

##### Location of Ordnance Factories

S.I. No.	Location	State
1	2	3
1.	Cossipore	West Bengal (4)
2 & 3	Ishapore (2 Nos.)	
4.	Dum Dum	
5 to 9	Kanpur (5 Nos.)	Uttar Pradesh (10)

1	2	3	1	2	3
10.	Shahjahanpur		2.	Bharat Electronics Ltd.	Bangalore
11.	Hazratpur				Pune
12.	Muradnagar				Taloja
13 & 14	Dehradun (2 Nos.)				Kotdwara
15.	Chandigarh	Union Territory (1)			Hyderabad
16 & 17	Kirkee (2 Nos.)	Maharashtra (10)			Ghaziabad
18 & 19	Ambemath (2 Nos.)				Machilipatnam
20.	Bhandara				Panchkula
21.	Varangaon				Chennai
22.	Chanda		3.	Bharat Earth Movers Ltd.	Bangalore
23.	Dehu Road				Mysore
24.	Ambajhari				Kolar Gold Fields
25.	Bhusawal		4.	Mazagon Dock Limited	Bombay
26.	Itarsi	Madhya Pradesh (6)			Mangalore
27.	Khamaria				Nhava
28 to 30	Jabalpur (3 Nos.)		5.	Garden Reach Shipbuilders & Engineers Ltd.	Calcutta
31.	Katni				Ranchi
32.	Aruvankadu	Tamil Nadu (6)	6.	Goa Shipyard Limited	Vasco-da-Gama
33 to 35	Avadi (3 Nos.)		7.	Bharat Dynamics Limited	Hyderabad
36 & 37	Tiruchirapalli (2 Nos.)				Bhanur (Medak Distt.)
38.	Medak	Andhra Pradesh (1)	8.	Mishra Dhatu Nigam Limited	Hyderabad
39.	Bolangir	Orissa (1)			

*Location of Defence Public Sector Undertakings*

Sl. No.	Name of PSUs.	Location
1	2	3
1.	Hindustan Aeronautics Ltd.	Bangalore
		Koraput
		Lucknow
		Korwa
		Hyderabad
		Nasik
		Kanpur
		Barrackpore

**Statement-II**

*Performance of ordnance factories/ defence public sector undertakings value of production*

(Rs. In Crore)

Ordnance Factories/ Defence PSU	1996-97	1997-98	1998-99
1	2	3	4
Ordnance Factories	3945.87	4400.53	5441.14
Bharat Dynamics Ltd.	269.57	296.13	355.27
Bharat Electronics Ltd.	1230.45	1255.58	1216.99
Bharat Earth Movers Ltd.	1182.07	1285.96	1244.15
Garden Reach Ship-Builders & Engineers Ltd.	304.96	361.89	425.95

1	2	3	4
Goa Shipyard Ltd.	177.45	111.32	78.65
Hindustan Aeronautics Ltd.	1693.18	1838.13	2089.03
Mazagon Dock Ltd.	648.72	994.59	1701.69
Mishra Dhatu Nigam Ltd.	93.17	91.15	93.82
Grand total	9545.44	10635.28	12646.69

#### Conversion of Amguri-Tull Railway Line

1160. SHRI K.A. SANGTAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the conversion of Amguri-Tull railway line has been taken up; and

(b) if not, the reasons therefor and the steps taken to make this project cost oriented and economically viable?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) Does not arise.

#### Functioning of East West Zone

1161. SHRI PRABHAT SAMANTRAY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware of the inordinate delay in making the East West Zone a fulfilled Zone;

(b) whether the above Zonal Railway has not yet become fully operational;

(c) if so, the reasons therefor; and

(d) the steps taken by the Railways in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (d) There is no East West Zone on Indian Railway System.

(b) and (c) Do not arise.

#### Decline in Investment in Rural Development

1162. SHRI RAM MOHAN GADDE:

SHRI M.V.V.S. MURTHI:

SHRI SHIVAJI MANE:

SHRI G.J. JAVIA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) Whether the India Rural Development Report, 99 pointed to the disturbing trend of investment in rural development which has been declining over the years in the States;

(b) if so, the details of the investment in rural development made by the Union Government during the last three years till date, year-wise, State-wise;

(c) the total percentage of investment in rural development during the last three years, State-wise;

(d) the total percentage of people living in rural areas, State-wise;

(e) the reasons for such a low percentage of investment in rural areas; and

(f) the steps taken by the Government to increase the investment in rural areas?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) to (f) The information is being collected and will be laid on the table of the House.

#### Acquisition of more Aircraft by Jet Airways

1163. SHRI P. KUMARASAMY : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Jet Airways is awaiting permission of the Government to import four more B-737 aircrafts; and

(b) if so, the time by which the permission is likely to be granted?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) In September 1997, M/s Jet Airways had applied for permission to import 10 aircraft against which permission has been granted for eight.

[Translation]

#### Time Scale for Assistant Ticket Collectors

1164. SHRIMATI RENU KUMARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Assistant Ticket Collectors get Rs. 8/- per day only for working eight hours in the Samastipur Division of East Central Railway;

(b) if so, whether the Assistant Ticket Collectors of Northern and Northeast Frontier Railways have been given time-scale;

(c) if so, the details of two type systems in the Railways; and

(d) the time by which time-scale is likely to be given to the assistant ticket collectors to East Central Railway at par with their counterparts in other Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) There is no post of Assistant ticket Collector in Railways. A Scheme involving utilisation of the services of Social Voluntary Organisations to assist the ticket checking staff used to be in force on the Railways with the volunteers being paid Rs. 8/- per day as out-of-pocket expenses. The Hon'ble Bombay High Court on a petition directed the Railways to close the scheme with

effect from 1.4.1986. However, some volunteers were re-engaged under directives from the Hon'ble Supreme Court on the same rates.

(b) Since there are no posts of Assistant Ticket Collectors, the question does not arise.

(c) and (d) Do not arise.

[English]

#### Accounting System for Panchayats

1165. SHRI SUBODH MOHITE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government have asked the Institute of Public Auditors of India to study and provide reasonable alternatives on accounting system for panchayats;

(b) if so, the details thereof, alongwith the reasons therefor; and

(c) the time by which institute has been asked to submit its report?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWAL) : (a) Yes, Sir.

(b) and (c) A study has been assigned to the Institute of Public Auditors of India to study the Accounting system and training in Panchayats in the Rural Sector. This study will be conducted in the States of Kerala, Tamil Nadu, Uttar Pradesh, Madhya Pradesh and Tripura. The objective of the study is to work out a reasonable accounting system for Panchayats in rural areas. This study is expected to be completed in 2000-2001.

#### Summer Special Trains

1166. SHRI RAMANAIDU DAGGUBATI:

SHRI HARIBHAU SHANKAR MAHALE:

Will the Minister of RAILWAYS be pleased to

state:

(a) whether the Government propose to introduce Special Trains to meet the extra rush of passengers during Summer seasons;

(b) if so, the details thereof along with their starting and terminating place, zone-wise;

(c) whether coaches of all categories are likely to be provided in long distance trains, specially South bound trains;

(d) if so, the details thereof;

(e) whether catering arrangements including pantry cars are likely to be provided with all the long distance trains; and

(f) if so, the details thereof, and if not, the alternative catering arrangements made for long distance passengers on board?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) A statement is attached.

(c) and (d) Depending on operational feasibility, different types of coaches viz. IInd class sleeper, IInd class General, IInd class Luggage cum General, AC III tier, AC II tier, AC First Class, First Class ordinary and Pantry car are being provided on different summer specials.

(e) and (f) Some Summer Special trains are being provided with Pantry Services. Instructions have already been issued to the Railways to monitor the arrangements of catering services in Summer Special trains by strengthening of the existing Catering/Vending arrangements for Static Units by ensuring proper supervision of conveyance of Meal Messages from the trains; execution of order from base kitchens/Refreshment Rooms and prompt supply to the passengers; selling good quality Economy Meals, Janata Khana, Fast Food items etc. at the stations and in the trains.

#### Statement

S.No.	Zonal Railway	Train Number/Route	Frequency
1	2	3	4
1.	Central	165/166 Mumbai CST-Madgaon-Ernakulam	Weekly
2.	Central	141/142 Lokmanya Tilak (T)-Varanasi	Daily
3.	Central	143/144 Lokmanya Tilak (T)-Varanasi	Bi-Weekly
4.	Central	155/156 Lokmanya Tilak (T)-Patna-Darbhanga	Bi-Weekly
5.	Central	153/154 Pune-Gorakhpur	Weekly
6.	Central	161/162 Pune-Ernakulam	Weekly
7.	Central	167/168 Dadar-Bangalore	Weekly
8.	Central	Pune-Mangalore	Weekly



1	2	3	4
9.	Western	979/980 Ajmer-Mumbai	Tri-Weekly
10.	Western	959/960 Mumbai-Gandhidham	Tri-Weekly
11.	Western	983/984 Mumbai-Porbandar	Weekly
12.	Western	953/954 Ahmedabad-Varanasi Via Lucknow	Weekly
13.	Western	955/956 Ahmedabad-Varanasi Via Allahabad	Weekly
14.	Western	973/974 Mumbai-Jaipur	Bi-Weekly
15.	Western	991/992 Mumbai Central-Indore	Weekly
16.	Western	995/996 Mumbai Central-New Delhi	Weekly
17.	Western	997/998 Mumbai Central-Nizamuddin	Weekly
18.	Western	971/972 Mumbai Central-Ahmedabad	Weekly
19.	Western	967/968 Ahmedabad-Delhi Sarai Rohilla	Weekly
20.	Eastern	231/232 Howrah-New Delhi	4 Days a Week
21.	Eastern	233/234 Sealdah-Narkatiaganj	Bi-Weekly
22.	Eastern	813/814 Patna-Howrah	Weekly
23.	Southern	647/648 Chennai-Qullon	Daily
24.	Southern	649/650 Bangalore-Kottayam	Tri-Weekly
25.	Southern	657/658 Chennai Egmore-Tirunelveli	Daily
26.	Southern	669/670 Nagercoil-Dadar (T)	Weekly
27.	Southern	667/668 Chennai-Coimbatore	Bi-Weekly
28.	Southern	659/660 Chennai-Dadar (T)	Bi-Weekly
29.	Southern	275/276 Bangalore-Jodhpur	Weekly
30.	Southern	625/626 Chennai-Ahmedabad	Weekly
31.	North-Eastern	551/552 Darbhanga-New Delhi	Bi-Weekly
32.	North-Eastern	521/522 Lokmanya Tilak (T) - Gorakhpur	Daily
33.	Northern	407/408 Kalka-Mumbai Central	4 Days a Week
34.	Northern	403/404 Nizamuddin-Jammu Tawi	Daily
35.	Northern	429/430 New Delhi-Darbhanga	Bi-Weekly
36.	South Eastern	841/842 Howrah-Chennai	Bi-Weekly
37.	South Eastern	859/860 Howrah-Mumbai CST	Bi-Weekly
38.	South Eastern	857/858 Visakhapatnam-Chennai	Weekly
39.	South Central	751/752 Secunderabad-Ahmedabad	Weekly
40.	North-East Frontier	203/204 Dadar (T) - Guwahati	Weekly
41.	North-East Frontier	201/202 Guwahati-New Delhi	Weekly

**Selling of Scrap**

(b) the total income earned therefrom, zone-wise?

1167. CH. TEJVEER SINGH : Will the Minister of RAILWAYS be pleased to state :

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) The quantum of scrap by various Zonal Railways from April, 99 to January, 2000 and total income earned therefrom in given below :

(a) the quantum of Scrap sold by various Division of The Railways during 1999-2000, zone-wise; and

RLY/PUs	Rails Scrap (in MTs)	P.Way Scrap (in MTs)	Other Ferrous Scrap (in MTs)	Non-Ferrous Scrap (in MTs)	Wagons Nos.	Coaches Nos.	Locos Nos.	Total Income (Rs. in crore)
Central	21584	51553	35929	641	2165	140	29	98.00
Eastern	18076	23790	18211	603	1802	188	23	67.94
Northern	30375	42634	38674	188	1355	152	17	101.08
North-Eastern	18233	1250	15292	360	862	245	4	31.50
Northeast								
Frontier	7338	3923	3489	209	582	94	0	14.17
Southern	15008	17169	16817	1909	973	59	0	49.77
South-Central	23123	22689	22579	1136	797	90	38	57.37
South-Eastern	41842	57585	38467	277	2039	44	25	105.64
Western	20627	19483	25817	1412	1048	115	8	64.23
C.L.W.	0	0	3041	88	0	0	0	2.14
D.C.W.	0	0	3492	204	0	0	0	4.38
D.L.W.	0	0	2553	21	0	0	0	1.84
I.C.F.	0	0	3380	202	0	0	0	4.48
R.C.F.	0	0	558	0	0	0	0	0.45
Metro	0	0	3366	42	0	0	0	3.28
W.A.P.	0	0	5593	14	0	0	0	4.48
<b>Total</b>	<b>196206</b>	<b>240076</b>	<b>237258</b>	<b>7306</b>	<b>11623</b>	<b>1127</b>	<b>144</b>	<b>610.75</b>

[Translation]

**Status of Pilotless Aircraft**

1168. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of DEFENCE be pleased to state:

(a) whether any test flight of the pilotless aircraft has been conducted;

(b) if so, the details thereof and its status as on date; and

(c) the time by which it is likely to be introduced in the IAF?

(b) After successful developmental test flights, limited series production of 15 pilot-less target aircraft (PTA) 'Lakshya', a reuseable aerial target for weapon engagement training, has been undertaken to meet the requirements of the Army, the Airforce and the Navy.

(c) The first two PTAs along with the associated ground equipment have been handed over to the IAF in September, 1999.

[English]

**Projects of Energy Sources**

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Yes, Sir.

1169. SHRI P. D. ELANGO VAN : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to

state :

(a) the details of projects carried out to produce non-conventional energy sources in Tamil Nadu, the details of the project, cost, estimated power generation, central assistance and foreign investment etc.;

(b) the details of the amount allocated to the new projects to be undertaken in Tamil Nadu to produce non-conventional energy;

(c) whether the Government is planning to start more power generation units for generation power from solid municipal waste in the above, State; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) The Ministry of Non-Conventional

Energy Sources has been implementing various programmes for generation of energy/power throughout the country including the State of Tamil Nadu under Wind Power, Small Hydro Power, Biomass Power/Co-generation, Waste to Energy, Solar Photovoltaic etc. State-wise funds are not allocated by the Ministry. The projects from the State Nodal Implementing Agency/Organization are considered as and when received by the Ministry and financial assistance is provided based on the feasibility of the project and the availability of funds. The details of various projects undertaken for power generation from non-conventional energy sources in the State of Tamil Nadu are given in the Statement enclosed.

(c) and (d) The Ministry has proposed to set up a project of 0.5 MW power generation capacity utilizing tapioca industry effluent and another project of 1.2 MW power generation capacity utilizing poultry droppings in the State of Tamil Nadu. These projects will involve central financial assistance of about Rs. 5.0 crores.

#### Statement

*Detail of various projects undertaken for power generation from non-conventional energy sources in the State of Tamil Nadu*

S.No.	Programme/Sector	Capacity (Nos.)	Estimated Cost	Estimated Power Generation	Central Assistance	Foreign Investments
1.	Wind Power	758 MW	Rs. 4.0-5.0 crores per MW	4.25 billion units	60% of project cost	A 10 MW project with DANIDA assistance for Wind Turbine equipments.
2.	Small Hydropower	6.45 MW (4)	Rs. 23.7 crores	20.07 million units per year	Rs. 4.99 crores	NIL
3.	Biomass Power/ Co-generation	13.5 MW (2)	Rs. 35.84 crores	53 million units	Rs. 1.86 crores	NIL
4.	Energy from Waste	0.03 MW (1)	Rs. 1.57 crores	0.22 million units per year	Rs. 0.67 crores	UNDP assistance of Rs. 0.55 crores
5.	Solar Photovoltaic Power Packs	21 kW (3)	Rs. 0.74 crores	0.32 million units per year	Rs. 0.35 crores	NIL

UNDP = United Nations Development Programme

DANIDA = Danish International Development Agency

#### Security Aspect at Airports

1170. SHRI CHANDRA BHUSHAN SINGH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether an Inter-Disciplinary Group had studied the security aspect at airports in the year 1993;

(b) if so, the details thereof;

(c) whether the Government have not yet implemented the recommendations of the Group; and

(d) if so, the reasons therefor ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) to (d) The Group had recommended setting up of Aviation Security Force (ASF) to replace State Police personnel and watch and ward staff of the Airports Authority. The recommendation was considered by the Committee of Secretaries and agreed in principle. Following the recent hijacking incident, it has been decided to deploy Central Industrial Security Force (CISF) at all operational domestic airports in the first phase. CISF has already taken over security duties at Patna, Jaipur, Guwahati, Vadodara and Port Blair airports.

**Chartered Flights**

1171. SHRI P.C. THOMAS : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether Chartered Flights from different countries to Indian Airports are being encouraged;
- (b) if so, the details thereof;
- (c) whether the Government intends to simplify the procedure for permitting international airlines to fly from Cochin airport; and
- (d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes Sir.

(b) Operation of tourist charter flights is permitted without any restriction on frequency from the five international airports and five other designated airports subject to the observance of tourist charter guidelines.

(c) and (d) Only Air India and Indian Airlines are operating international flights out of Cochin.

**Cleaning of Buckingham Canal**

1172. SHRI T.T.V. DHINAKARAN : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Railways had undertaken to remove the debris from the Buckingham canal running in Chennai alongwith the Metro Rapid Transit System; and
- (b) if so, the steps taken to clean the canal?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Four station buildings at Chepauk, Tiruvallikeni, Light House and Tirumailai were constructed by the side of the Buckingham Canal. As a result, some construction debris got accumulated over the canal. Railways have agreed to remove the construction debris from the Buckingham Canal by the side of these 4 stations only and not for the whole canal. The work of removal of debris has been completed at Chepauk, Light House and Tirumailai station. As hutments are encroaching into the Canal at Tiruvallikeni station, the Tamilnadu Slum Clearance Board have been requested to remove the hutments and the work of clearing the construction debris, etc. at this station has been handed over to the State Government Public Works Department. For this purpose, an amount of Rs. 11.95 lakhs has been deposited on 23.7.98 with the Tamilnadu State Public Works Department.

[Translation]

**Expenditure on Hijacking Episode**

1173. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of CIVIL AVIATION be pleased to state the details of the amount spent on bringing back the hijacked plane and its passengers in December, 1999?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD

YADAV) : Details of the amount spent on bringing back the hijacked plane and its passengers are as under :

- (i) Expenditure for operation of two special flights to take Government/Indian Airlines officials to Kandahar and to bring back the passengers of the hijacked aircraft—Rs. 2.48 crores.
- (ii) Cost of additional flying and detention of the hijacked aircraft—Rs. 5.45 crores.
- (iii) Cost of relief flight operated to Dubai to bring back hijacked passengers released in UAE—Rs. 0.42 crores.

[English]

**Nodal Agency for Rural Development**

1174. SHRI BRAJA KISHORE TRIPATHI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

- (a) whether the Ministry use panchayats as the Nodal Agency for the rural development; and
- (b) if so, the percentage of the budgetary allocation of the Rural Development Ministry goes directly to the panchayats?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) Yes, Sir.

(b) Funds under the Employment Assurance Scheme (EAS) and the Jawahar Gram Samridhi Yojana (JGSY) are released to the Panchayati Raj Institutions through the District Rural Development Agencies/Zila Parishads. In percentage terms, it works out to 38.74 per cent of the total budgetary allocation of the Ministry.

**International Status to Cochin Airport**

1175. SHRI SURESH KURUP : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the Government intend to provide the status of an international airport to the Cochin Airport;
- (b) if so, the time by which a decision is likely to be taken; and
- (c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) The issue is under consideration of the Task Force on Infrastructure.

**Performance of Jabalpur Ordnance Factory**

1176. SHRI BASU DEB ACHARIA : Will the Minister of DEFENCE be pleased to state :

- (a) whether Central Ordnance Factory, Jabalpur has the capacity to make advanced vehicles;
- (b) if so, the details thereof; and
- (c) its performance in physical and financial terms during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK) : (a) to (c) Vehicle Factory Jabalpur (VFJ) has the capacity to manufacture vehicles which meet the latest General Staff Qualitative Requirements (GSQR) of Army.

Vehicle Factory, Jabalpur has commenced manufacture of new generation vehicles like 2.5 Ton LPTA 713/32 and 5/7.5 Ton Stallion MK III.

Despatches (Numbers) during last three years and value of issues to Army are as under :

Products	1996-97	1997-98	1998-99
Shaktiman GS	2500	2307	1578
Jonga	690	460	Nil
Stallion MK III	Nil	85	1900
LPTA 713/32	Nil	223	1873
Shaktiman Spare Engine	1603	771	1378
Vahan 1 T Spare Engine	3200	2141	1614
Jonga Spare Engine	400	1482	88
V.O.I. (Rs. Crs.) (Value of Issues)	304.00	325.00	551.00

#### Privatisation of Various Railway Projects

1177. DR. SANJAY PASWAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to conduct a marketing feasibility and privatisation study to execute various projects of the railways;

(b) if so, the details thereof;

(c) whether the Government have also decided to introduce marketing package tours to various pilgrimage and tourist centres which include value added travel related services to them;

(d) if so, the details of these sectors thereof; and

(e) the time by which this study report is likely to be received and implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (e) There are a number of existing schemes to involve private sector participation in Railway projects namely, Build Own Lease Transfer (BOLT) scheme, Own Your Wagon Scheme (OYWS), Leveraging the right of way for communication channels, Private ownership of Tourist Trains, Commercial utilisation of land and air space, and Public-private partnership for funding Railway projects. In respect of emerging areas of potential private participation such as Commercial Utilisation of Railway land, marketing feasibility studies will be undertaken before taking up execution of identified works.

The Indian Railways Catering and Tourism Corporation has recently been set up which will formulate and market package tours in future.

[Translation]

#### Arms Seized from Terrorists

1178. SHRI RAMSHAKAL : Will the Minister of DEFENCE be pleased to state :

(a) whether the terrorist activities have gone up in the country during the recent past;

(b) if so, the number of terrorists killed in encounter with the security forces during each of the last three years; and

(c) the different kinds of arms and ammunition seized from them alongwith their origin ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) The profile of violent activities by terrorists in Jammu & Kashmir has shown an upward trend during the recent months.

(b) Terrorists killed during operations by Army/Rashtriya Rifles during the last three years are as under :

	1997	1998	1999
	889	824	1039

(c) A statement is attached.

#### Statement

The details of arms and ammunition recovered from the militants, by the Army/RR, in the last three years are given below :

	1997	1998	1999	
	1	2	3	4
(a) Rifle AK-47/56	1235	1020	1031	
(b) Universal Machine Guns/Light Machine guns	49	38	20	
(c) Rifles	46	71	23	
(d) Sten guns	02	01	03	
(e) Pistols	535	280	270	
(f) Single barrel/double barrel guns	101	90	72	
(g) Rocket propelled grenades/rocket launchers	31	213	124	
(h) Missiles	-	-	08	
(i) Anti aircraft guns	-	-	01	

	1	2	3	4
(j) Mortars		-	37	49
(k) Miscellaneous weapons		-	14	39
(l) Explosives (Kgs)		2311	3333	2157
(m) Mines		383	490	6623
(n) Grenades		6015	7175	7273
(o) Radio Sets		250	288	311
(p) Ammunition (all types)	215644	172183	166725	

The country of origin cannot be discerned as markings are obliterated in most cases.

#### Recommendation of Mahajan Committee

1179. SHRI RAJNARAIN PASSI :

SHRIMATI KANTI SINGH :

DR. RAGHUVANSH PRASAD SINGH :

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have considered the recommendations of the Mahajan High Powered Committee set up to study the laws and regulations governing the Sugar industry in the country;

(b) if so, the details of its recommendations alongwith the recommendations accepted by the Government;

(c) the reasons for not accepting the remaining recommendations thereof; and

(d) the time by which these recommendations are proposed to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) The High Powered Committee under the Chairmanship of Shri B.B. Mahajan has given 141 recommendations on various aspects of sugar economy. The major recommendations of the Committee are as under :

- (i) Reservation of sugarcane area for mills should be on a permanent basis.
- (ii) Industrial licensing provisions should continue and the minimum distance between two sugar mills should be resorted to the previous level of 25 kms.
- (iii) Complete de-control of prices of sugar. Supply of sugar through PDS may be discontinued on expiry of two years. If the Government wishes to continue supply of sugar through PDS, it may purchase the required quantity from the industry or trade. Control on releases should continue even after complete decontrol of prices.

(iv) Sugarcane prices be determined by a Statutory Sugarcane Pricing Board.

2. Of the above major recommendations of the Committee, Government has, so far, taken the following decision.

(i) Although the Mahajan Committee has recommended continuance of licensing policy with some modifications, Government has not agreed with the recommendations of the Mahajan Committee and has decided to delicense the sugar industry. Further, Government has also not agreed with the recommendations of the Mahajan Committee to increase the spatial distance between the two sugar units to 25 kms. and has decided that the present distance limit of 15 kms would continue to be observed.

(ii) As regards decontrol of sugar, Government has decided to lower the levy obligation on domestic producers of sugar from 40% to 30% with effect from 1.1.2000.

(c) and (d) the remaining recommendations of the Committee are being processed in consultation with State Governments, Planning Commission and other concerned Departments of the Central Government and decision on them would be taken shortly.

[English]

#### Flights from Hyderabad Airport by Sri Lanka

1180. DR. RAJESWARAMMA VUKKALA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Air Lanka has expressed its willingness to operate some of its flights from Hyderabad airport; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes Sir.

(b) Since Hyderabad has not yet been declared as an international airport, foreign airlines are not permitted to operate services from this airport at present.

[Translation]

#### Demand and Supply of Sugar and Edible Oils

1181. SHRI THAWAR CHAND GEHLOT : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the gap between supply and demand of sugar and edible oils available in the country during the last three years;

(b) the quantum and rates at which sugar and edible oil imported alongwith name of countries from where such imports have been made during the last three year i.e. 1997-98, 1998-99 and 1999-2000;

(c) whether the Government have received com-

plaints about bad quality of sugar and edible oil imported from abroad; and

(d) if so, the action taken by the Government on these complaints?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) (i) As regards sugar it may be mentioned that the production and consumption of sugar in the country during the last three sugar seasons (October-September) 1996-97 to 1998-99 were as under :

(Quantities in lakh tonnes)

Sugar Season (Oct.-Sept.)	Carry over stocks at the beginning of the season	Production	Internal Consumption from domestic sugar
1996-97	79.07	129.05	136.75
1997-98	66.01	128.44	139.78
1998-99(P)	53.70	155.20	141.45

(P) = Provisional.

With the carryover stocks of sugar at the beginning of the sugar season and the production of sugar during the sugar season, the requirement of sugar for internal consumption has been fully met and there has been no shortage of sugar in the country.

(ii) As regards edible oils the position of Demand-Supply-Gap is as given below :

(Figures in lakh tonnes)

Oil Year	Supply	Demand	Gap
1996-97	70.90	83.72	12.83
1997-98	62.00	80.93	18.93
1998-99	72.61	91.99	35.06 (Import/Shortfall)**

\*\* According to Industry, about 43.94 lakh MT of oils has been imported.

(Source : Directorate of Vanaspati, Vegetable Oils & Fats)

(b) (i) Sugar has been imported under Open General Licence (O.G.L.), by various private parties and Government does not keep the records regarding rates of purchase etc. of individual imports. However, the quantity of sugar imported during the financial years 1997-98, 1998-99 and 1999-2000 (upto November 1999) is as given below :

S.No.	Financial year	Quantity (In MTs)
1.	1997-98	346905
2.	1998-99	857691
3.	1999-2000 (upto November, 99)	884024

Source : DGCIS-CALCUTTA

The names of the countries from where sugar be imported are given in the Statement enclosed (as per DGCIS- Calcutta).

(ii) The quantities of edible oils imported during the oil year 1997-98, 1998-99 and 1999-2000 (November-March) are 20.84 lakh MT, 43.93 lakh MT and 9.72 lakh MT respectively. The imports have been made mainly from Malaysia, Indonesia, Brazil, Argentina and USA.

(c) and (d) (i) In so far sugar is concerned, one non-specific complaint about bad quality of sugar being imported was received. Since the matter came within the purview of Ministry of Health and Family Welfare, the same was forwarded to them. This Ministry has also requested Director General of Health Services to issue necessary instructions to the concerned Departments of State/UTAs to strictly enforce the provisions of Prevention of Food Adulteration Act and its Rules in regard to imported sugar.

(ii) The office of the Directorate of Vanaspati, Vegetable Oils and Fats have written to Health Ministry to activate the enforcement machinery and intensify the quality control measures. They have also written to the vegetable oil industry to ensure strict compliance of the Rules and Regulation in the matter.

#### Statement

Names of the Countries from where sugar has been imported.

(Source : DGCIS&S-CALCUTTA)

S.No.	Name of the Country
1	2
1.	Pakistan
2.	Brazil
3.	U.A.E.
4.	Thailand
5.	Maxico
6.	France
7.	Germany
8.	People's Republic of China
9.	Sudan
10.	U.K.
11.	Belgium
12.	Singapore
13.	Japan
14.	Malaysia
15.	Netherlands
16.	iran
17.	South-Africa

1	2
18.	China-Taipei
19.	Indonesia
20.	Korea
21.	Nepal
22.	Canada
23.	Myanmar
24.	Phillippines
25.	Saudi Arab
26.	U.S.A.
27.	Australia
28.	Ecuador
29.	Ukraine

[English]

#### STD Telephone Facility in Trains

1182. SHRI RAGHUNATH JHA : Will the Minister of Railways be pleased to state :

(a) the trains on which STD telephone facilities have been provided;

(b) whether the Government are aware that most of these telephones are not being manned properly;

(c) if so, the reasons therefor;

(d) whether the Government have any plan to sublet, the on train STD facility to the private contractors to facilitate the passengers in a better manner; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) A statement-I is attached.

(b) and (c) No complaint regarding improper manning have been reported. However, certain cases where service could not be provided due to equipment becoming defective were reported.

(d) and (e) Presently service is being provided by Railways in collaboration with Videsh Sanchar Nigam Limited (VSNL) on some trains and by subletting to cellular operators on remaining trains as given in statement-II enclosed.

#### Statement-I

(a), (d) and (e) Names of trains on which STD telephone facility has been provided by;

- (i) using INMARSAT telephone supplied by Videsh Sanchar Nigam Limited (VSNL) and manned by Railway staff.

1.	2951/2952	New Delhi-Mumbai-Rajdhani Express
2.	2953/2954	Hazrat Nizamuddin-Mumbai August Kranti Rajdhani Express
3.	2301/2302	New Delhi-Howrah Rajdhani Express (via Gaya)
4.	2305/2306	New Delhi-Howrah Rajdhani Express (via Patna)
5.	2309/2310	New Delhi-Patna Rajdhani Express*
6.	2421/2422	New Delhi-Bhubaneswar Rajdhani Express
7.	2423/2424	New Delhi-Guwahati Rajdhani Express
8.	2427/2428	New Delhi-Ahmedabad Rajdhani Express *
9.	2435/2436	New Delhi-Guwahati-Dibrugarh Rajdhani Express

\* INMARSAT telephone sets under replacement by VSNL.

#### Statement-II

By using Cellular telephone provided and manned by cellular telephone operators :

1.	2029/2030	New Delhi-Amritsar Swarna Shatabdi Express
2.	2017/2018	New Delhi-Dehradun Shatabdi Express
3.	2003/2004	New Delhi-Lucknow Shatabdi Express
4.	2001/2002	New Delhi-Bhopal Shatabdi Express
5.	2005/2006	New Delhi-Kalka Shatabdi Express
6.	2011/2012	New Delhi-Chandigarh Shatabdi Express
7.	2013/2014	New Delhi-Amritsar Shatabdi Express
8.	2421/2422	New Delhi-Bhubaneswar-Rajdhani Express
9.	2401/2402	New Delhi-Patna Shramjivi Express
10.	2419/2420	New Delhi-Lucknow Gomti Express
11.	4257/4258	New Delhi-Varanasi Kashi Vishwanath Express

#### Development of New Airports and Air Fields

1183. SHRI S.D.N.R WADIYAR : Will the Minister of CIVIL AVIATION be pleased to state :



(a) whether his Ministry has asked the Airport Authority of India to put on hold on the extension of some air fields and development of some new airports;

(b) if so, the details thereof and the reasons therefor; and

(c) the amount already spent thereon ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

#### Corruption in F.C.I.

1184. SHRI MANSINH PATEL : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the marketing officers appointed by the Food Corporation of India to sell foodgrains to the traders in the open market have committed serious irregularities in connivance and complicity with the traders;

(b) if so, the number of cases reported/registered against the officers of the F.C.I. during each of the last three years, State-wise;

(c) the number of cases referred to C.B.I. and the number out of these wherein investigation has been completed and the action has taken against the erring officers; and

(d) the steps taken/proposed to be taken to streamline the functioning of the F.C.I. and to root out corruption effectively?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : (a) and (b) During the course of operation of Open Market Sale Scheme (Domestic) of wheat during 1996-97, some irregularities committed by FCI officials were noticed. Two cases were registered against them by State Police and in respect of others, departmental proceedings were initiated by FCI. A Statement showing Statistical data of cases registered against delinquent employees of FCI for irregularities in open sale of wheat (Domestic) scheme is enclosed.

(c) In pursuance of orders dated 25.7.97 of the Hon'ble High Court of Punjab and Haryana in P.I.L No. 915 of 1997, the Central Bureau of Investigation (CBI) in all, registered 13 (thirteen) cases viz. 6 in Haryana and 7 in Punjab. Out of these, 3 cases are in progress, 3 closed, 3 recommended for action as deemed fit by FCI, 1 result awaited, 1 chargesheet framed in Punjab, 1 sanction awaited from Haryana Government for framing the chargesheet and 1 recommended for Departmental action. Action against the erring officials, as recommended by CBI, is in progress.

(d) Keeping in view the past experience of 1996-97, the open sale of wheat was undertaken as a Market Intervention Measures through selected State Governments/U.T.

Administration for the period January, 1998 to March, 1998. Again, in November, 1998, the Open Market Sale Scheme (Domestic) of wheat was undertaken through State Governments/U.T. Administration. However, due to record procurement of wheat by FCI and the procuring agencies for the Central Pool it was decided to release wheat under the ongoing Open Market Sale Scheme (Domestic) of wheat to all the users including the Roller Flour Mills and trader. District Manager, FCI will ensure that issue of stocks to the buyers is made on first-come-first served basis.

#### Statement

Statistical data of cases registered against delinquent employees of FCI for irregularities in open sale of wheat (D) scheme.

Name of the State	Years				Total
	1996	1997	1998	1999	
Haryana	2*	—	—	—	2
Madhya Pradesh	1	1	—	—	2
Maharashtra	1	—	—	—	1
Gujarat	1	—	—	—	1
Karnataka	1	—	—	—	1
Kerala	1	—	—	—	1
Tamil Nadu	—	1	—	—	1
Orissa	1	—	—	—	1
West Bengal	1	—	—	—	1
Total	9	2	—	—	11

\* 1Case was transferred by State Police to CBI.

#### Development of Tourism in Manipur

1185. SHRI HOLKHOMANG HAOKIP : Will the Minister of TOURISM be pleased to state :

(a) whether a number of proposals with regard to development of tourism sector in Manipur are pending clearance with the Union Government;

(b) if so, the details thereof; and

(c) the steps being taken by the Government in this regard ?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) to (c) Out of 13 projects prioritised for Rs. 482.00 lakhs, 8 projects have been sanctioned for Rs. 224.44 lakhs against 11 projects received from the State of Manipur. These projects relate to tourist accommodation, wayside amenities, tourist complexes and tourist centres at various places identified in consultation with the State.

[English]

**Ticketless Passengers**

1186. SHRI R.L. BHATIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have made any comprehensive study about the menace of ticketless passengers on trains;

(b) if so, the details thereof and the number of cases detected by the authorities and amount of fine charged from them during 1998 and 1999, division-wise/year wise; and

(c) the steps being taken by the Government to do away with the menace of ticketless passengers?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No specific comprehensive study about the menace of ticketless passengers has been conducted in the recent past. However, the performance of the ticket checking organisation is monitored at the Ministry's level on a monthly basis.

(b) The details of the number of cases of ticketless/irregular travel and the amount of railway dues realised during 1998 and 1999, division-wise, are given in the statement attached.

(c) Apart from conducting various checks by the ticket checking staff, the Zonal Railways conduct special and intensive drives to check the menace of ticketless passengers.

**Statement**

Railway	Division	Number of cases in which Penalty is charged for ticketless travel (Figures in lakh)		Amount realised (Rs. in lakh)	
		1998	1999	1998	1999
1	2	3	4	5	6
<b>Central</b>					
	Mumbai	7.50	6.47	847.63	788.99
	Bhusawal	2.00	1.89	293.94	330.72
	Jhansi	4.87	6.65	541.60	726.61
	Jabalpur	1.83	1.63	244.77	235.37
	Nagpur	0.92	0.93	155.34	167.94
	Bhopal	1.31	1.27	148.67	154.63
	Solapur	0.74	0.79	109.54	121.75
<b>Eastern</b>					
	Sealdah	2.69	3.17	239.15	329.50
	Howrah	2.56	2.69	215.75	277.30
	Asansol	1.01	1.29	109.71	179.50
	Dhanbad	0.46	0.64	46.35	57.10
	Danapur	2.17	2.59	159.43	171.50
	Mughalsarai	1.77	2.07	147.73	169.35
	Malda	0.89	1.11	68.67	109.50
<b>Northern</b>					
	Delhi	8.53	12.79	786.88	972.84
	Ferozepur	2.12	2.72	274.15	330.97
	Allahabad	5.89	6.05	805.03	948.96

1	2	3	4	5	6
	Moradabad	3.65	3.52	397.18	385.59
	Lucknow	2.22	2.72	281.18	360.34
	Bikaner	0.81	0.81	71.39	76.83
	Jodhpur	0.65	0.8	64.98	78.03
	Ambala	2.18	2.56	308.81	357.17
<b>North Eastern</b>					
	Izatanagar	0.83	1.03	67.32	87.28
	Lucknow Jn.	2.15	2.20	300.39	338.65
	Varanasi	1.44	1.51	168.47	188.26
	Samastipur	0.66	0.90	57.49	84.07
	Sonepur	2.14	2.29	242.40	260.95
<b>Northeast Frontier</b>					
	Katihar	0.49	0.50	58.58	70.91
	Alipurduar	0.54	0.56	64.74	76.34
	Lumding	0.41	0.43	46.58	50.70
	Tinsukia	0.09	0.10	17.01	16.51
<b>Southern</b>					
	Chennai	1.60	1.88	106.67	131.89
	Paighat	0.57	0.78	33.74	47.04
	Trivandrum	0.42	0.53	22.17	31.70
	Tiruchchirappalli	0.34	0.33	19.37	22.99
	Madurai	0.24	0.29	13.38	16.49
	Mysore	0.25	0.32	14.09	16.90
	Bangalore	0.41	0.48	24.50	24.13
<b>South Central</b>					
	Vijayawada	2.02	2.14	357.00	409.53
	Secunderabad	2.00	2.20	340.83	439.48
	Guntakal	1.37	1.36	210.82	231.04
	Hubli	0.61	0.62	99.44	108.35
	Hyderabad	0.89	1.12	126.14	171.52
<b>South Eastern</b>					
	Kharagpur	1.72	1.73	92.35	93.24
	Adra	0.56	0.53	28.47	26.38
	Chakradharpur	1.12	1.13	59.62	59.02
	Bilaspur	1.38	1.49	69.75	74.92

1	2	3	4	5	6
	Nagpur	1.08	1.12	55.82	56.32
	Khurda Road	0.83	0.88	43.07	46.88
	Waltair	0.45	0.50	23.20	26.15
	Sambalpur	0.09	0.10	3.61	4.64
<b>Western</b>					
	Mumbai	7.16	6.50	777.81	784.61
	Vadodara	3.52	3.50	408.67	448.57
	Ratlam	2.08	2.23	202.12	218.74
	Kota	1.75	1.45	230.05	226.79
	Jaipur	0.93	0.86	98.81	95.40
	Ajmer	0.87	0.85	98.73	102.67
	Rajkot	1.26	1.07	112.85	116.45
	Bhavnagar	0.42	0.44	30.96	33.54

### Supply of Wagons

1187. SHRI B.V.N. REDDY : Will the Minister of RAILWAY be pleased to state :

(a) the names of the stations under South Central Railway where wagons were indented during the last three years;

(b) the number of wagons demanded the supplied to each station during the above period;

(c) the reasons for short fall in supply of wagons in certain stations like Vizianagaram and Srikakulam; and

(d) the steps proposed to meet the demand ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Names of the stations are given in the Statement enclosed.

(b) The details of number of wagons demanded and supplied at all stations of S.C. Railways taken together (in terms of 4-wheelers) are as under :

Year	Wagons demanded		Wagons supplied & loaded	
	B.G	M.G.	B.G	M.G.
1997-98	1832730	12275	1832665	12045
1998-99	1796047	9548	1795800	9490
1999-2000 (till Jan. 2000)	1763195	9828	1762560	7956

(c) There was no shortfall in supply of wagon at Srikakulam Road. At Vizianagaram also (as on 20-2-2000)

pending indents were for 18(4-wheeler wagons i.e. 7BCX eight wheeler wagons). Piecemeal wagons which will be cleared by directional rake on receipt of further indent required for formation of full rake.

(d) Every effort is being made to meet the demand for wagons.

### Statement

S.No.	Station
1	2

### Secunderabad Division

- Chintakani
- Chityala
- Jaggayyapet Town
- Khammam
- Mancherial
- Manikgarh
- Nalgonda
- New Goods Complex Sanatnagar
- Old Pandharpavani
- Parti Vaijnath
- Peddapalli
- Rachni Road
- Tandur

1	2	1	2
14.	Warangal	15.	Ramgad
15.	Wangapalli	16.	Sangli
<b>Hyderabad Division</b>		17.	Satara
1.	Adilabad	18.	Sasvad Road
2.	Aurangabad	19.	Swamiballi
3.	Jalna	20.	Sundaram Bench Siding Station
4.	Jadeheria	21.	Sanvordem Kudachi ic)
5.	Kacheguda	22.	Tipaighat
6.	Kumool Town	23.	Vyasankeri
7.	Mahabubnagar	24.	Vasco-da-gama
8.	Nanded	25.	Yeshwantnagar
	METRE GAUGE	26.	Ghathaprabha
9.	Adilabad		METRE GAUGE
10.	Basmat	27.	Bagalkot
11.	Bodhan	28.	Bijapur
12.	Kamareddy	29.	Gadag
13.	Mudkhed Dump	<b>Vijayawada Division</b>	
14.	Nizamabad	1.	Akividu
15.	Shivani Shivapur	2.	Bhimavaram
<b>Hubli Divison</b>		3.	Bikkavolu
	BROAD GAUGE	4.	Chirala
1.	Belgaum	5.	Dwarapudi
2.	Bijapur	6.	Eluru
3.	Castle Road	7.	Gudivada
4.	Desur	8.	Guntur
5.	Gunji	9.	Kakinada Port
6.	Hubli	10.	Krishna Canal
7.	Karad	11.	Miryalaguda
8.	Kolhapur	12.	Machilipatnam
9.	Kulem	13.	Nadikude
10.	Kalem	14.	Narasaraopet
11.	Lonand	15.	Nellore
12.	Londa	16.	Nidadavolu
13.	Miraj	17.	Ongole
14.	Munirabad	18.	Padegupadu

1	2
19.	Palakollu
20.	Pondagula
21.	Rajahmundry
22.	Singarayakonda
23.	Sattcoapalle
24.	Tadepalligudem
25.	Tanuku
26.	Tenali
27.	Tangnturu
28.	Vijayawada
29.	Vishnupuram
<b>Guntakal Division</b>	
	BROAD GAUGE
1.	Adoni
2.	Anantapur
3.	Bellary
4.	Bugganapatte
5.	Betamchria
6.	Bellary Cantt.
7.	Cuddapali
8.	Cumbum
9.	Dronchellari
10.	Hospet
11.	Kasriganotu
12.	Koduru
13.	Malkapuram
14.	Nandyal
15.	Paplnayakanahalli
16.	Raichur
17.	Ranjitpura
18.	Rayalacheraya
19.	Renigunta
20.	Tornagallu
21.	Tadipani
22.	Vendodu

1	2
23.	Yadgir
	METRE GAUGE
24.	Anantapur
25.	Chittoor

*List of Stations Opened for Wagonload Traffic*

S.No.	Station
1	2
<b>Secunderabad Division</b>	
1.	Bidar
2.	Chitapur
3.	Hafizpeta
4.	Vikarabad
5.	Bhadrachellam Road
<b>Hyderabad Division</b>	
1.	Akoa (MG)
2.	Khndwa (MG)
3.	Moula Ali (MG)
4.	Nagarsol
5.	Purna Jn.
6.	Parbhani Jn.
7.	Washim
<b>Vijayawada Division</b>	
1.	Anakapalle
2.	Bhimadolu
3.	Chinnaganjam
4.	Kavali
5.	Kovvur
6.	Kondapalli
7.	Macherla
8.	Narasapur
9.	Nidamanur
10.	Samalkot
11.	Tuni
<b>Guntakal Division</b>	
1.	Chandagiri

1	2	1	2
2.	Gooty	15.	Godavarikhani No. 1 Colliery Ramagundam
3.	Guntakal(MG)	16.	Godavarikhani No. 6 Colliery Ramagundam
4.	Katpadi(MG)	17.	Hyderabad Asbestos Cement Products (Hyderabad Industries) Sanath Nagar
5.	Mangalyam road	18.	Hindustan Petroleum Copn. Ltd. Cherlapalli
6.	Muddamuni	19.	Kalyankhari No. 1 Colliery Bellampalli
7.	Markapur	20.	Kalyankhari No. 3 Colliery Bellampalli
8.	Nalwar	21.	Kesoram Cement Ltd. Raghanapuram
9.	Narayanpet Road	22.	Larsen & Toubro Ltd. Gadchandur
10.	Pakala	23.	Low Temperatire Cashionisation Mancherial
11.	Yeragundla	24.	Manikgash Cements Ltd. Gadchandur
	<b>Hubli Division</b>	25.	Maharashtra State Electricity Board Parlivaljnath
1.	Chikodi Road		
2.	Devaraj		
3.	Gokak Road	26.	Nuclear Fuel Complex Moula Ali
4.	Gadag	27.	Madras Cements Ltd. Jaggaijyapet Town
5.	Hagni Bommanaballi	28.	Nation Thermal Power Corporation Ltd. Ramagundum
6.	Koppal	29.	Orient Paper Industries Maudamari
7.	Raybag	30.	Priyadarshini Cements Ltd. Bonkalu
8.	Ugtrikhund	31.	Rajashree Cements Ltd. Malkhed Road
9.	Hagari(MG)	32.	Rashtriya Ispat Nigam Ltd. (Visakhapatnam Steel Plant Project.) Jaggaijyapet Town
	<b>Secunderabad Division</b>	33.	Steel Authority of India Ltd. Karepalli
1.	Association Cement Company	34.	Shantikhani Collier Bellampalli
2.	Kothagudem Thermal Power Station	35.	Ramakrishnapuram Mines Maudamari
3.	Bharat Heavy Electrical Ltd.	36.	Strukt Pit Colliery Singareni Collieries
4.	Bellampalli Stores	37.	Steel Authority of India Ltd. Moula Ali
5.	Central Screening Plant Colliery	38.	Sirpur Paper Mills Ltd. Sirpur Kaghaznagar
6.	Cement Corporation of India	39.	Tata Iron & Steel Company Ltd. Moula Ali
7.	Fertilizer Corporation of India	40.	Thermal B Power House Ramagundam
8.	Food Corporation of India	41.	Vasavadatta Cement Ltd. Seram
9.	Food Corporation of India	42.	Western Coal Fields Ltd. (Sasti Coal Mines) New Pandharpavani
10.	Food Corporation of India	43.	Vishnu Cements Ltd. Jaggaijyapet Town
11.	Food Corporation of India	44.	Ordance Factory (Defence Siding) Shankarpalli
12.	Food Corporation of India		
13.	Food Corporation of India		
14.	Food Corporation of India		

1	2
45. Trimulgherry Military Siding (Defence Siding) Oil Lay Bye	Secunderabad Sanat Nagar
46. Steel Authority of India Ltd.	Nagarpalli
47. Hindustan Petroleum Corpn. Ltd.	Gangiveni
48. BPC/IBP Ltd.	Cherapalli
49. Cherapalli	
<b>Vijayawada Division</b>	
1. Andhra Cement Co. B.G.I.	Vijayawada
2. APSEB	Kondapalli
3. APSEB	Padugupadu
4. A.P. Govt. Port	Kakinada Port
5. A.P. Govt. Port (HSL Products)	Kakinada Port
6. Andhra Sugars Ltd.	Tanku
7. Andhra Sugars Ltd.	Kovvur
8. A.P. Dairy Development (Sangam Dairy)	Tenali
9. Central Ware Housing Corpn.	Rayanapadu
10. Food Corporation of India	Nuzvid
11. Food Corporation of India	Samalkot
12. Food Corporation of India	Rajahmundry
13. Food Corporation of India	Gudivada
14. Food Corporation of India	Permada Agraharam
15. Food Corporation of India	Miryalaguda
16. Godavari Fertilisers and Chemicals Ltd.	Kakinada Port
17. ITC (ILTD)Ltd.	Chirala
18. ITC (ILTD)Ltd.	Anaparti
19. KCP (Ramakrishna Cements) Ltd.	Macherla
20. Nagarjuna Fertilisers and Chemicals Ltd.	Kakinada Port
21. Raasi Cements Ltd.	Vishnupuram
22. FCI	Krishna Kanal
23. POL Siding for M/s IOC/BPC	Surareddipalem
24. Central Ware Housing Corpn.	Namburu
<b>Guntakal Division</b>	
1. APSEB Siding (RTPP)	Muddanuru

1	2
2. Cement Corporation of India	Yerraguntla
3. Food Corporation of India	Bellary Cantonment
4. Food Corporation of India	Timmancharla
5. Food Corporation of India	Zangalpalli
6. India Cements Ltd.	Kalamalla
7. Jindal Vijaynagar Steels Ltd.	Tornagallu
8. Karnataka Power Corporation Ltd.	Krishna
9. Lanco Industries Ltd.	Rachagunnari
10. Larsen & Toubro Ltd.	Juturu
11. Mysore Petro Chemical Ltd.	Chiksugu
12. Panyam Cements & Mineral Industries Ltd.	Bugganipalle
13. Zuari Cement (Formerly Tekwaco Ltd.)	Cement Nagar Yerraguntla
14. Penna Cements Ltd.	Tadpatri
15. Raichur Public Oil Siding	Raichur
<b>Hubli Division</b>	
1. Founto Ltd.	Yeshwanth Nagar
2. Saudur Manganese & Iron Ore Ltd.	Yeshwanth Nagar
3. General Stores Depot	Hubli
4. Central Ware Housing Corporation	Miraj
5. Hindustan Petroleum Corporation Ltd.	Bhilawadi
6. Indian Oil Corporation	Navalur
7. Kirloskar Bros. Ltd.	Kirloskarwadi
8. Maharashtra Government Kanja Hydro. Power Corporation	Karad
9. West Coast Paper Mills	Ambewadi
10. Zuari Agro Chemicals Ltd.	Sankval
11. Food Corporation of India	Hubli
12. Bharat Petroleum Corporation Ltd.	Desur
13. Gadigi Mineral Mining Ltd.	Yeshwanth Nagar
14. Mysore Power Corporation Ltd.	Ambewadi
15. Sandur Manganese & Iron Ore Ltd.	Vyasankere



1	2
16. Indian Aluminium	Belgaum
17. Indian Oil Corporation	Bijapur
18. Kauoria Industries Ltd.	Bagalkot

#### Expansion of Madurai Airport

1188. SHRI P. MOHAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is a demand from the trading and business community of Madurai to expand the Madurai Airport and convert in into an International Airport; and

(b) if so, the reaction of the Government thereto ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) No, Sir. However, Airports Authority of India has plans for the construction of a new terminal building to cater to 400 passengers at a time and also extension of existing runway from 6000 ft. to 7500 ft.

#### Report of NIRD on Poverty

1189. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the National Institute of Rural Development (NIRD) has given any report on the level of poverty in the country;

(b) if so, the details thereof;

(c) whether NIRD has taken up any particular State for a deeper study; and

(d) if so, the details thereof ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) and (b) The NIRD have brought out the 'India Rural Development Report-1999', in which the State-wise percentage of population below poverty line (as per the modified Expert Group, set-up by the Planning Commission) has been provided. As per the 1993-94 estimates, 37.27 per cent of the population is below the poverty line.

(c) and (d) NIRD has not taken up any particular State for study in the Report and has covered all the States, as also regions within States, for analysing the poverty situation.

#### Mumbai Rail Vikas Corporation

1190. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have reviewed recently the projects undertaken for implementation by Mumbai Rail Vikas Corporation (MRVC) during the current year;

(b) if so, the details thereof in terms of physical and financial targets set and achieved alongwith shortfall, if any, and reasons therefor;

(c) the details of financial and physical targets for the projects undertaken by the MRVC for 2000-2001; and

(d) the details of financial requirement for completion of the projects undertaken and financial assistance sought/ received/utilised so far from the international agencies?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir.

(b) Does not arise.

(c) Mumbai Railway Vikas Corporation, (MRVC), a joint venture of Ministry of Railways and the Government of Maharashtra, has been set up under Ministry of Railways to execute rail projects included in the Mumbai Urban Transport Project (MUTP). A list of such project have been identified and these are to be taken up in two phases. Phase I projects are as under :

1. Santa Cruz- Borivali 5th line.
2. Kurla Thane 5th and 6th line.
3. Borivali-Bhayander quadrupling
4. Bhayander- Virar quadrupling
5. Western Railway Optimisation
6. Central Railway Optimisation
7. DC to AC conversion.
8. EMU Re manufacturing

Phase II projects are as under :

1. 5th line Kurla-CST
2. 6th line Borivali- Santa Cruz
3. 12 car local line on Western Railway
4. Harbour line optimisation
5. 12 car local line on Central Railway
6. New East West line

Execution of the projects in the two phases will overlap along with the Resettlement and Rehabilitation (R&R) of the Project Affected Persons (PAP).

Presently four of these projects are under execution. The details of these are as follows :

Project	Years of Approval	(cost of crores of rupees)	
		Cost	Outlays proposed for 2000-2001
Kurla-Thane phase I	1995-96	97.39	14
Kurla Thane phase II	1997-98	58.30	10
5th line Santacruz-Borivili	1995-96	82.42	12
Borivili- Virar quadrupling	1995-96	410.66	30

Physical targets of these projects will depend on the availability of funds, World Bank Loan and completion of Resettlement and Rehabilitation (R&R) of Project Affected Persons (PAP).

(d) The total cost of the projects identified is approximately Rs. 5000 Crores. The funding of these will be on 50 : 50 basis by Government of Maharashtra & Indian Railway. The World Bank has been approached by Indian Railways and the Government of Maharashtra for financial assistance and discussions in this regard are presently underway.

#### Inadequate Security Arrangements at Guwahati Airport

1191. SHRI BRAHMA NAND MANDAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether certain events at the Guwahati Airport have revealed inadequate security arrangements there;

(b) if so, the details thereof; and

(c) the steps taken by the Government to strengthen the security arrangements at airports?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) No, Sir.

(b) Does not arise.

(c) The following measures have been taken by the Government to strengthen security arrangements at airports :

(i) Deployment of Central Industrial Security Force (CISF) personnel in place of the State Police for security duties at the operational airports in a phased manner. The CISF has already taken over the security duties at Patna, Jaipur, Guwahati, Vadodara and Port Blair airports.

(ii) Frisking of passengers and hand baggage at the time of entry into sterile area has been tightened. Ladder point secondary frisking has been introduced.

(iii) Strict control on access to the airports is being ensured on comprehensive review of photo-identity cards to restrict the number of pass holders and banning of entry of visitors upto 31.3.2000.

(iv) Deployment of sky marshals on flights at random basis as an added safety precaution.

(v) Raising of the perimeter wall to the prescribed height at all the operational airports.

(vi) Replacement of old X-rays machines and installation of new colour X-Ray machines wherever necessary so as to ensure that at least 2 X-ray machines are available at every point.

(vii) Modernisation and upgradation of security related technological set up at the airports is being done in a phased manner.

#### Internal Inquiry Report on Intelligence Failure

1192. SHRI UTTAMRAO DHIKALE :

SHRI DILIPKUMAR MANSUKHAL GANDHI :

Will the Minister of DEFENCE be pleased to state:

(a) whether the internal inquiry report headed by Lt. General Reddy has since been received;

(b) if so, the details thereof and the main observations/recommendations made therein;

(c) the details of officers found guilty in the report; and

(d) the follow-up action taken thereon?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) The General Officer Commanding-in-chief, Northern Command directed his Chief of Staff, Lieutenant General A.R.K. Reddy to carry out an overall appraisal of the Kargil operations. This has since been completed. The appraisal is not in the nature of an enquiry.

2. Such appraisals are part of an established practice in the Army and can be ordered by the formation commander with a view to draw lessons from an operation for the future.

3. The army has carried out an in-house review, subsequent to this appraisal.

#### Allocation of Food Grains

1193. SHRI C. SREENIVASAN :

SHRI RAMANAND SINGH :

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state the present quota of sugar, wheat, rice and kerosene oil allocated to each State during the current year, month-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : The present quota of sugar, wheat, rice and kerosene oil allocated to various States for the months of January, February and March, 2000 are as given in Statement I, II and III respectively.

#### Statement — I

Allocation of foodgrains to States/UTs for PDS for January-March, 2000 Month-wise and State-wise.

(Figures in tones)

Sl. No.	State/UT	January		February		March	
		Rice	Wheat	Rice	Wheat	Rice	Wheat
		2	3	4	5	6	7
1.	Andhra Pradesh	191700	13000	191700	13000	191700	13000
2.	Arunachal Pradesh	9100	600	9100	600	9100	600

1	2	3	4	5	6	7
3. Assam	60000	10300	60000	10300	60000	10300
4. Bihar	42280	63420	42280	63420	42280	63420
5. Goa	6330	2810	6330	2810	6330	2810
6. Gujarat	26000	61500	26000	61500	4500	65000
7. Haryana	0	13050	0	13050	0	13050
8. Himachal Pradesh	12230	11870	12230	11870	12230	11870
9. Jammu & Kashmir	40000	30379	40000	30379	32211	30379
10. Karnataka	75000	35000	75000	35000	75000	35000
11. Kerala	145320	37720	145320	37720	145320	37720
12. Madhya Pradesh	34350	41990	34350	41990	34350	41990
13. Maharashtra	63540	100680	63540	100680	6000	115840
14. Manipur	10000	1710	10000	1710	10000	1710
15. Meghalaya	17298	1000	17298	1000	17298	1000
16. Mizoram	10423	1010	10423	1010	10423	1010
17. Nagaland	10400	1730	10400	1730	10400	1730
18. Orissa	71226	30000	156074	30000	71226	30000
19. Punjab	960	5130	960	5130	960	5130
20. Rajasthan	1030	54130	1030	54130	1030	54130
21. Sikkim	7310	100	7310	100	7310	100
22. Tamil Nadu	165230	30000	165230	30000	165230	30000
23. Tripura	16200	1280	16200	1280	16200	1280
24. Uttar Pradesh	62200	127570	62000	127570	62000	127570
25. West Bengal	42800	88350	42800	88350	42800	88350
26. A&N Islands	2500	750	2500	750	2500	750
27. Chandigarh	300	1800	300	1800	300	1800
28. D&N Haveli	550	250	550	250	550	250
29. Daman & Diu	600	200	600	200	600	200
30. Delhi	12890	60400	12890	60400	12890	60400
31. Lakshadweep	525	42	525	42	525	42
32. Pondicherry	2000	750	2000	750	2000	750

**Statement-II***Allocation of Sugar to States/UTs for PDS for January-March, 2000 Month-wise and State-wise.**(Figures in MT)*

Sl. No.	State/UT	January	February	March
1	2	3	4	5
1.	Andhra Pradesh	28267	28267	28267
2.	Arunachal Pradesh	602	602	602

1	2	3	4	5
3.	Assam	16411	15687	15687
4.	Bihar	36707	39707	36707
5.	Goa	508	508	508
6.	Gujarat	17557	17557	17557
7.	Haryana	6996	6996	6996
8.	Himachal Pradesh	3619	3619	3619
9.	Jammu & Kashmir	5404	5838	5404
10.	Karnataka	19117	19117	19117
11.	Kerala	12368	12368	12368
12.	Madhya Pradesh	28127	28127	28127
13.	Maharashtra	33550	33550	33550
14.	Manipur	1288	1288	1288
15.	Meghalaya	1239	1239	1239
16.	Mizoram	483	483	483
17.	Nagaland	847	847	847
18.	Orissa	13456	14456	13456
19.	Punjab	8619	8619	8619
20.	Rajasthan	18704	18704	18704
21.	Sikkim	287	287	287
22.	Tamil Nadu	23741	23741	23741
23.	Tripura	1932	1932	1932
24.	Uttar Pradesh	67090	59122	59122
25.	West Bengal	28934	28934	28934
26.	A&N Islands	282	282	282
27.	Chandigarh	391	391	391
28.	D&N Haveli	60	60	60
29.	Daman & Diu	43	43	43
30.	Delhi	11973	11973	11973
31.	Lakshadweep	81	81	81
32.	Pondicherry	472	472	472

**Statement-III**

*Allocation of kerosene to States-UTs for PDS for January-March, 2000 Month-wise and State-wise*

Sl. No.	State/UTs	January	February	March
1	2	3	4	5
1.	Andhra Pradesh	55152	55051	54922
2.	Arunachal Pradesh	858	858	858
3.	Assam	22719	22719	22719

1	2	3	4	5
4.	Bihar	72503	72503	72503
5.	Goa	2340	2340	2340
6.	Gujarat	69369	69369	69369
7.	Haryana	14311	14311	14311
8.	Himachal Pradesh	5089	5089	5089
9.	Jammu & Kashmir	9192	9192	9192
10.	Karnataka	44264	44264	44264
11.	Kerala	25173	25173	25173
12.	Madhya Pradesh	55553	55553	55553
13.	Maharashtra	131496	130008	128934
14.	Manipur	1898	1898	1898
15.	Meghalaya	1747	1747	1747
16.	Mizoram	679	679	679
17.	Nagaland	1190	1190	1190
18.	Orissa	26575	26575	26575
19.	Punjab	28594	28594	28594
20.	Rajasthan	36939	36939	36850
21.	Sikkim	658	658	658
22.	Tamil Nadu	60006	60006	60006
23.	Tripura	2713	2713	2713
24.	Uttar Pradesh	116771	116771	116771
25.	West Bengal	67692	67692	67692
26.	A&N Islands	561	561	561
27.	Chandigarh	1284	1284	1284
28.	D&N Haveli	270	270	270
29.	Daman & Diu	203	203	203
30.	Delhi	17056	17056	17056
31.	Lakshadweep	77	77	77
32.	Pondicherry	1280	1280	1280

**World Bank Assistance for  
Development of Historical Places**

1194. SHRI R.L. JALAPPA : Will the Minister of CULTURE be pleased to State :

(a) Whether the Government of Karnataka has sought the World Bank assistance to improve the places of historical importance in Karnataka;

(b) If so, the amount of World Bank assistance sought for; and

(c) the details of places of historical importance proposed to be improved therefrom?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) No, Sir.

(b) and (c) Question does not arise.

**Targets for Solar Photovoltaic Power Plants**

1195. SHRI C.K. JAFFER SHARIEF : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether the targets fixed for solar photovoltaic (SPV) power plants to be achieved by December 98 have been reached in ten high focus areas earmarked for implementation;

(b) if so, the details of the figures achieved for different applications/deployments; and

(c) if so, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) to (c) During 1997-98, for the first time, the Ministry identified ten regions in the country as High Focus Areas (HFA) for implementation of the Solar Photovoltaic Programme. The programme implementing State agencies were advised to implement at least 50% of the targets allocated to them for SPV systems like solar lanterns, home lighting systems and street lighting systems in these High Focus Areas. Solar Photovoltaic power plants are not covered by this advice, as they are sanctioned on a case to case basis. Further, no targets were fixed for achievement by December, 1998; the targets are set for a full year.

The details of achievements in respect of solar lanterns, home lighting systems, street lighting systems, and power plants installed during 1998-99 in States having High Focus Areas are given in the Statement enclosed.

**Statement**

*Achievements during 1998-99 in the States/UTs having High Focus Areas.*

S. No.	State/UT	Solar Lanterns (Nos.)	Home Lighting Systems (Nos.)	Street Lighting Systems (Nos.)
1	2	3	4	5
1.	Arunachal Pradesh	1,028	152	—
2.	Assam	125	450	—
3.	Bihar	10,085	249	—
4.	Jammu & Kashmir	1,800	2,484	—
5.	Madhya Pradesh	513	—	—
6.	Manipur	500	50	—
7.	Meghalaya	500	—	—
8.	Mizoram	1,088	249	33
9.	Nagaland	—	—	—
10.	Orissa	1,034	579	1,014

1	2	3	4	5
11.	Rajasthan	261	3,964	426
12.	Sikkim	—	4	—
13.	Tripura	2,224	115	5
14.	Uttar Pradesh	3,168	6,944	—
15.	West Bengal	354	3,585	99
16.	A & N Islands	33	—	—
17.	Lakshadweep Islands	1,000	—	55

The following Solar Photovoltaic Power Plants were also installed during 1998-99 in the High Focus Areas :

- (i) 26 kWp SPV Power Plant at Mritunjaynagar, Sagar Island, West Bengal
- (ii) 50 kWp SPV Power Plant at Kadmath Island in Lakshadweep Islands
- (iii) 9 kWp SPV Power Plant at NRSE Bhawan, South Andaman, A & N Islands
- (iv) 1.7 kWp SPV Power Plant at Narcodum, North Andaman, A & N Islands
- (v) 10 kWp SPV Power Plant at Badakhari, South Andaman, A & N Islands
- (vi) 2 × 4.48 kWp Power Plant at Luxi, Teressa, A & N Islands
- (vii) 4.48 kWp SPV Power Plant at Enam, Teressa, A & N Islands

**Reduction in Government's Share Holding in Air India**

1196. DR. NITISH SENGUPTA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the reasons for not taking a decision on reducing Government's share holding below 50% in Air India;

(b) whether this step will not enhance the competitive ability of Air India in relation to foreign airlines; and

(c) if so, the reasons for the delay ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) The matter is under consideration.

[Translation]

**Sale of Scrap by Defence Authorities**

1197. SHRIMATI JAYASHREE BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) the amount received due to sale of defence scrap during each of the last three years;

(b) whether complaints regarding sale of old but working spare parts in the name of scrap have been received;

(c) if so, the details of the action taken during the last three years in this regard;

(d) whether spare parts are sold as scraps after few years when their quantity becomes more than the required one;

(e) if so, the reasons therefor;

(f) whether sale of scraps is evaluated in proportion to their procurement, stock and utility; and

(g) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) The value of defence scrap sold during each of the last three years is as under :

Year	Value of scrap (Rs. in lakhs)
1996-97	6306.46
1997-98	9461.90
1998-99	13837.84

(b) to (e) No, Sir.

(f) and (g) Stores which are beyond economic repairs and have no further utility in the services are only declared as scrap and disposed through open tender/auction as equipment/spares only.

[English]

#### Land Sliding

1198. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of RAILWAYS be pleased to state :

(a) the total number of land sliding cases reported during the last three years along rail line in Southern Railway including Konkan Railways;

(b) the places where rail traffic was disrupted due to this land slide;

(c) the loss of life and property on this account;

(d) the total expenditure incurred by Indian Railways for repair, restoration of remedial works; and

(e) the steps being taken by the Government to avoid such land sliding in future?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) 125.

(b) Traffic was disrupted in Southern Railway on Trivandrum-Nagercoil Section, Mettupalayam-Udhagamandalam section and on Konkan Railway at 4 places.

(c) Nil.

(d) Rs. 26.64 crores.

(e) Remedial measures depend upon site conditions and vary from case to case. In general, following steps are being taken to avoid occurrence of land slides on both the Railways :

1. Flattening of side slopes in cuttings.
2. Diversion of water and sewage pipe lines away from cuttings.
3. Repairs to side drains, catch water drains and improvement of drainage in vulnerable cuttings.
4. Provision of retaining walls where ever required.
5. Provision of reinforced earth gabion for slipped critical portions.
6. Cut and cover where required.

[Translation]

#### Outstanding Amount of Railway Against Power Houses

1199. SHRI SATYAVRAT CHATURVEDI : Will the Minister of RAILWAYS be pleased to state :

(a) the amount of money of the Railways outstanding against the N.T.P.C., Delhi Vidyut Board and non-government power plants as on December, 1999 and

(b) the steps taken by the Government to realise the outstanding amount ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) The position is as on 31-12-99.

(Rs. in crores)

Name of Electricity Board/Power Houses	Total O/s as on 31/12/99	Central Railway	Eastern Railway	Northern Railway	South Central Railway	South Eastern Railway	Western Railway	
1	2	3	4	5	6	7	8	9
1. N.T.P.C.	17.03		2.51	13.99	0.47	0.06		
2. Delhi Vidyut Board	111.11			111.11				

1	2	3	4	5	6	7	8	9
3.	Private Power House-Sabarmati	0.89						0.89
4.	Badarpur Thermal Power Station*	1,001.27	0.05		1,001.22			
Total		1,130.3	0.05	2.51	1,126.32	0.47	0.06	0.89

\* N.T.P.C. managed unit

The outstanding against Badarpur Thermal Power Station and National Thermal Power Corporation have been shown separately as Badarpur Thermal Power Station is a separate organisation managed by National Thermal Power Corporation.

(b) Some of the measures taken to recover dues and prevent further accretion are as follows :

- (1) In order to stop fresh accrual of outstanding dues against all State Electricity Boards/Power Houses, the cabinet took a decision on 13-8-96 that movement of coal would be on 'prepayment' basis only. The decision was implemented for all State Electricity Boards/Power Houses w.e.f. 1-10-96 and in case of Badarpur Thermal Power Station and Delhi Vidyut Board w.e.f. 1-1-97. This measure has helped to reduce outstanding of several Power Houses, Badarpur Thermal Power Station which is unable to meet its monthly freight bill, and accounts for 68% of total outstanding against Power Houses as on 31-12-99.
- (2) The matter regarding heavy outstanding dues against State Electricity Boards/Power Houses was brought to the notice of the Cabinet. The Cabinet Committee on Economic Affairs, in its meeting held on 7/2/97 decided that the outstandings be adjusted by appropriation from Central Plan Assistance at the rate of 15% of the total outlay and distributed prorata to the Central Sector Undertakings who are owed money by Power Houses. This decision has helped Railways to realise Rs. 116.93 crores from Central Plan Assistance till December-1999. This includes recovery of Rs. 53 crores on account of Badarpur Thermal Power Station, and Rs.9 crores on account of National Thermal Power Corporation.
- (3) Meetings have been held with the officials of the concerned State Electricity Boards/ Power Houses from time to time.
- (4) Ministry of Railways has also approached Ministry of Power, Ministry of Finance and Govt. of NCT, Delhi at various levels including that of Minister of Railways.

[English]

#### Doubling of Solapur-Pakni Rail Line

1200. SHRI MADHAVRAO SCINDIA : Will the Minister

of RAILWAYS be pleased to state :

- (a) whether there is any proposal for doubling of railway line between Solapur and Pakni to diversity the traffic load from the Solapur railway station;
- (b) if so, the details thereof alongwith the estimated cost of the project; and
- (c) the status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) Yes, Sir. A survey for doubling of line from Gulbarga to Bhigwan, which includes the section from Pakni to Solapur, has been taken up. The cost and feasibility of the project would be known once the survey report becomes available.

#### Development of Rail Network in North East

1201. SHRI M.K. SUBBA : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Government have examined the need for augmenting the railway services including necessary gauge conversions, doubling of rail lines and extension of railways to strategic points in North-East; and
- (b) if so, the details of developmental works undertaken by the Government in North-Eastern States?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) New line from Jogighopa to Goalpara has been completed and new line from Goalpara to Kamakhya (Guwahati) will be completed by 31.3.2000. New lines from Hamuti to Itanagar, Dudhnoi to Depa, Kumarghat to Agartala, Dipu to Karong and rail-cum-road bridge over river Brahmaputra near Bogibil with linking line between Dibrugarh and North Bank line have been sanctioned.

Gauge conversion of Guwahati-Lumding-Dibrugarh, Chap-armukh-Haibargaon has been completed. Gauge conversion for New Jalpaiguri-Siliguri-New Bongaigaon and branch lines from Fakiragram-Dhubri and Alipurduar-Bamanhat, Lumding-Silchar and Katakhal-Bhairabi have been taken up.

[Translation]

#### Development of Sarang Garh as Tourist Place

1202. SHRI P.R. KHUNTE : Will the Minister of TOURISM



be pleased to state :

- (a) whether the Government have received any proposal from the State Government of Madhya Pradesh to convert the Sarang Garh as tourist centre;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereon?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) to (c) The development of tourist places is primarily undertaken by the State Governments/Union Territories. However, Ministry of Tourism provides Central financial assistance for Tourism Projects which are prioritised in consultation with the State/UT Governments every year. No proposal to convert the Sarang Garh as tourist centre has been received for prioritisation from the State Government of Madhya Pradesh.

[English]

#### Employment of Compassionate Grounds

1203 SHRI T. GOVINDAN : Will the Minister of DEFENCE be pleased to state :

- (a) the total number of cases for employment on compassionate grounds pending with the Defence Ministry for the last one year;
- (b) whether the Government are taking expeditious steps for providing appointments to such cases; and
- (c) the time by which all the pending cases are likely to be cleared ?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

#### Allocation of Funds under Centrally Sponsored Rural Development Schemes

1204. PROF. RASA SINGH RAWAT : Will the Minister of RURAL DEVELOPMENT be pleased to State:

- (a) the amount provided to the State Government of Rajasthan under Rajiv Gandhi National Potable Water Mission, National Old Age Pension Scheme, Integrated Rural Development Scheme, Wasteland Development Programme and Employment Guaranteed Scheme during the last one year;
- (b) whether the State Government have request to provide additional fund under these schemes and also for such other schemes;
- (c) if so, whether the Government have provided fund to complete all above mentioned projects; and
- (d) if not, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) The amounts released to the

State Government of Rajasthan during 1998-99 under various schemes are as under :

	(Rs. in lakhs)
1. Accelerated Rural Water Supply Programme (ARWSP)	11941.63
2. National Old Age Pension Scheme (NOAPs)	1404.00
3. Integrated Rural Development Scheme (IRDP)	2084.00
4. Integrated Wasteland Development Programme (IWDP)	292.55
5. Jawahar Gram Samridhi Yojana (JGSY)	6008.50
6. Employment Assurance Scheme (EAS)	8935.00

(b) to (d) The State Government of Rajasthan had made a request for an additional amount of Rs. 503.58 lakh under Integrated Rural Development Programme which was released during 1998-99.

[English]

#### Representatives of Media from Abroad

1205. SHRI AVTAR SINGH BHADANA : Will the Minister of TOURISM be pleased to state :

- (a) whether Ministry of Tourism invites representatives of media from abroad under its hospitality programme to visit various places of tourist importance located in the country;
- (b) if so, the details of media representatives invited during the last three years and States where they were taken for visit, year-wise; and
- (c) the extent to which it has helped to promote tourism in the country?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) Yes, Sir.

(b) The number of Media representatives who visited India during 1997, 1998 and 1999 under Hospitality Programme of Ministry of Tourism is given below :

	1997	1998	1999
	149	136	147

These media representatives visited the States/Union Territories of Delhi, Uttar Pradesh, Himachal Pradesh, Jammu & Kashmir, Haryana, Rajasthan, Gujarat, Madhya Pradesh, Bihar, West Bengal, Andhra Pradesh, Orissa, Maharashtra, Karnataka, Goa, Kerala, Tamil Nadu, Pondicherry, Sikkim, Assam, Meghalaya, Manipur, Tripura and Arunachal Pradesh.

(c) The visits of the foreign media representatives have helped in creating awareness about India's tourism

potential in the tourist generating markets through articles, photographs, exhibitions and TV films/documentaries.

**Effective Implementation of  
Essential Commodities Act**

1206. SHRI VILAS MUTTEMWAR : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the State Government of Maharashtra has taken up the issue of effective implementation of Essential Commodities Act during the inter-State meeting of Food and Civil Supplies Ministers and officials held on December 24, 1999;

(b) if so, the main issues raised by the Government of Maharashtra in the meeting;

(c) whether this meeting was convened by the Union Petroleum Ministry, in which large scale of irregularities have come to the notice in the sale of Kerosene;

(d) if so, the out come of the talk; and

(e) the steps have been considered to check the irregularities in the sale of kerosene ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) to (c) Ministry of Petroleum and Natural Gas convened a meeting of Food and Civil Supplies Ministers and Secretaries of States and UTs on 23-24th December, 1999 in Delhi to discuss various issues like allotment and utilization of SKO quotas, streamlining the distribution system of PDS Kerosene checking of adulteration etc. During the meeting most of the States including Government of Maharashtra raised the issue of effective implementation of Essential Commodities Act and various control orders issued thereunder, checking of adulteration, streamlining of distribution of PDS Kerosene etc.

To check the irregularities in the sale of kerosene the Maharashtra State Government has adopted the following measures : (a) PDS Kerosene is dyed blue to differentiate it from parallel market kerosene; (b) Uniform scale of distribution of PDS kerosene to cardholders in Urban and Rural areas has been decided by the State Government and the double cylinder gas holder consumers are not entitled to kerosene; (c) Special drive has been taken to conduct surprise raids.

**Purchasing of Electric Locomotives**

1207. SHRI CHANDRAKANT KHAIRE : Will the Minister of RAILWAYS be pleased to state :

(a) whether Railways are purchasing electric locomotives from B.H.E.L.; and

(b) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) 95 nos. of electric locomotives have been purchased from M/S BHEL from the year 1988-89 to 1994-

95 and 65 nos. of locomotives have been acquired on lease under Build, Own, Lease and Transfer (BOLT) scheme from the year 1996-97 to 1999-2000. The details are as under :

Year	No. of locomotives purchased/leased
1988-89	05)
1989-90	06)
1990-91	05)
1991-92	19) Purchased
1992-93	12) 95 nos.
1993-94	18)
1994-95	10)
1995-96	20)
1996-97	20)
1997-98	28) On lease
1998-99	05) 65 nos.
1999-2000	12)
<b>Total</b>	<b>160</b>

**Instances of Bribes at IGI Airport**

1208. SHRI RAVI PRAKASH VERMA :

SHRI RAMCHANDRA PASWAN :

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the closed circuit TV cameras at the Indra Gandhi Airport had recently revealed instances of bribes being taken by the officials working at the airport;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter ?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) and (c) The material has been sent to Delhi Police for necessary action.

**Import Duty on Soya-Oil**

1209. SHRI SUSHIL KUMAR SHINDE : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have reduced import duty on Soya-oil from 60% to 15%;

(b) if so, the reasons therefor;

(c) whether the farmers are suffered due to heave reduction in import duty on edible oils;

(d) if so, the details thereof;

(e) whether the Government of Madhya Pradesh and others representing the trade and farmers have proposed increase in import duty on Soya-oil and other edible oils;

(f) if so, the details thereof; and

(g) the Government's decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) to (d) The duty on edible oils including soyabean oil which was 65% in April 1994 was progressively brought down to 30% in March 1995, 22% in March 97 and 15% in July, 1998 in lieu of steep increase in prices of oil in the domestic market. It was increased to 16.5% in March 1999.

(e) to (g) Government received representations from the trade and farmers that the heavy inflow of imported oil was affecting them. Government examined the representations and increased import duty of refined edible oils from 16.5% to 27.5% (including surcharge) with effect from 30.12.1999. While the import duty on crude vegetable oil has been maintained at 16.5%, it has been subjected to actual user condition so that only domestic processing industry can import such oils. The increase in duty has been effected with a view to helping the farmers to obtain better price for their produce as also to help the domestic oil seed processing industry to improve their capacity utilization and achieve greater value addition within the country.

[Translation]

#### Foreign Assistance for Drinking Water

1210. SHRI RAM TAHAL CHAUDHARY : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the amount of financial assistance provided for drinking water to the various States by the Asian Development Bank, the International Monetary Fund and the World Bank separately during the last three years, State-wise; and

(b) the names of the projects implemented out of them till date, State-wise and the present status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) and (b) The following Integrated (Rural/Urban) Water Supply and Environmental Sanitation Projects have been/are being undertaken in the country with external support :

- (i) The Maharashtra Rural Water Supply and Environmental Sanitation Project with a project cost of US\$ 140.8 million covering 580 villages in 10 districts of Maharashtra was undertaken with World Bank assistance. The project started in 1991 and was completed in June, 1998.
- (ii) The UP Rural Water Supply and Environmental Sanitation Project costing US\$ 71.0 million and targeted to benefit 1000 villages in 19 districts of Uttar Pradesh has been undertaken with World

Bank assistance. The project implementation started in August, 1996 and is expected to be completed by May, 2002.

(iii) The Karnataka Integrated Rural Water Supply and Environmental Sanitation Project with an estimated cost of US\$ 92.0 million and expected to cover 1113 villages in 16 districts of Karnataka has been undertaken with World Bank assistance. The project implementation started in 1993 and is expected to be completed in September, 2000.

(iv) II Chennai Water Supply and Sanitation Project with an estimated cost of Rs. 657 crore has been undertaken with World Bank assistance. The project commenced on 20.11.95 and is expected to be completed by 30.06.2000.

As per the information furnished by the Department of Economic Affairs, Ministry of Finance and Ministry of Urban Development, the details of World Bank assistance received during the last three years in respect of the above projects is as under :

State	Name of the Project	Assistance received (in US\$ million)		
		1997- 1998	1998- 1999	1999- 2000*
1	2	3	4	5
Maharashtra	Maharashtra Rural Water Supply and Environmental Sanitation Project	13.024	19.908	
Karnataka	Karnataka Integrated Rural Water Supply and Environmental Sanitation Project	8.134	29.119	10.276
U.P.	UP Rural Water Supply and Environmental Sanitation Project	0.703	6.258	0.412
Tamil Nadu	II Chennai Water Supply and Sanitation Project			34.2**

\* Up to October 1999.

\*\* Cumulative up to December 1999.

No financial assistance was provided under Asian Development Bank or International Monetary Fund to any State exclusively for providing drinking water.

[English]

#### Acquisition of Russian Laser Shells

1211. SHRIMATI RANEE NARAH : Will the Minister of DEFENCE be pleased to state :

(a) whether Army has been insisting on the Government to buy 1000 Russian laser-guided 155 Krasnopol-M rounds for Rs. 150 crores;

(b) if so, whether the projectile failed to perform suitably during the test firing at high altitudes;

(c) if so, whether the Government have taken any final decision for purchasing the same or any other alternative is being considered; and

(d) if so, the details thereof ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) A proposal for the purchase is under process.

(b) to (d) The mountain trials have been completed. The Army Headquarters have not yet furnished the trial evaluation report due to which no final decision in the matter has been taken.

#### New Terminal Complex at Dimapur Airport

1212. SHRI BHIM DAHAL : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is any proposal for commissioning of new terminal complex at Dimapur airport;

(b) if so, the time by which it is likely to be commissioned and;

(c) the expenditure involved in the project?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) A new Terminal Building constructed at a cost of Rs. 14.90 crores was commissioned on 23.7.97 at Dimapur airport.

#### Cost of Imported Items

1213. PROF. R.R. PRAMANIK : Will the Minister of DEFENCE be pleased to state :

(a) the price at which the Government are buying the Flange-020103502240, Hexagonal Screw-04050070050, Gasket-21001930180, Locking Plate-02010060580, Washer-04050040800 and Cylindrical Screw-50420020560;

(b) whether the indigenous prices of these items varying from that of the imported prices; and

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) In the wake of recent allegations of irregularities in the purchase of spares for the Defence Forces at various Fora, including Parliament, it has been decided that the allegations of excessively and wrongly bought spares, inter alia, for the Navy need to be scrutinised by the Comptroller & Auditor General of India. Accordingly, the Comptroller & Auditor General of India has been requested to conduct a Review/Special Audit of the purchases made in the past. The office of the Comptroller and Auditor General is currently seized of the matter.

2. Further, the subject matter of the question finds a mention in a Writ Petition filed in the High Court of Delhi on 14.1.2000, which is coming up for hearing on 27.4.2000.

[Translation]

#### Development of Railway Stations

1214. SHRI RAVINDRA KUMAR PANDEY :

SHRI BRIJLAL KHABRI :

SHRI G. PUTTA SWAMY GOWDA :

SHRI A. BRAHMANAIAH :

SHRI CHINTAMAN WANAGA :

SHRI P. MOHAN :

SHRI SUSHIL KUMAR SHINDE :

SHRI RAJO SINGH :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government have any proposal to develop some railway stations as model stations; and

(b) if so, the details of such railway stations, zone-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) A statement is attached.

#### Statement

A railway-wise list of stations selected for development as model stations is given below :

Railway	Name of stations
Central	Agra Cantt. Bhopal, Bhusaval, Faridabad, Jabalpur, Jhansi, Mumbai CST, Nagpur, Pune, Solapur
Eastern	Asansol, Bandel, Barddhaman, Dhanbad, Gaya, Howrah, Malda Town, Mokamah, Nalanda, Patna, Sonarpur, Sealdah
Northern	Allahabad, Amabala Cantt, Aligarh, Amritsar, Anandpur Sahib, Ayodhya, Bikaner, Chandigarh, Delhi, Dehradun, Ferozpur, Haridwar, Hazrat Nizamuddin, Jammu Tawi, Jalandhar city, Jodhpur, Kalka, Kanpur Central, Ludhiana, Lucknow, Moradabad, New Delhi, Shimla, Varanashi
North	Barauni, Chhapra, Darbanga, Gorakhpur,
Eastern	Kathgodam, Muzaffarpur, Sonpur
Northeast	New Alipurduar, Dharmanagar, Dibrugarh Town,
Frontier	Guwahati, Katihar, Kokrajhar, New Jalpaiguri, New Tinsukia, New Bongaigaon, Silchar

Southern	Bangalore, Chennai, Chennai Egmore, Coimbatore, Emakulam, Mangalore, Mysore, Madurai, Palghat, Shimoga, Trichur, Tiruchchirappalli, Trivandrum
South	Guntur, Guntakal, Hyderabad, Hospet,
Central	Hubli, Madgaon, Nanded, Rajahmundry, Secunderabad, Tirupati, Vijayawada, Warangal
South	Bhubaneswar, Balasore, Berhampur, Bilsapur,
Eastern	Byree, Badakhandita, Cuttack, Dhenkanal, Durg, Golanthra, Kapilas Road, Kharagpur, Khurda Road, Midnapore, Puri, Rahama, Ranchi, Raipur, Rourkela, Surla Road, Tatanagar, Visakhapatnam
Western	Ajmer Ahmedabad, Bhavnagar, Chittaurgarh, Dadar, Indore, Jaipur, Kota, Rajkot, Surat, Udalpur, Vadodara

(a) whether attention of the Government has been drawn to the Press news-item captioned "who will pay for new I.A. Aircraft" appearing in the Times of India dated January 26, 2000;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Yes, Sir. The main thrust of the news item was whether Indian Airlines would receive equity infusion of Rs. 325 crores in view of the decision of the Government to disinvest 51% of the equity in the Company.

(c) The Government's certain decision for equity infusion of Rs. 325 crores in Indian Airlines in the form of margin money for acquisition/replacement of aircraft was not reviewed.

[English]

#### Firing on Indo-Pak Borders

1215. SHRI M.V. CHANDRASHEKHARA MURTHY :  
SHRI ADHIR CHOWDHARY :

Will the Minister of DEFENCE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Pak, India agree to end unprovoked firing" as reported in 'Statesman' dated November 25, 1999;

(b) if so, whether any agreement with Pak authorities was held in the recent past to have a complete halt to unprovoked firings along the international border in J & K sector;

(c) if so, the details thereof; and

(d) the number of times when unprovoked firings noticed after the said agreement?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-  
NANDES) : (a) Yes, Sir.

(b) and (c) During the bi-annual meeting between BSF and Pak Rangers held at Lahore in November, 1998, an agreement to halt unprovoked firing along the International Border in Jammu sector was made which was effectively implemented with effect from 23rd November, 1998. Many villagers near the border who had fled to other areas returned to their villages. But Pakistan again started this unprovoked firing, perhaps, in the wake of the Kargil conflict and this firing continued till November 1999 when the bi-annual meeting between BSF and Pak Rangers was held again at Lahore. This point was discussed in this meeting and it was agreed that unprovoked firing would not take place.

(d) Unprovoked firing from Pakistan continues. Effective and appropriate retaliatory fire is brought down on the Pakistani troops by our troops.

#### Purchase of Aircraft by Indian Airlines

1216. SHRIMATI SHYAMA SINGH : Will the Minister of CIVIL AVIATION be pleased to state :

#### Project of NCES

1217. SHRI C. SREENIVASAN : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) the details of the non conventional energy generating projects underway/proposed to be set up in Tamil Nadu, capacity-wise

(b) whether any private sector project has been cleared/is under consideration; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KAN-NAPPAN) : (a) to (c) The Ministry of Non-Conventional Energy Sources has been implementing various programmes for generation of energy/power under Wind Power, Small Hydro Power, Biomass Power/Co-generation, Waste to Energy, Solar Photovoltaic etc., throughout the country including the State of Tamil Nadu. The Ministry encourages private sectors participation in generation of energy/power through various non-conventional energy sources and the projects under wind power, biomass/co-generation, small hydropower, energy from waste etc., are mostly in private sectors. The details of non-conventional energy generating projects installed and under installation in the State of Tamil Nadu are given in Statement enclosed.

#### Statement

*Details of non-conventional energy generating projects installed/under installation in the State of Tamil Nadu*

S.No.	Programme/Sector	Installed Capacity (Nos.)	Under Installation Capacity (Nos.)
1	2	3	4
1.	Wind Power	758 MW	—
2.	Small Hydropower	1.95 MW (1)	4.5 MW (3)

1	2	3	4
3.	Biomass Power/Co-generation	13.5 MW (2)	8 MW (1)
4.	Energy from Waste	0.03 MW (1)	1.70 (2)
5.	Solar Photovoltaic Power Packs	21 kWp (3)	3.3 kWp (3)
6.	Biomass Gasifier Systems	853 kW (73)	80 kW (4)
7.	Bio-gas Plants (Family Size)	1,94,450 nos.	1500 nos.
8.	Community/Institutional/ Night-soil based Bio-gas plant	177 nos.	5 nos.
9.	Improved Chulha	26,26,000 nos.	10000 nos.
10.	Solar Photovoltaic Lanterns	5,205 nos.	1000 nos.
11.	SPV Home Lighting Systems	21 nos.	200 nos.
12.	SPV Street Lighting Systems	2,403 nos.	80 nos.
13.	Water Pumping Wind Mills	39 nos.	10 nos.
14.	Small Aero Generators	9 kWp (3)	16.5 kW (4)
15.	SPV Pumps	72 nos.	—

kWp = Kilowatt Peak  
MW = Megawatt  
kW = Kilowatt

### Economical Viability of Electric and Diesel Locos

1218. SHRI ANNASAHEB M.K. PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) the relative merit of electrical power and diesel locos in terms of cost effectiveness;

(b) the total consumption of diesel by Railways for the last three years, yearwise;

(c) whether the electricity driven locos are economical as compared to diesel driven locos; and

(d) if so, the steps taken/proposed to accelerate electrification of rail track to cut on operating cost drastically alongwith the details of action plan for 2000-01 and next five years?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (c) The cost effectiveness of a traction system depends on a number of variable factors such as traffic density of a section, grade, relative fuel/energy prices, capital involved, operational and maintenance costs etc. The relative economics of Diesel and Electric locos is worked out in the form of Traction Specific Line Haul Costs in Rupees per thousand gross tonne kilometres. The latest figures of 1997-98 are as under.

	Freight Services	Passenger Services
Diesel	80.59	115.18
Electrical	76.61	138.46

(b) Details of consumption of high speed diesel oil by the Railways in million litres for the last three years is given below.

Year	Traction Purpose						Total	Non-Traction	Grand Total
	BG		MG		NG				
	Mainline	Shunting & Dep.	Mainline	Shunting & Dep.	Mainline	Shunting & Dep.			
1996-97	1465.51	155.38	200.43	24.16	7.6	6.34	1859.44	30.46	1889.9
1997-98	1507.15	168.00	158.01	27.24	7.4	6.23	1874.14	30.28	1904.4
1998-99	1541.06	167.64	158.28	20.16	7.4	6.17	1900.80	31.63	1932.4

(d) Work of electrification of Railways is considered for sanction in case, on the basis of financial appraisal, the internal rate of return is more than 14%. In some cases it is also justified for operational reasons. The execution of electrification is, however, subject to availability of funds. During 2000-01 and subsequent years, Railway is planning to electrify @ 500 route kilometre subject to availability of funds.

### Proposal for Rural Sanitation Programme

1219. SHRI A. VENKATESH NAIK : Will the Minister of

RURAL DEVELOPMENT be pleased to state :

(a) whether the State Government of Karnataka has submitted any proposals seeking financial assistance for the implementation of Rural Sanitation Programme;

(b) if so, whether the State Government has also request to increase the existing amount of allocation for the purpose and also to provide subsidy of Rs. 2000/- per unit for families below poverty line for construction of individual household latrines; and

(c) if so, the present status of the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) Three project proposals for the districts of Bellary, Mysore and Mangalore (Dakshin Kannada) have been received during 1999-2000 from the Government of Karnataka for the implementation of the Total Sanitation Campaign (TSC) under the Rural Sanitation Programme. The proposals include construction of individual household latrines, sanitary complexes for women, school sanitation, drainage/garbage facilities, etc. The proposals have been approved for a total cost of about Rs. 10.02 crore for Bellary district, Rs. 11.14 crore for Mysore district and Rs. 6.38 crores for Mangalore (Dakshin Kannada) district. In addition to the above, about Rs. 4.61 crore has been released to the State Government under the "allocation based" component of the Rural Sanitation Programme.

(b) Yes, Sir.

(c) At present, there is no proposal to increase the subsidy rate for construction of individual household latrines to Rs. 2000/- per unit, as requested.

[Translation]

#### Viability of Sitapur-Burhwal-Gonda-Gorakhpur Rail Line

1220. SHRI BRIJ BHUSAN SHARAN SINGH : Will the Minister of RAILWAYS be pleased to state :

(a) whether Northeast Frontier Railway have benefited from the traffic on Sitapur-Burhwal-Gonda-Gorakhpur section; and

(b) if so, the steps being taken to make this section more viable?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) Review of line capacity and processing of line and terminal capacity works to ensure free flow of traffic is a regular measure which ensures carriage/handling of all the traffic. In order to facilitate smooth flow of traffic on this section, doubling of Burhwal-Gonda section has been taken up. Gauge conversion of Gonda-Gorakhpur Metre Gauge loop has also been sanctioned to provide an alternative to the already saturated section between Gonda and Gorakhpur.

#### Import of Food and Consumer Items

1221. SHRI ASHOK KUMAR SINGH CHANDEL :

DR. RAGHUVANSH PRASAD SINGH :

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the country is importing and exporting food and other consumer items on large scale during the last three years;

(b) if so, the details thereof, year-wise;

(c) whether commission is being taken for import of food and other consumer items;

(d) if so, whether any CBI probe has been ordered/proposed into import of above items; and

(e) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : (a) to (e) The information is being collected and it will be laid on the table of the House.

[English]

#### Inclusion of Sites in World Heritage List

1222. SHRI SURESH RAMRAO JADHAV : Will the Minister of CULTURE be pleased to state :

(a) whether the World Heritage Bureau has rejected all the eleven sites suggested by the Archaeological survey of India for inclusion in the World Heritage List;

(b) if so, the reasons therefor;

(c) whether the Government propose to resubmit these proposals to the World Heritage Bureau; and

(d) if so, the details thereof?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) No, Sir.

(b) Question does not arise.

(c) and (d) The World Heritage Bureau of UNESCO has advised reformulation of the proposal in a revised format. Preparatory assistance is forthcoming from the UNESCO for this purpose.

[Translation]

#### Employment to Sports Persons in Railways

1223. SHRI AJAY SINGH CHAUTALA : Will the Minister of RAILWAYS be pleased to state :

(a) the criteria and schemes to provide employment to sports persons on priority basis in Railways;

(b) the number of applications of sports persons received during the last three years and upto December, 1999 and the number of sports persons out of them was provided;

(c) the number of sports persons to whom employment is likely to be provided during 2000-2001; and

(d) the details of incentives given to sports persons?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Sports persons are recruited on the Indian Railways as per the norms laid down for the purpose. Such recruitments are done through Talent Scouting and Open Advertisements as per details given below :

(i) Upto 30% of the quota in Group 'C' posts under Talent Scouting Scheme; and

(ii) Upto 70% in Group 'C' and 100% in Group 'D' posts of the quota through Open Advertisement Scheme.

In the case of recruitment in Group 'C', sportspersons of International or National level for Group 'D' sportspersons of State level with creditable performance are eligible.

(b) The information is being collected and will be laid on the Table of the Sabha.

(c) There is a provision for annual recruitment of approximately 1180 sportspersons both in Group 'C' and Group 'D' posts against the sports quota as per the limits prescribed for each Unit. However, the recruitment against these posts is subject to the availability of vacancies in the prescribed grade and availability of adequately proficient sportspersons in the desired game.

(d) The following incentives are given to the Railway sportspersons in recognition of their outstanding performance in National and International Meets :

- (i) Out of turn promotion;
- (ii) higher fixation of pay;
- (iii) additional increments;
- (iv) stipend through Rail Khel Ratna and Rail Khel Shri; and
- (v) Cash Awards.

[English]

#### **Pak attacks on Indian Army Camps**

1224. SHRI NARESH PUGLIA :

SHRI RAMJIVAN SINGH :

SHRI K. YERRANNAIDU :

Will the Minister of DEFENCE be pleased to state :

(a) the number of times the army camps and establishments in Jammu and Kashmir were attacked by the militants during the last three years till date;

(b) the number of Officers and Jawans of the Indian Army killed and injured in these attacks;

(c) the number of militants killed, injured and captured by the Army for attacking Army camps and establishments; and

(d) the measures taken for tight security of Army camps and Army establishments and installations in Jammu and Kashmir ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) Six physical attacks have been attempted by militants on Army/RR Camps in J&K. All 17 militants involved in these attacks have been killed.

Three officers, four junior commissioned officers and 19 Other Ranks have been killed and one officer and 35 Other Ranks have been wounded in these attacks.

Appropriate steps have been taken to prevent such attacks.

#### **Flights to Dimapur from Kolkata and Delhi**

1225. SHRI K.A. SANGTAM : Will the Minister of CIVIL AVIATION be pleased to state :

- (a) whether the Government propose to start daily

flight on Kolkata-Dimapur sector and Delhi-Dimapur flight for at least three days in a week specially during the peak seasons viz. May to July and October to December;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) At present, Dimapur is connected to Delhi via Calcutta through Alliance Air flights four times per week between Calcutta and Dimapur. Operators are free to operate on any route in their commercial judgement subject to compliance with the Route Dispersal Guidelines which provide for certain minimum operations on specified category of routes.

#### **Deficiencies in Bullet-proof Jackets**

1226. SHRI PRIYA RANJAN DASMUNSI : Will the Minister of DEFENCE be pleased to state :

(a) whether several soldiers and para-military personnel had been to hospital for lack of recoiling capacity of the bullet-proof jackets in the recent past;

(b) if so, the details thereof; and

(c) the specifications prescribed for buying the bullet-proof jackets for the soldiers and in what specification the Government have bought such bullet-proof jackets before and after the Kargil war ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) Army Headquarters have intimated that no data is available with them to indicate that hospitalisation of soldiers was due to lack of recoiling capacity of the bullet proof jackets. Ministry of Home Affairs have also confirmed that no such instances have been reported by the para-military forces.

The prescribed specifications for buying the bullet proof jackets are given in Statement enclosed. Procurement of bullet proof jackets before and after the Kargil war has been made as per the prescribed specifications.

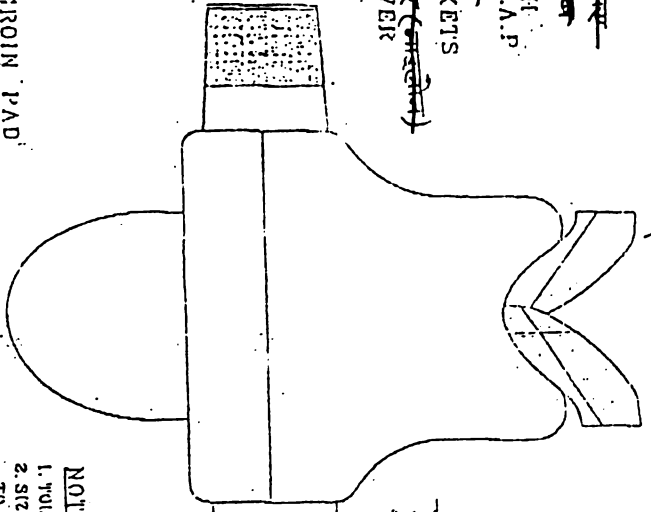
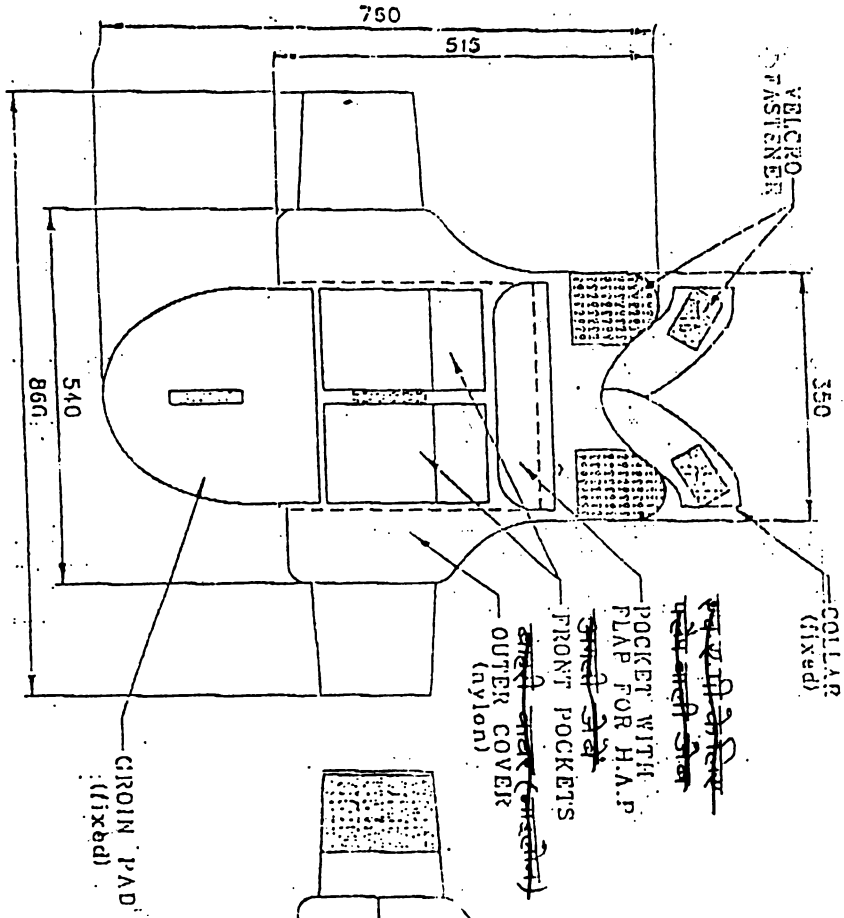
#### **Statement**

##### **Technical Specification**

1. The bullet proof jackets should conform to the Indian Army Technical standards. In addition, the equipment should conform to and US-NIJ standards 0101-03 (as revised from time to time). However, in case where different standards have been specified in performance specifications and the NIJ specification, the more stringent of the two will be considered.
2. Level of protection to be offered by the Hard Armour Plates and Soft armour Jacket material
  - a. The soft Armour Jacket material should provide protection to all ammunitions falling upto protection level III. A with reference to threat level table enclosed as Appendix 1 to his Annexure.



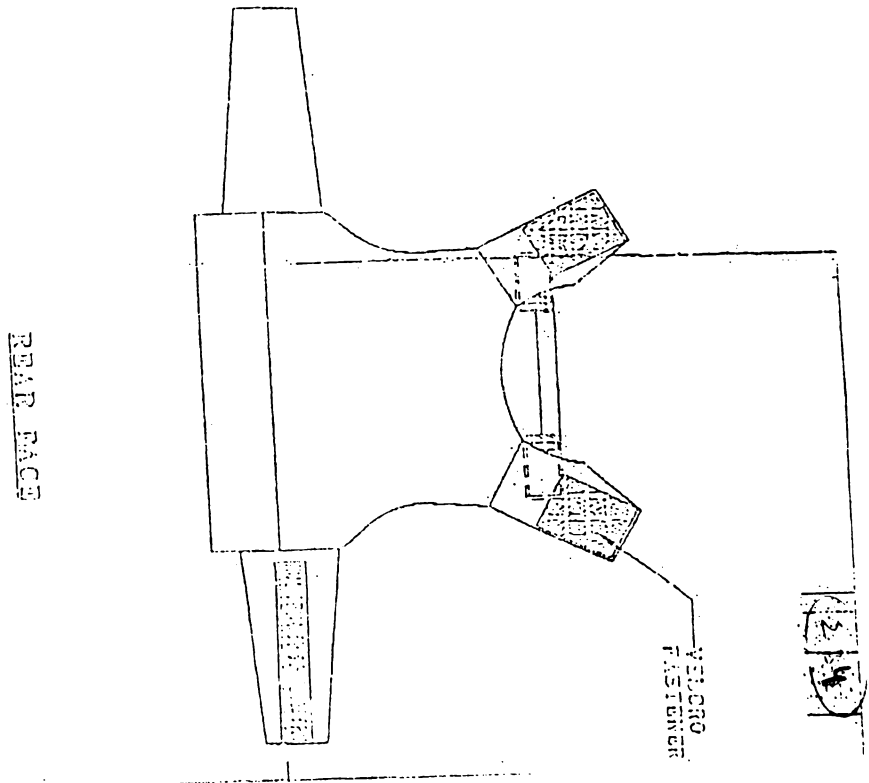
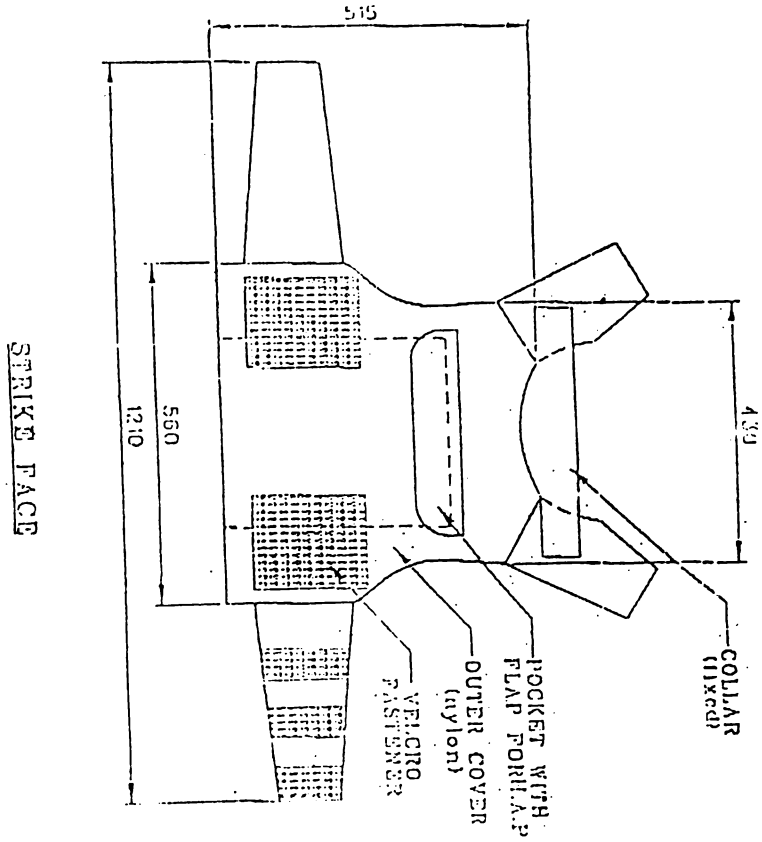
Answer I



REAR FACE

- NOTE
1. TOLERANCE ON DIMENSIONS:  $\pm 5mm$
  2. SIZE: ADJUSTABLE BETWEEN SMALL TO LARGE
  3. AREA OF PROTECTION: 240 x 110 mm (incl. of rear SAP dress: P10 G2 0000)

(253)



TOLERANCE ON DIMENSIONS: 5mm

- b. From protection level III A upto level III SP (similar to threat level posed by Dragunov) special Hard Armour Plate should be provided, which in conjunction with the Soft Armour Jacket provides total protection for ammunition falling in this range.
3. Trauma Effect Trauma pads should be provided to absorb shock. The deformation depth should be reduced to minimum but should not exceed 20 mm in plasticine box at 20 degree C when tested as per NIJ standards.
  4. The closing flaps should have velcro fasteners so that it can be worn and taken off quickly and easily.
  5. Capability to detect repeated attack.  
The HAP should be able to withstand seven bullet before it is completely shattered. The bullet should be absorbed and not recochet on striking the plate, irrespective of it being a fare or unfair shot.
  6. Service Life. Operational and maintenance should be simple and easy. Bullet Proof Jacket should not be adversely affected by storage under adverse climatic conditions normally met in the services. Services life should not be less than 10 Years.
  7. Wearing confort and functionality.
    - (a) The bullet proof jacket shall conform the Drawing No. (P1 9010000 & P1 9020000) as at Annexure I. The BJP shall conform to the sample submitted by the venders and approved by the users for design, make-shape, dimensions, weights etc.
    - (c) The bullet jacket should be convenient and comfortable to wear and should not impede the movement of the wearer in carrying out various functions in field.
    - (d) It should have sufficient ventilation so that there is no-effect on the body after wearing for a prolonged time.
    - (e) The bullet jackets should be quick to wear with a fixed groin pad designed so as to allow easy folding and fastening or groin pad on the front portion of the jacket. Inspection/removal of the HAP should be quick and easy.
    - (f) Both shoulders should be capable of being opened and adjusted by means of velcro.
  8. Outer garment : The colour of the jacket should be that it can be camouflaged easily. The jacket should be in Indian camouflage pattern disruptive.
  9. All the closing flaps of the jackets should have velcro fasteners so that it can be worn and taken

off easily and quickly.

10. Bullet Trapping : The HAP should be able to withstand seven bullets before it is completely shattered. The bullet should be absorbed and not recochet on sticking the plate, irrespective of it being a fair or unfair shot.
11. The HAP should be encased in a suitable material so as to completely arrest the splinters/fragments within the system on being hit by the bullet, irrespective of being a fair or unfair shot.
12. The details performance specifications of bullet proof are given at Annexure-II.

#### Annexure-II

#### *Performance Specification : Bullet Proof Jackets*

#### Part 1 : Operational Characteristics

#### General :

1. The Bullet Proof Jacket should be convenient and comfortable to wear and should not impede the movement of the wearer in carrying out various functions in field.
2. Jacket parts :  
The Bullet Proof jacket will consist of the following parts :
  - (a) Soft Armour Front and Rear including collar Jacket
  - (b) Groin pad
  - (c) Hard Armour Plate (9 HAP)
  - (d) Trauma pad
3. Jacket : Soft Armour Front and Rear including collar and the groin pad will form the jacket.
4. Hard Armour Plat (HAP) : HAP SHOULD BE PROVIESTE SEPARATELY. Provision is made to add on the HAP in front of the jacket. Provision should also be made at the back of the jacket, to add on HAP, if required.
5. Trauma pad for trauma Asttenuation : Trauma pad should be provided to absorb shock. The size of the trauma pad should correspond to the six of HAP. The deformation depth should be reduced to minimum, but should not exceed 20mm in plasticine block at 20 degree C.
6. Groin Pad : The Bullet Proof jackets should have the detachable groin pads. Provision should be made to fold the groin pad up and fasten its on to the front portion of the jacket with velcro fastener. The protection level provided by the groin pad should be same as per the rest of the jacket.

7. Collar/Neck pads : The jackets should have fixed collar/neck pads.
8. Pockets with flats : The jackets should be provided with two external pockets to house one 7.62 mm LMB magazine in the each and two external pockets to store one grenade 36 ht in each.
9. Colour of the Jacket : The colour of the Jacket should be such that it can be camouflaged easily. The jackets should be in Indian camouflaged pattern disruptive only.
10. All the closing flaps of the jackets should have velcro fasteners so that it can be won and taken off easily and quickly.
- Protection :*
11. The HAP should as far as possible within constraints of its size specified in para 21, should cover vital parts of the body like heart, lungs, liver spleens, stomach and intestines which can cause fatal injuries.
12. The HAP should be encased in a suitable material so as to completely arrest the splinters/fragments within the system on being hit by the bullet, irrespective of being a fair or unfair shot.
13. The HAP should be encased in a suitable material so as to completely arrest the splinters/fragments within the system on being hit by the bullet, irrespective of being a fair or unfair shot.
14. The bullet proof jacket should be able to provide the following protection level :
- (a) The HAP in conjunction with Soft Armour, should be able to stop the following at 50 metres :
- (i) 7.62mm x 39 mm mild steel Core Amn of AK 47 and AK 56.
- (ii) 7.62mm x 51mm NAIU Ball
- (iii) 5.56mm 88-109/m-193 Lead Core Ammunition
- (iv) 7.62mm x 51mm Indian Ball
- (v) 7.62mm x 54mm Lead/mild steel Core Ammunition of Dragunov Rifle.
- (b) The Soft Armour Jacket to include the collar and the groin pad should be able to stop the following at 5 meters :
- (i) 9mm x 19mm (Supplier to specify type Parabellum of wpr/amn that should not be defeated) from SMC
- (ii) 9mm Pistol (Supplier to specify type of wpr/amn that should not be defeated)
- (iii) 12 bore Short Gun
15. The jacket (as defined in para 2) should provide a minimum protection area of 0.48 meters, for all sizes with adjustable velcros.
- Waterproof packing
16. All parts of the bullet proof jackets should be encased in waterproof material.
- Size And Shape
17. The Bullet proof Jackets should be provided in different sizes i.e. large and medium to suit Indian Physique.
18. The HAP should have a in low profile contour shape for snug fit.
19. Provision for bests straps for scientific distribution of weight of the jackets, so as to prevent injury to backbone.
- Part II—Physical Characteristics**
20. Weight
- (a) Weight of the jacket as defined in para 3 above - not more than 2.5 kgs
- (b) Weight of HAP - not more than 2.6 kgs
- (c) Weight of the Trauma pad - not more than 400 gms
- (d) Total weight of the jacket complete - not more than 5.5 kgs
- Note : If the trauma pad is incorporated in the HAP, then the weight of the HAP plus trauma pad should not exceed 3 kgs.
21. Size of HAP Not less than 750 sqcms (30 x 25 cms)
22. Service life : Operation and maintenance should be simple and easy. Bullet proof jackets should not be adversely affected by storage under adverse climatic conditions normally met in the services. Services life should not be less than 10 years.
23. Temperature tolerance : The performance of the bullet proof jackets should not be affected adversely by temp variation from —50 degree C to +50 degree C and humidity levels of 95 percent at 40 degree C.
24. Outer cover of jacket should be washable.
25. A suitable maintenance manual should be issued for proper maintenance of the jacket.
- Part III Misc**
26. The equipment should conform to the Indian Army Teststandards. In addition, the equipment

should conform to and the US-NIJ standard 0101-03 (as revised from time to time). However, in case where different standards have been specified in performance specifications and the NIJ specifications, the more stringent of the two will be considered.

27. Rear pocket to be provided to the jacket to cater for additional HAP. Six to facilitate easy slip in/take out. Pocket to be waterproof.
28. Adjustable belt made of broad elastic band is provided at the waist region to facilitate distribution of jacket load.
29. Length of shoulder and abdomen joints including velcro fasteners should be such as to enable personalised filament of jacket based on height and built of individual.
30. Outer jacket material to be made of denier urethane coated nylon coated nylon/other suitable material and should withstand rigorous field usage. Cloth material should be waterproof.

#### Study on Economic Costs by FCI

1227. SHRI SUBODH MOHITE : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government propose to study the 'economic costs' borne by the Food Corporation of India in procurement and distribution of foodgrains under the Public Distribution System; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : (a) Yes Sir.

(b) The Administrative Staff College of India, Hyderabad has been engaged to study the cost of acquisition and distribution of Wheat and Rice by the Food Corporation of India, so as to arrive at ways and means for reducing the economic cost. The said agency has been asked to submit its report by June this Year.

#### D.R.D.O Projects Running behind Schedule

1228. SHRI PRABHUNATH SINGH :

SHRI SHEESH RAM SINGH RAVI :

Will the Minister of DEFENCE be pleased to state :

(a) whether the DRDO is lagging much behind in developing some of the important equipments like Light Combat Aircraft, a multi barrel rocket launcher system, an AWACS type aircraft etc. and despite the assurance of Chief of the DRDO that the first prototype of LCA would fly in 1999, the LCA has not yet flown;

(b) the dates on which each of these projects was launched;

(c) the quantum of the projected amount at that time in each case and the extent to which it has been increased till now; and

(d) the reaction of the Government in this regard and the time by which each of the project is likely to be completed ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Despite best efforts, there have been delays in these projects due to a number of factors like : technology complexity, limitations of infrastructure, under-estimation of time and cost as well as technology gaps.

(b) The Project Definition Phase of the LCA started in 1983 and the Full Scale Engineering Development Work in 1993. The project for the Multi-Barrel Rocket System (Pinaka) was initiated in December 1986. As far as the air borne radar surveillance is concerned, preliminary work was initiated for technology development related to some of the sub-systems; these activities were initiated in July 1985.

(c) Preliminary sanction for the LCA in 1983 was for Rs. 560 crores, at the 1982-83 price level. The sanction for Full Scale Engineering Development Phase-I in 1993 was Rs. 2188 crores. The sanctioned cost of Pinaka in Rs. 26.5 crores, which has been revised to Rs. 49 crores. A sum of Rs. 49 crores has been sanctioned in the area of airborne surveillance.

(d) According to present estimates, the maiden flight of the LCA is likely to occur in the first half of 2000. User-troop trials of the Pinaka were conducted in October 1999 and productionisation would be taken up after acceptance by the Army. As far as AWACS is concerned Government is engaged in studies regarding various options.

[Translation]

#### Survey for Sultanganj-Deoghar Rail Lines

1229. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government had approved the survey work for laying railway line from Sultanganj to Deoghar via Amarpur, Banru and Katria;

(b) if so, the details thereof; and

(c) the time by which the construction work of above line is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) The survey has been completed. The cost of the 110 km. line in Rs. 282 crore.

(c) The project has been included in the Budget 2000-2001. The Final Location Survey will be taken up once the Budget is passed by the Parliament. This will be followed by land acquisition. Actual work will start after the land becomes available.

[English]

**Excavation by Archaeological Survey of  
India in Tamil Nadu**

1230. SHRI P.D. ELANGOVA : Will the Minister of CULTURE be pleased to state :

(a) whether the Government have any new proposals to strengthen the archaeological expeditions and excavations works in Tamil Nadu and other Southern States;

(b) if so, the details thereof;

(c) the archaeological sites excavated by the Archaeological Survey of India during the last three years in these States;

(d) whether the Archaeological Survey of India has published excavation reports of the sites excavated in these States;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) No, Sir.

(b) Question does not arise.

(c) The site excavated during past three years (1997-98 to 1999-2000) are :

(d) to (f) The report on excavation published so far are given in the statement enclosed.

**Tamil Nadu**

Shore Temple complex, Mamallapuram, District Kanchipuram.

**Kerala**

Bekal Fort, District Kasargode.

**Karnataka**

Kudligi, District Bellary

Harapanahalli, District Bellary.

Hampi, District Bellary, District Uttara Kanara.

Gudnapur

Kanganhalli, District Gulbarga.

Sannati, District Gulbarga.

Hasargangudi, District Gulbarga.

Bankanahalli, District Shimoga.

Kotal, District Koppal.

Mirjan Fort, District North Kanara.

**Statement**

*State-wise list of published excavation reports of the sites excavated in Tamil Nadu and other southern States.*

Site/District	Excavated by	Reference
1	2	3
<b>Tamil Nadu</b>		
Pallavamedu/Kanchipuram	Southern (Madras/Chennai) Circle, ASI	<i>Indian Archaeology - A Review (IAR), 1953-54,</i>
Amirthamangalam/Chingleput	-do-	<i>IAR-1954-55, and Ancient India no. 22 (1966)</i>
Kunnattur/Chingleput	-do-	<i>IAR- 1955-56, 1956-57, 1957-58</i>
Gudiyam/Chingleput	Prehistory Branch, Nagpur, ASI	<i>IAR- 1962-63, 1963-64</i>
Kanchipuram/Chingleput	Southern (Madras/Chennai) Circle, ASI	<i>IAR 1962-63, 1963-64</i>
Kaveripattinam/Thanjavur	-do-	<i>IAR- 1962-63, 1963-64; 1963-64, 1964-65, 1965-66, 1966-67, 1970-71, 1972-73, 1973-74, 1977-78, and Memoirs of the Archaeological Survey of India, no. 90 (New Delhi 1994)</i>
Attirambakkam/Chingleput	Prehistory Branch, Nagpur, ASI	<i>IAR- 1964-65</i>
Paiyampalli/North Arcot	Southern (Madras/Chennai) Circle and the excavations branch, ASI	<i>IAR- 1964-65 22-23; 1967-68,</i>

1	2	3
Poondi and Neyveli/Chingleput	Prehistory Branch, Nagpur, ASI	IAI- 1965-66,
Vadamadurai/Chingleput	-do-	IAI- 1966-67,
Karaikadu/South Arcot	Southern (Madras/Chennai) Circle, ASI	IAI- 1966-67,
Perur/Coimbatore	-do-	IAI- 1970-71,
Malaiyamputtu/North Arcot	-do-	IAI- 1970-71,
Ukkirankottai/Tirunelveli	-do-	IAI- 1970-71,
Nanganallur/Madras	-do-	IAI- 1973-74,
Gingee Fort/South Arcot (Villupuram-Ramasamy Padayachiyar)	-do-	IAI- 1973-74, 1993-94, 1994-95
<b>Tamil Nadu</b>		
Sittannavasa/Pudukottai	Temple Survey Project (South), ASI	IAI 1975-76,
T. Kallupatti/Madurai	Southern (Madras/Chennai) Circle, ASI	IAI- IAI 1976-77, 1979-80,
Kambarmedu/Thanjavur	-do-	IAI- 1982-83, 1983-84,
Auroville/South Arcot	-do-	IAI- 1984-85; 1985-86;
Darasuram/Thanjavur	Southern (Madras/Chennai) Circle, ASI	IAI- 1985-86; 1986-87,
Mamallapuram/Chengalpattu M.G.R.	-do-	IAI- 1990-91,
Sanur/Chingleput	-do-	<i>Ancient India no. 15 (1959),</i>
Mottur/North Arcot	Southern (Madras/Chennai) Circle, ASI	IAI- 1978-79,
<b>Andhra Pradesh</b>		
Salihundam/Srikakulam	South-eastern (Hyderabad) Circle, ASI	IAI- 1953-54,
Nagarjunakonda/Guntur	Nagarjunakonda Excavation Project (1954), ASI	IAI- 1954-55; 1955-56, 1956-57, 1957-58, 1958-59, 1959-60, 1960-61, <i>Memoirs of the ASI, no. 75 (New Delhi 1975)</i>
Amravati/Guntur	Excavation Project, ASI; South-eastern (Hyderabad) Circle, ASI	IAI- 1958-59, 1973-74, 1974-75
Kesarapalli/Krishna	Nagarjunakonda Excavation Project, ASI	IAI- 1961-62, <i>Ancient India no. 22 (New Delhi 1966)</i>
Mukhalingam/Srikakulam	South-eastern (Hyderabad) Circle, ASI	IAI- 1961-62,
Dharanikota/Guntur	-do-	IAI- 1962-63, 1963-64, 1964-65
Battalavallam/Chittoor	Prehistory Branch, Nagpur, ASI	IAI- 1968-69,

1	2	3
Bhattiprolu/Guntur	South-eastern (Hyderabad) Circle, ASI	IAR- 1969-70,
Billa Surgam/Kurnool	Prehistory Branch, Nagpur, ASI	IAR- 1970-71,
Gudimallam/Chittoor	South-eastern (Hyderabad) Circle, ASI	IAR- 1973-74,
Satanikota/Kurnool	Excavations Branch (1), Nagpur, ASI	IAR- 1977-78, 1978-79, 1979-80, <i>Memoirs of the ASI, no. 82</i> (New Delhi 1986)
<b>Andhra Pradesh</b>		
Vamulapadu/Kurnool	-do-	IAR- 1978-79,
Kudavelli/Mahbubnagar	-do-	IAR- 1978-79, 1982-83,
Calingapatnam/Srikakulam	South-eastern (Hyderabad) Circle, ASI	IAR- 1978-79, 1979-80,
Ramapuram/Kurnool	Excavations Branch (1), Nagpur, ASI	IAR- 1980-81, 1981-82, 1982-83, 1983-84,
Papanasi Group of Temples/Mahbubnagar	South-eastern (Hyderabad) Circle, ASI	IAR- 1982-83,
Ghantasala/Krishna	-do-	IAR- 1984-85,
Adurnu/East Godavari	Hyderabad Circle, ASI	IAR- 1985-86,
Peddavegi/West Godavari	Excavations Branch (1), Nagpur, ASI	IAR- 1985-85, 1986-87,
Alampur/Mahbubnagar	Hyderabad Circle, ASI	IAR- 1986-87,
<b>Karnataka</b>		
Hunur/Belgaum	South-western (Bangalore/Dharwad) Circle, ASI	IAR- 1968-69,
Budhittu/Mysore	Southern (Madras/Chennai) Circle, ASI	IAR- 1968-69,
Nagar/Shimoga	-do-	IAR- 1971-72,
Banahalli/Kolar	Southern (Madras/Chennai) Circle and Mid-southern (Bangalore) Circle, ASI	IAR- 1973-74, 1983-84, 1985-86, 1986-87,
Hampi/Bellary		IAR- 1975-76, 1976-77, 1978-79, 1979-80, 1980-81, 1981-82, 1982-83, 1983-84, 1984-85, 1985-86; 1986-87, 1987-88, 1988-89, 1989-90, 1990-91, 1991-92, 1992-93, 1993-94, 1994-95,
Kalyadi/Hassan	-do-	IAR- 1976-77,
Chandravalli/Chitradurga	-do-	IAR 1977-78,
Hoysaleswara Temple	Mid-southern (Bangalore)	IAR- 1984-85,



1	2	3
Complex, Halebidu/Hassan	Circle, ASI	
<b>Karnataka</b>		
Nagaresvara Temple Complex, Halebidu/Hassan	Bangalore Circle, ASI	<i>IAR- 1985-86, 1986-87,</i>
Sannati/Gulbarga	Hyderabad Circle, ASI	<i>IAR- 1986-87, 1987-88, 1988-89; Memoirs of the ASI, no. 93 (New Delhi 1995)</i>
Gudnapur/Uttara Kannada	Banglore Circle, ASI	<i>IAR- 1988-89, 1989-90, 1990-91, 1994-95,</i>
Brahmagiri and Chandravalli/Chitaldurg	ASI	<i>Ancient India no. 4 (July 1947-January 1948)</i>
Maski-Raichur	South-western (Bangalore/Dharwad) Circle, ASI	<i>Ancient India no. 13 (New Delhi 1957)</i>
Badaga Kajekaru/Dakshina Kannada	Prehistory Branch, Nagpur, ASI	<i>IAR- 1993-94,</i>
Kotatattu/Dakshina Kannada	-do-	<i>IAR- 1993-94,</i>
Hasargundigi, Sannati/Gulbarga	Bangalore Circle, ASI	<i>IAR- 1993-94, 1994-95,</i>
Kanganhalli/Gulbarga	Bangalore Circle, ASI	<i>IAR- 1994-95,</i>
Banavasi/Uttara/Kannada	Bangalore Circle, ASI	<i>IAR- 1994-95,</i>
<b>Kerala</b>		
Cheraman Parambu (Cranganur)/Trichur	Southern (Madras/Chennai) Circle, ASI	<i>IAR- 1968-69, 1969-70,</i>
Fort Cochin, Cochin/Emakulam	Madras/Chennai Circle, ASI	<i>IAR- 1986-87,</i>
Cheramangad/Trichur	-do-	<i>IAR- 1990-91,</i>
Porkalam/Trichur	ASI	<i>Ancient India no. 8 (New Delhi 1952)</i>
<b>Pondicherry</b>		
Arikamedu	ASI	<i>Ancient India no. 2 (1946)</i>

**[Translation]****Complaint Against Landing of Thackre's Helicopter**

1231. SHRI RAMDAS ATHAWALE : Will the Minister of DEFENCE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item published in 'Jansatta', New Delhi dated January 18, 2000 under the caption "Thakre Ka helicopter uttame ki shikayat darj karalgi nau sena";

(b) if so, whether any complaint has since been lodged;

(c) if so, the details thereof and the follow-up action taken thereon; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) Yes, Sir.

(b) to (d) An incident of unauthorised landing at Naval helipad, Uran by Dauphin helicopter with Registration marked VT-CKR carrying Mr. Bal Thackre occurred at 1217 Hrs. on 16th January 2000. On investigation of the incident, it was established that the pilot could not locate the airfield at Shirke and landed at the Naval helipad, Uran which was nearest to the Shirke airfield. The incident had occurred due to genuine pilot error and there was no malafide intention on the part of the pilot. As such, no follow up action was necessary

[English]

#### Measures to make Railways Profitable

1232. SHRI RAMSHETH THAKUR : Will the Minister of RAILWAYS be pleased to state :

(a) whether Confederation of Indian Industry (CII) has suggested several measures for making the Indian Railways more profitable and affectiveness;

(b) if so, the details thereof;

(c) the extent to which the Government have agreed to with these suggestions; and

(d) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) to (d) In order to plan flow of investment from non-traditional sources of revenue, a Task Force was set up of which Confederation of Indian Industry (CII) was also one of the members. The Task Force has submitted the report recently and has made recommendations for generating investment from non-traditional sources like commercial utilisation of land and air-space, Own Your Wagon Scheme, Build Own Lease Transfer Scheme, Commercial Publicity, etc. The recommendations are under active consideration and decisions thereon will be taken shortly.

#### Construction of Godowns

1233. SHRI PAWAN KUMAR BANSAL : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether over a hundred persons had built godowns in Punjab for Food Corporation of India under a guarantee scheme over twenty years back;

(b) if so, the number of each godowns and their capacity with FCI at present;

(c) whether any revision in the rent of such godowns has been affected from time to time;

(d) if so, the details thereof and the rent paid for the Central Warehousing godowns as also of the open plinths; and

(e) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI

SHRIRAM CHAUHAN) : (a) Yes, Sir.

(b) At present the Food Corporation of India has 165 such godowns with a total capacity of about 13.50 lakhs tonnes as on 1.2.2000 in the State of Punjab.

(c) to (e) As per the terms and conditions of the Agricultural Refinance Development Corporation (ARDC) Scheme, all such godowns were hired by the FCI, for a guaranteed period of five years with an option to extend it by another one year on the same terms and conditions. The rent ceilings of such godowns were fixed @40 paise and 50 paise per sq. ft. per month in Rural/Urban areas. After expiry of its guarantee period, all these godowns came under general hiring and the rents were fixed by the competent authority as per guidelines of Headquarters issued from time to time. Rent ceilings under general Hiring Scheme for the covered godowns as well as Covered Area and Plinths (CAP) were as under :

Period (w.e.f.)	Ceilings Rates for SRM		
	Covered Godowns	CAP (Plinths) Rural      Urban	
24.10.75	33 Paise	5 Paise	5 Paise
4.7.84	60 Paise	5 Paise	5 Paise
11.3.85	60 Paise	25 Paise	30 Paise
25.7.94 to 24.7.96	*85 Paise/Re. 1/—	(in Rural/Urban areas) *(In view of the Heavy procurement, lower off take the rent ceiling temporarily revised for two years for fresh hiring of godowns)	
25.6.99	60 Paise	35 Paise	40 Paise
24.12.99	80 Paise	45 Paise	50 Paise
24.1.2000 (For revision of rentals of private godowns in use without lease agreements)	Flat increase by 2.5% annually on the existing basic rent without compounding from the first year of the new lease period.		

However Zonal Mangers of FCI have been delegated with full powers to decide the rentals of covered godowns of the private parties beyond the ceiling rates whereas for CAP (Plinths) storage these ceiling rates the maximum.

Storage charges that are payable to CWC include weighment charges, preservation, establishment charges and all other operations and hence are not comparable with the private capacities being hired and managed by FCI. The existing rate for CWC is RS. 2.10 per bag (95 kg) per month for covered godowns. The rates for CAP storage are decided mutually by CWC and FCI.

**Pension to Soldiers of Second World War**

1234. MAJ. GEN. (RETD.) B.C. KHANDURI : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government are aware of the pitiable condition of the vanishing tribe of Second World War veterans who were demobilised after Second World War without any pension;

(b) if so, whether the Government have made any effort to obtain information and data about these veterans;

(c) whether any monetary assistance is being provided to these veterans;

(e) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) to (c) During the Second World War a large number of Indians were recruited in the British Indian Army for short periods ranging from 2 to 6 years. At the end of the war, these personnel were discharged with payment of service gratuity as full compensation for the service rendered by them. They are not eligible of pension as they had not put in requisite qualifying service. As per available information there are at present 99697 World War II veterans and 61917 widows. Such of these veterans and widows who have no other source of income are granted financial assistance upto Rs. 1000/- per month from the Raksha Mantri's Discretionary fund. Various State Governments also give financial assistance to the needy veterans as per statement enclosed.

**Statement***World War II veterans financial assistance*

Sl. No.	State/UT	Rs. per month
1	2	3
1.	Andhra Pradesh	100
2.	Arunachal Pradesh	100
3.	Biha:	100
4.	Delhi	500
5.	Goa	500
6.	Haryana	200
7.	Himachal Pradesh	100
8.	Karnataka	500
9.	Kerala	200
10.	Madhya Pradesh	250
11.	Maharashtra	300
12.	Mizoram	200

1	2	3
13.	Orissa	100
14.	Pubjab	200
15.	Rajasthan	300
16.	Sikkim	75
17.	Tamil Nadu	150
18.	Tripura	300
19.	Uttar Pradesh	250
20.	West Bengal	100
21.	Chandigarh	150
22.	Pondichery UT	500

**New Tourism Policy**

1235. DR. V. SAROJA :

SHRI RAMSHAKAL :

SHRI S.D.N.R. WADIYAR :

Will the Minister of TOURISM be pleased to state :

(a) whether the new tourism policy has been drafted;

(b) if so, the details thereof; and

(c) the time by which the new policy will be implemented ?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) and (b) Yes, Sir. The new policy focuses on the following major items :

- (i) Providing Information, facilitation and safety to tourists.
- (ii) Creating awareness amongst all sections of society about the socio economic benefits of tourism.
- (iii) Providing a national focus for the development of tourism.
- (iv) Diversification of tourism products and its development.
- (v) Providing for peoples participation in the development of tourism and in sharing the benefits of tourism.
- (vi) Facilitating the development of a dynamic private sector in tourism industry.
- (vii) Ensuring easy international access to India, enhancing carrying capacity and improving the quality of services.
- (viii) Facilitating domestic tourism by promoting amenities and facilities for budget tourists.

(c) After the approval of the policy, the concerned Minister are expected to prepare their action plans within a period of two months.

#### Losses Incurred by Jamalpur Railway Workshop

1236. SHRI RAGHUNATH JHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Jamalpur Railway Workshop is incurring heavy losses for the last three years; and

(b) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Jamalpur workshop is essentially an in-house servicing unit and incurs only expenditure. It has no earnings, being a "Cost Centre". The existing accounting system, therefore, does not bring out a "profit and loss statement". Hence, question of losses in this workshop does not arise.

(b) Does not arise.

#### Subsidy for Rural Sanitation

1237. SHRI G. PUTTA SWAMY GOWDA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the State Government of Karnataka has requested the Union Government to release subsidy for rural sanitation;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) to (c) Three project proposals for the districts of Bellary, Mysore and Mangalore (Dakshin Kannada) have been received during 1999-2000 from the Government of Karnataka for the implementation of the Total Sanitation Campaign (TSC) under the Rural Sanitation Programme. The proposals include construction of individual household latrines, sanitary complexes for women, school sanitation, drainage/garbage facilities, etc. The proposals have been approved for a total cost of about Rs. 10.02 crore for Bellary district, Rs. 11.14 crore for Mysore district and Rs. 6.38 crore for Mangalore (Dakshin Kannada) district. First instalment of 30% of the Central Government share has already been released. In addition to the above, about Rs. 4.61 crore has also been released to the State Government under the "allocation based" component of the Rural Sanitation Programme.

#### Perks of Field Marshal

1238. SHRI CHANDRA VIJAY SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether the post and rank of Field Marshal exists in the Army;

(b) if so, the present incumbent holding this post;

(c) whether the Government are adhering to the set

norms in granting the holder of such rank adequate privileges and dignities; and

(d) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Yes, Sir.

(b) The present incumbent holding the rank of Field Marshal is Field Marshal SHFJ Manekshaw, MC.

(c) and (d) All ceremonial privileges and monetary entitlements as per norms have been extended to him.

#### HAL Airport

1239. SHRI MOHAN RAWALE : Will the Minister of DEFENCE be pleased to state :

(a) whether HAL Airport in Bangalore is a Defence airport;

(b) if so, whether the airport's security is vulnerable as one can enter the airport through Bellandur lake or even by jumping the boundary walls; and

(c) if so, the steps taken/proposed to be taken to ensure security of this airport ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK) : (a) The Airport in question belongs to Hindustan Aeronautics Limited, a Public Sector Undertaking under the Ministry of Defence and is used by various organisations under the Ministry of Defence as well as for civil flights.

(b) and (c) Adequate security measures have been taken. There is a 10 feet high perimeter wall with barbed wire, all around the aerodrome including the side facing the Bellandur lake. The enclosed area is patrolled by security personnel round the clock along a track inside the perimeter wall. The entry and exit points are manned by security personnel. The civil aircraft apron, the various terminal buildings, and the air traffic control stations are also guarded.

#### Expansion of Activities of NIRD

1240. SHRI A. BRAHMANAIAH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether any efforts have been made to expand the activities of National Institute of Rural Development located in Andhra Pradesh;

(b) if so, whether any camps have been held in different parts of the country to train Panchayat Raj elected officials;

(c) if so, the details thereof; and

(d) the extent to which the NIRD has been able to identify problems in the existing working of local Panchayat Raj Institutions?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) The NIRD has striven to expand

its training and research activities in different areas and has set up Specialised Centres, in addition to developing a close network with the various State Institutes of Rural Development. The Institute has upgraded computer facilities by establishing Local Area Network and Computerised Library Information Cell.

At present, Action Research Projects are under operation in different States viz. Andhra Pradesh, Kerala, Maharashtra, Orissa, Rajasthan and Tamil Nadu. Besides, public information kiosks have also been established on a pilot basis to provide information to the rural people. In order to keep the elected representatives informed of the developments across the States, a monthly news letter "PANCHAYAT UNNATI" has been started and circulated amongst 2.3 lakh Panchayati Raj bodies across the country.

(b) The NIRD has been organizing off-campus training programmes for the elected representatives, as well as the official functionaries of Panchayati Raj Institutions in various parts of the country, primarily through the State Institutes of Rural Development, in addition to its regular training programmes at headquarters.

(c) On an average, the Institute conducts 120-130 training programmes per year, including off-campus programmes organised in different parts of the country.

(d) A comprehensive 'Patterns of Decentralised Governance in Rural India' on the working of Panchayati Raj Institutions in 19 major States had examined the working of the Panchayati Raj system in various States. Panchayati Raj being a State subject, different States have location specific/State specific operational problems, particularly with regard to the devolution of functions and funds, as well as transferring different departments, institutions and functionaries to the Panchayati Raj Institutions.

#### Train Accident at Koucheguda

1241. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of RAILWAYS be pleased to state :

(a) whether a number of people were injured by a running train at Koucheguda Railway Station on February 7, 2000;

(b) if so, the details thereof and the assistance provided to the injured;

(c) whether any inquiry has been conducted in this regard; and

(d) if so, the outcome thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Yes, Sir. On 6.2.2000, 12 persons were hit and injured by a suburban train at Kacheguda railway station when they were crossing the railway track from platform no. 1 to platform no. 3. Out of the 12 persons injured, one person died on the spot and 3 others succumbed to the injuries in the hospital. Railway doctors attended on the injured, rendered first aid and shifted

them to the Osmania Government Hospital, Hyderabad. All possible help and assistance was given to the injured and family members who were accompanying them. The General Manager of South Central Railway himself visited the Hospital to ensure adequate care and attention to the injured. Railway doctors are visiting the hospital daily and monitoring the condition of two persons who are still undergoing treatment.

(c) and (d) Yes, Sir. A Committee of Railway officials conducted an inquiry into the incident and concluded that the incident occurred on account of trespass on the railway track by the victims.

#### Development of Tourism in Andaman and Nicobar

1242. SHRI VIJAY GOEL : Will the Minister of TOURISM be pleased to state :

(a) whether an attractive tourist location like the Andaman & Nicobar Islands is proposed to be given any major facelift; and

(b) if so, the amount budgeted and spent during the past three years?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) and (b) The development of tourist places is primarily undertaken by the State Government/Union Territory concerned. However, Ministry of Tourism provides Central financial assistance for Tourism Projects in consultation with the State/UT concerned every year. During the last three years Rs. 164.50 lakhs were sanctioned for various projects and Rs. 50.50 lakhs were released as 1st instalment.

[Translation]

#### Helicopter Service for Vaishno Devi and Badrinath (UP)

1243. SHRIMATI SHEELA GAUTAM :

SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) the date by when the helicopter services for Vaishno Devi (Jammu) and Badrinath (U.P.) is likely to commence;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) The Pawan Hans Helicopters Limited (PHHL) plans to operate helicopter services on Jammu-Sanjichhat-Jammu and Katra-Sanjichhat-Katra Sectors. The services shall commence as soon as necessary clearances for air safety/security, etc. are issued by the concerned authorities.

Garhwal Mandal Vikas Nigam Limited (GMVNL) had proposed helicopter services ex-Rudraprayag to Badrinath-Kedarnath for which the PHHL had offered a five seater

helicopter on wet lease. The reaction of GMVNL is awaited.

#### Parcel booking

1244. DR. SANJAY PASWAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether attention of the Government has been drawn to the news-items captioned "Parcel Booking Lease Par Dene Se Railway Ko Karoroan Ka Nuksaan" appearing in Jansatta dated January 11, 2000;

(b) if so, the facts reported therein; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) Yes, Sir. The news report contains allegations that the scheme for leasing of space in break vans (SLRs) is causing losses to the Railways because the contractors are committing irregularities like overloading, carriage of banned/contraband commodities etc.

(c) The scheme for leasing of SLR space was introduced in 1992-93 to give guaranteed clearance and better quality of service to the customers besides maximising the loading of parcel traffic and earnings therefrom. Based on the experience, it was observed that parcel earnings were not growing in real terms. A revised scheme was announced in February 1999 Rail Budget as per which the front SLRs of all Mail/Express/Superfast/Passenger/Shatabdi/Rajdhani trains can be leased out. Open tenders are invited to lease out SLR space in identified trains and the contract is awarded to the highest bidder to ensure maximum revenue to the Railways. Thus, there is no question of any loss being caused to the Railways by this scheme. This is established by the fact that during the current year so far, there has been an increase of more than 20% in parcel earnings as compared to corresponding period of last year vis-a-vis increase of only 5.2% and 8.8% respectively over two successive previous years.

In order to prevent irregularities by lease-holders like overloading, carriage of banned/contraband commodities etc., surprise checks are being conducted at regular intervals and appropriate follow-up action as necessary is taken. Further, in order to avoid any hardship to the general customers, the rear SLR kept under the charge of the train Guard is available for booking and clearance of normal traffic.

[English]

#### Pakistani Vessel Apprehended by Coast Guard

1245. SHRI DINSHA PATEL : Will the Minister of DEFENCE be pleased to state :

(a) whether some Pakistani vessels have recently been apprehended by the Indian Coast Guard or Navy off the sensitive Lakshadweep Coast;

(b) if so, the details of each of such incidents during each of the last three years along with the country to which they belong;

(c) whether the Pak vessels were carrying ISI agents too;

(d) if so, the facts of the case; and

(e) the steps taken by the Government to step up vigilance along the coast line including Gujarat?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) Coast Guard has apprehended four Pakistani vessels along with 49 persons on 12.2.2000 in the area off the Lakshadweep Group of islands. The apprehended vessels and persons were escorted to Marmagao Port and handed over to local police.

In the preceding three years (January 1997 to December 1999), 13 boats with 64 crew members were apprehended in the Lakshadweep islands. The details are as under :

Year	No. of Boat	No. of crew	Nationality
1997	—	—	—
1998	06	28	Sri Lankan
1999	07	36	Sri Lankan

(c) The interrogation of the arrested persons by a joint team of Police, intelligence and security officials has not revealed that these persons are ISI agents.

(d) Does not arise in view of reply to part (c) above.

(e) Indian Navy along with Coast Guard conducts regular surveillance operations of the coast as also in the island territories of Andaman & Nicobar islands and Lakshadweep. Enhanced vigilance along the Gujarat Coast is also being maintained.

[Translation]

#### Vacancy of Reserved Posts in Jabalpur Defence Organisations

1246. SHRIMATI JAYASHREE BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) the category-wise number of posts in grade I, II, III and IV lying vacant in Defence Organisations in Jabalpur as on date;

(b) the number of employees retired on compulsory, voluntary, health and other grounds during each of the last three years, organisation-wise;

(c) the details of employees deputed against the aforesaid vacant posts during Kargil conflict;

(d) whether the employees so deputed were eligible for these vacant posts; and

(e) if not, the basis on which they were deputed?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (e) : Information is being collected and will be laid on the Table of the House.

**Recruitment of SC's/ST's in Army**

1247. SHRI P.R. KHUNTE : Will the Minister of DEFENCE be pleased to state :

(a) whether any special action plan is proposed to be formulated to provide recruitment opportunities in Army to the youths of Scheduled Castes, Scheduled Tribes and Backward Castes dominated rural areas of Madhya Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons for discrimination in this regard?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNADES) : (a) No, Sir.

(b) Does not arise.

(c) There are no fixed vacancies for Scheduled Castes, Scheduled Tribes and Backward Castes in the Army. Recruitment in the Army is open to all castes, classes and communities and equal opportunity is provided to all eligible citizens. Recruitments are carried out through open recruitment rallies where everyone is given a fair chance.

[English]

**Production of Air Defence Ship**

1248. SHRI MADHAVRAO SCINDIA :

SHRI SUSHIL KUMAR SHINDE :

SHRI THIRUNAVUKARASU :

Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have dropped the plan for undertaking the production of a 20,000 tonne air defence ship;

(b) if so, the reasons therefor;

(c) whether the Government now plan to undertake production or produce a 30,000 tonne aircraft carrier;

(d) if so, the details thereof and the steps being taken to meet the emerging needs of the Navy; and

(e) the progress made to fill up the gap developed due to discarding of INS 'Vikrant' and 'Virat'?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNADES) : (a) to (e) Government have approved the construction of an air defence ship at the cost of Rs. 1551.64 crores. The ship is to be constructed by M/s Cochin Shipyard Limited, Cochin for which a letter of intent has been issued in May 1999. The design specifications of the ship are being finalised.

INS Virat has not been decommissioned. Only INS Vikrant has been decommissioned. The construction of an air defence ship has already been approved by the Government in replacement of INS 'Vikrant'.

[Translation]

**Manufacturing and Import of Locos**

1249. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of RAILWAYS be pleased to state :

(a) the type of locos manufactured and imported during 1999-2000 so far;

(b) whether there is any plan to import Locos during 2000-2001;

(c) if so, the details thereof;

(d) the performance of imported engines and the number of engines those are not working due to manufacturing defect;

(e) the steps taken in this regard; and

(f) the steps taken/likely to be taken to upgrade the technology for manufacturing of Locos?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) The types of engines (locomotives) manufactured during 1999-2000 (upto January 2000) are as follows :

Diesel Locomotive Works Diesel Locos		Chittaranjan Locomotive Works Electric Loco	
Type of Locomotive	No.	Type of Locomotive	No.
WDG 2	86	WAG 7	59
WDP 2	6	WAP 4	42
WDG 4	6		
Loco for Non-Railway		4	
Customers			
Total		Total	
102		101	

Indian Railways had Imported 1 No. 4000 Horse Power Diesel Electric Freight Locomotive in 1999-2000. However, earlier 20 High Horse Power Freight Diesel Locomotives (12 fully assembled and 8 Partially Knocked Down (PKD) were received in the last week of March 1999. The PKD Locomotives are being Assembled and Commissioned during 1999-2000.

(b) and (c) An order for 10 Nos. 4000 Horse Power Diesel Electric Passenger Locomotives has been placed on M/s General Motors Corporation, USA on 20.1.1999. The delivery of these locomotives is to be completed by May 2001.

(d) The performance of imported diesel and electric locomotives is satisfactory and the number of diesel and electric locomotives not working due to manufacturing defects is nil.

(e) Does not arise.

(f) Indian Railways have entered into a transfer of technology contract for manufacture of 4000 HP diesel

locomotives at Diesel Locomotive Works, Varanasi and for manufacture of 6000 HP Electric locomotives at Chittaranjan Locomotive Works, Chittaranjan.

[English]

#### Cases of Mid Air Mishaps

1250. SHRI C. SREENIVASAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the number of mid air mishaps reported during the last three years alongwith the reasons of each case;

(b) whether the Government have any proposal to make it compulsory to equip each aircraft with disaster warning system;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) During the last three years, there has been no mid air mishap over the Indian skies involving civil aircraft.

(b) and (c) It has been made mandatory w.e.f. 1st January, 1999 to instal Airborne Collision Avoidance System (ACAS)-II in all aircraft having certified seating capacity of more than 30 or a payload capacity of more than 3 tonnes operating in Indian airspace. Aeroplane having certified seating capacity of 10 to 30 or payload capacity of 1 to 3 tonnes have been required to instal ACAS-I upto 31.12.2003.

(d) Does not arise.

#### Expenditure on Publicity

1251. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of RAILWAYS be pleased to state :

(a) the total expenditure incurred by Railways on publicity on the tender and display during the last year, zone-wise;

(b) whether this expenditure is on the high side;

(c) if so, the reasons therefor;

(d) whether Railways are giving undue publicity and incurring huge expenditure; and

(e) if so, the measures being taken by the Government to curb the unnecessary expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) A Statement is attached.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

(e) To conserve scare resources, expenditure on publicity through display and tender advertisements is being regulated. Steps have been taken to restrict the size

of the advertisements, number of their insertions and publications to be utilized. Zonal Railways have been directed to curtail advertisement expenditure by 30% in current financial year.

#### Statement

The details of expenditure incurred on display and tender advertisement publicity during the last financial year (1998-99)

Zonal Railway	Type of Advertisement	1998-99 (In Rupees)
1	2	3
Central	Tender	2,61,82,525
	Display	93,93,084
	Total	3,55,75,609
Eastern	Tender	2,78,14,532
	Display	31,07,801
	Total	3,09,22,333
Northern	Tender	5,94,04,655
	Display	1,22,82,004
	Total	7,16,86,659
North Eastern	Tender	1,72,41,120
	Display	12,08,737
	Total	1,84,49,857
North East Frontier	Tender	1,02,56,535
	Display	7,15,495
	Total	1,09,72,030
Southern	Tender	4,73,98,025
	Display	55,46,292
	Total	5,29,44,317
South Central	Tender	2,36,02,000
	Display	9,53,000
	Total	2,45,55,000
South Eastern	Tender	2,81,72,271
	Display	19,60,469
	Total	3,01,32,740
Western	Tender	3,08,39,654
	Display	17,97,494
	Total	3,26,37,148



1	2	3
Total for All Zonal Railways	Tender Display	27,09,11,317 3,69,64,376
All Zonal Railways	Total	30,78,75,693

#### Impose of Levy on Imported Sugar

1252. SHRI ANNASAHEB M.K. PATIL : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government propose to impose levy on imported sugar; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) Government has issued necessary orders dated 17.02.2000 imposing 30% levy obligation on importers of sugar.

#### Airport Tax at IGI Airport

1253. SHRI RAVI PRAKASH VERMA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether airport tax of Rs. 500/- is being collected from each passenger every time at the Indira Gandhi International Airport;

(b) if so, the average daily collection made on this account; and

(c) the amount spent out of the collection made for the improvement of civic amenities at the Indira Gandhi International Airport?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir. Rs. 500/- as Foreign Travel Tax is collected from each embarking international passenger.

(b) Average daily collection during 1998-99 was Rs. 23.93 lakhs.

(c) The amount so collected is credited to the consolidated fund of India with only 10% share being paid to the Airports Authority of India (AAI). AAI has spent an amount of Rs. 54.50 crores during 1998-99 towards improvement and maintenance of the passenger facilities at the Indira Gandhi International Airport as a whole.

#### Conversion of Purna Satellite Diesel Shed

1254. SHRI SURESH RAMRAO JADHAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether any request has been received for conversion of Purna Satellite Diesel Shed Into Diesel Home Shed in South Central Railway;

(b) if so, the reaction of the Government on the request; and

(c) the steps taken by the Government to make available all the facilities for repair of Diesel Engines at Purna?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) and (c) The demand for conversion of satellite diesel shed to full-fledged diesel shed at Purna has not been considered justified from the operational point of view as establishment of diesel shed has to take into account traffic flow pattern and other operational considerations besides the existing diesel sheds.

[Translation]

#### Border Violations by China

1255. SHRI AJAY SINGH CHAUTALA : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government are aware that the violations of Line of Control on Indian border is committed by China time and again;

(b) if so, the details of such violations committed during the last three years;

(c) whether the Government have contemplated any methodological preparations to deal with the war-like situation with China; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) The resolution of the boundary between India and China is outstanding. Further, the two sides have differences in perception of the Line of Actual Control (LAC) in the areas along the border. Both sides carry out patrolling activities in the border areas as per their respective perception of the LAC. Whenever an increase in the concerned activities along the border, including violations of the LAC, is observed, the matter is taken up through diplomatic channels and also through Border Personnel Meetings/Flag Meetings. Suitable measures continue to be taken to meet any situation. Presently, there is no tension along the India-China border.

2. The two sides have been discussing the boundary question in the frame work of a Joint Working Group. Both India and China have reiterated their desire to seek a fair, reasonable and mutually acceptable settlement for the boundary question through dialogue. Also, both the countries have reiterated their commitment to respect the Agreement on Maintenance of Peace and Tranquillity along the LAC in the India-China Border Areas (1993) and the Agreement on Confidence Building Measures in the Military Field along the LAC in the India-China Border Areas (1996) which provide an institutional framework for the maintenance of peace and tranquillity in the border of the two countries.

3. Government keeps a constant vigil on our borders and monitors all developments having a bearing on our national security. All necessary measures are taken to maintain defence preparedness.

[English]

**Judicial Probe into Gaisal Train Accident**

1256. SHRI NARESH PUGLIA :

SHRI BASU DEB ACHARIA :

Will the Minister of RAILWAYS be pleased to state :

- (a) whether the judicial probe into the Gaisal railway tragedy, occurred on 2nd August, 1999 has since begun;
- (b) if so, the details thereof;
- (c) the time by which the report of the said judicial commission is likely to be received; and
- (d) if not, the reasons for delay in starting the probe?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

(b) The Judicial Commission headed by Justice G.N. Ray was constituted by the Government of India by a notification dated 20.01.1999. The Commission visited accident site and nearby railway stations twice during November, 1999. After examining details collected by the Chief Commissioner of Railway Safety, examination of witnesses has commenced from 16.02.2000.

(c) There is no mention of target date in the notification issued for constituting the Commission. However, Commission has been advised to submit its report within the shortest possible time keeping in view the nature of the tragedy.

(d) There was no delay in commencing the enquiry.

**Gauge Conversion of Rangiya-Tezpur-Murkong Selek Rail Line**

1257. SHRI M.K. SUBBA : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the survey for gauge conversion of Rangiya-Tezpur-Bhulukpong-Murkong Selek rail line has been completed;
- (b) if so, the further action taken by the Government thereon;
- (c) if not, the reasons for delay; and
- (d) the time by which the conversion work on above line is likely to be started and completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (d) Survey for conversion of sub-section Rangia-Bhalukpong has been completed and for sub-sections Balipara to Murkongselek and Rangpara North-Tezpur, survey is still in progress. Further consideration of the project would be possible once the survey reports become available.

**Solar Cookers and Solar Heaters**

1258. SHRI BRAJA KOSHORE TRIPATHY : Will the

Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

- (a) whether good percentage of solar cookers, solar heaters etc. once installed became non-functional;
- (b) if so, the details thereof;
- (c) the money spent by the Government commensurate with the benefit reaped and conventional energy saved; and
- (d) the details of money spent during the year 1998-99 and budget provisions made for the year 1999-2000?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI M. KANNAPPAN) : (a) and (b) A large number of solar cookers and solar water heaters installed during the eighties became non-functional due to the factors such as evolving nature of technology, lack of maintenance and lack of interest on the part of users. However, the situation has improved greatly during the past few years due to better technology, introduction of standards, improved after sales service etc. A recent survey by the Consumer Coordination Council in Bangalore found that 97% of the solar water heaters installed during the last five years were functional.

(c) The money spent by the Government helped in the development of a manufacturing base in the country, improvement in the technology and products, and building consumer confidence. The investment on a solar water heater is recovered in 3-6 years depending on the fuel substituted; that on a cooker in 3-4 years. These factors have led to a commercialization of these products, enabling the Government to discontinue the capital subsidy on them.

(d) The money spent by the Central Government during the year 1998-99 for the development and promotion of solar cookers, solar water heaters and other solar thermal devices was Rs. 1.45 crores. The budget provision for the year 1999-2000 is Rs. 3.50 crores.

**Land Mismanagement**

1259. SHRI PRABHUNATH SINGH :

SHRI RAGHUNATH JHA :

Will the Minister of RAILWAYS be pleased to state :

- (a) whether attention of the Government has been invited to the news item captioned "CAG" slams Riys. Board for not adopting right track on land management" appearing in 'The Indian Express' dated December 13, 1999;
- (b) if so, the facts reported therein together with the reaction thereof;
- (c) the number of agreements that have been executed by the Railways during the last three years and the current year so far and revenue collected therefrom; and
- (d) the reasons for slow progress and the steps taken to bring about improvement therein?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Yes, Sir.

- (b) The Report mainly contains the following :
- (i) Staff not provided exclusively for Land Management work on Zonal Railways as well as in Railway Board;
  - (ii) Work of certification of land plans not complete, land records not being maintained as expected, large number of encroachments and Court cases;
  - (iii) The execution of agreements and recovery of licence fee not up to the mark;
  - (iv) Earnings from afforestation on vacant land were very dismal.

The position regarding these points is given below :

(i) to (iii) Though the need for strengthening of Land Management Organisation in Railways has been felt and acknowledged over the years, the staff could not be provided exclusively for Land Management work due to ban on creation of posts and resource crunch. Due to this, staff had to look after the other duties in addition to the work related to land management work. However, the activities of the Land Management Organisation especially those connected with commercial exploitation of Railway land and air space are being entrusted to the Railways PSUs as the Railway is not in a position to increase the staff.

(iv) Afforestation on railway land, till now was being taken up mainly from the point of view of protection of railway land from encroachments and to improve the environment. However, in pursuance to the recommendation of the Expert Committee on Land Management on Indian Railways, Ministry of Railways have now decided to take up plantation of trees on railway land on commercial lines as well.

(c) and (d) The information is being collected and will be laid on the Table of the Sabha.

#### F.C.I. Godowns in Tamil Nadu

1260. SHRI P.D. ELANGO VAN : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

- (a) the godowns and offices and Food Corporation of India at present in Tamil Nadu, location-wise;
- (b) the expenditure incurred by F.C.I. on procurement, storage and distribution of rice, grains, wheat etc. in Tamil Nadu during each of the last three years;
- (c) whether the Government has taken any measures to improve the existing open-air godowns in the country, particularly in Tamil Nadu; and
- (d) if so, the steps taken by the Government to increase the storage potential?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : (a) At present the Food Corporation of India has a total of 42 godowns (35 covered and 7 Covered Area and Plinths (CAP) in the State of Tamil Nadu.

A statement showing location-wise FCI Godowns and FCI Offices in Tamil Nadu is enclosed.

(b) The FCI do not procure foodgrains in Tamil Nadu. It stores foodgrains received from other States and issue the same to the Tamil Nadu Government as per PDS allocation given by the Government and other consumers. Distribution cost on quantity issued under TPDS Scheme in Tamil Nadu is as under :

(Rs. Per Tonne/Per Year)

Year	Wheat	Rice
1	2	3
1996-97 (Prov.)	1,150	1,582
1997-98 (Prov.)	1,793	1,884
1998-99 (Prov.)	1,631	1,734
1999-2000 (Prov.)	1,377	1,709

(As per tonne/per year)

(c) and (d) Procurement of rice in Tamil Nadu is done by the State agencies under monopoly procurement scheme under which the FCI is prohibited from procuring. The State agencies are accordingly responsible for providing godowns for the paddy/rice procured by them. The Tamil Nadu Government has not intimated any problem regarding inadequacy of godown/storage facility. A sum of Rs. 50 lakhs was given to Tamil Nadu Government in 1996-97 for constructing 18 godowns to create additional capacity of 2480 Metric Tons. The Tamil Nadu Government have not yet constructed these godowns.

The existing storage capacity with the FCI (owned and hired) in Tamil Nadu is considered adequate for buffer stocking and public distribution.

The CAP storage in Tamil Nadu and elsewhere in the country are considered a temporary requirement to store excessive stocks of wheat held by FCI and the State/State agencies all over the country. They are perfectly safe and scientific storages involving lesser storage costs. Permanent capacities however, would be created wherever the need for creation of additional capacities is established over a period of time. The capacity is proposed to be increased by participation of private/public agencies.

**Statement**

The location-wise godowns available with FCI in Tamil Nadu as on 01.02.2000 are given below :

**Covered Storage Godowns :**

Name the FCI District	Name of the Revenue District	Name of the Centre
1	2	3
Coimbatore	Coimbatore	Coimbatore
		Peelamadu
		Thirpur
		Mettupulam
	Kamarajar	Siddhapudur
		Avinashi
		Erode
	Periyar	Salem
		Chennai
	Chennai	Chennai
Chrompet		
Egmore		
JM (PO) Chennai Tuticom	Chennai	Harbour (Port)
	Kanyakumari	Nagar Koli
	Mudurai	Mudurai
		Virdu Nagar
	Dindigul	Dindigul
	Tirunelveli	Tirunelveli
		Pollatakoti
	Chidambanar	V.O.C. Port
	Tuticorin	Tuticorin. Bonded
	Thanjavur	South Arcot
Thanjavur		— Mannargudi Sambanarkoli (Silo) -do- (MRM) Thanjavur. SEP Sembanarkoi.
Trichy		Trichy
North Arcot		Arkonam. Sevoor.

**Cap (Open) Storage Godowns :**

Name of the FCI district	Name of the Revenue District	Name of the Centre
Coimbatore	Coimbatore	Coimbatore Peelamadu

1	2	3
	Salem	Salem
Vellore	North Arcot	Arkonam-Sevoor
Chennai	Chennai	Avadi
Tuticorin	Tuticorin	Tuticorin

#### Food Corporation of India's Offices in Tamil Nadu

The location-wise position of the offices of FCI in Tamil Nadu is given below :

Zonal Office (South)	Chennai
Regional Office, Tamil Nadu	Chennai
Joint Manager (PO)	Chennai
District Office	Chennai
District Office	Coimbatore
District Office	Tuticorin
District Office	Thanjavur
District Office	Vellore
District Office	Cuddalore

[Translation]

#### Security at Jammu Airport

1261. SHRI RAMDAS ATHAWALE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether attention of the Government have been drawn to the news item captioned "Jammu Hawaii Adde Par Bhi Paryapt Suraksha Vyavastha Nah" appearing in 'Navbharat Times' dated December 28, 1999;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) Yes, Sir.

(b) In the said news item it has been alleged that due to lax security arrangements at Jammu there is a possibility that some unauthorised person may be able to enter the airport in connivance with tour operators and local officials.

(c) Security arrangements at all airports including Jammu airport are constantly reviewed at different levels. After the recent incident of hijacking, following measures have been taken to beef up of security arrangements at the airports :

(i) Deployment of Central Industrial Security Force (CISF) personnel in place of State Police for security duties at the operational airports in a phased manner. The CISF has already taken over the security duties at Patna, Jaipur, Guwahati, Vadodara and Port Blair airports.

(ii) Frisking of passengers and hand baggage at the

time of entry into sterile area has been tightened. Ladder point secondary frisking has been introduced.

(iii) Strict control on access to the airports is being ensured by comprehensive review of photo-identity cards to restrict the number of pass holders and banning of entry of the visitors upto 31.3.2000.

(iv) Deployment of sky marshals of flights at random basis as an added safety precaution.

(v) Raising of the perimeter wall to the prescribed height at all the operational airports.

(vi) Replacement of old X-Ray machines and installation of new colour X-Ray machines wherever necessary so as to ensure that at least 2 X-Ray machines are available at every point.

(vii) Modernisation and upgradation of security related technological set up at the airports is being done in a phased manner.

[English]

#### Job Reservation for Ex-Servicemen

1262. MAJ. GEN. (RETD.) B.C. KHANDURI : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government are aware that a large number of vacancies reserved for ex-servicemen are shown "not utilized" by manipulation and merged in general pool; and

(b) if so, the steps being taken to ensure that this quota is made "non-surrenderable", like the SC/ST quota, and non-filled vacancies be carried forward ?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) and (b) No, instance of vacancies reserved for ex-Servicemen being shown as 'not utilised' and then being merged in the general pool has come to the notice of the Government.

#### Declaration of Heritage City

1263. SHRI MOHAN RAWALE : Will the Minister of CULTURE be pleased to State :

- (a) whether the Government propose to declare Rameshwaram as a heritage city;
- (b) If so, the time by which it is likely to be declared; and
- (c) If not, the reasons therefor?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) No, Sir.

(b) Does not arise.

(c) There is no provision in the Ancient Monuments and Archaeological Sites and Remains Act 1958 to declare any city as a heritage city.

[Translation]

#### Railway Network in Madhya Pradesh

1264. SHRI SATYAVRAT CHATURVEDI : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the rail network is scant in Madhya Pradesh in comparison to other States;
- (b) if so, the details in this regard on the basis of the survey for 100 square miles; and
- (c) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) and (b) No, Sir. According to the latest available data as on 31.3.1999, the State of Madhya Pradesh ranks second in railway route kilometres (first being Uttar Pradesh) amongst all other States. Out of a total route kilometres of 62,809 for all Indian Railways, the share of Madhya Pradesh is 5,922 kms. (9.43%). Moreover, the route kilometres serving Madhya Pradesh per lakh of population is 8.94 vis-a-vis 7.42 on all India basis.

(c) In order to further strengthen the rail infrastructure in the State, construction of new lines from Lalitpur-Satna-Rewa-Singrauli, Guna-Etawah, Bishrampur-Ambikapur, Godhra-Indore-Dewas-Maksi and Dallirajhara-Jagdulpur, Ramganjmandi-Bhopal have been sanctioned. Gauge conversion of Jabalpur-Gondia and Neemuch-Ratlam section have also been taken up.

[English]

#### Losses due to Decline in Tourists

1265. SHRI VILAS MUTTEMWAR : Will the Minister of TOURISM be pleased to state :

(a) whether Indian Hotels had incurred heavy losses because of decline in tourist traffic during the month of December, 1999 in comparison to the corresponding period of the previous year;

(b) if so, the facts attributed thereto; and

(c) the concrete measures being taken to attract more tourists during the year 2000?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) Ministry of Tourism collects and compiles foreign tourist arrival figures on a monthly basis. Tourist arrivals during the month of December, 1999 recorded an increase of over 2.9% over the corresponding period of the previous year.

(b) Does not arise.

(c) The Ministry of Tourism in collaboration with State Governments/Union Territories have identified certain events to attract foreign tourists during the year 2000 such as, Explore India in the Millennium Year Celebrations, Khajuraho Millennium Celebrations, Special visit India promotions during the Summer and Monsoon period, Special campaign to attract Non-Resident Indians and Persons of Indian origin.

#### Allotment of Land of Landless Rural People

1266. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government are considering a proposal to constitute a "Rural Land Bank" to buy land for the allotment to the landless rural poor;

(b) whether any policy has been finalised to start a pilot project "to buy land to allot to poor" as a poverty alleviation programme; and

(c) if so, the details thereof?

THE MINISTERS OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) : No, Sir.

(b) No, Sir.

(c) Question does not arise.

#### Storage of Foodgrains in F.C.I. Godowns

1267. SHRI RAGHUNATH JHA : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "CAG finds alarming shortage of grain, F.C.I. doesn't accept" appearing in the 'Indian Express' dated February 13, 2000;

(b) if so, the details thereof; and

(c) the action taken and proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : (a) Yes, Sir.

(b) There have been discrepancies in the figures of stocks of foodgrains in central pool as maintained by the Ministry of Consumer Affairs and Public Distribution and those maintained by Food Corporation of India (FCI). As per direction of the Cabinet Committee on Prices (CCP), the Comptroller and Auditor General of India (C&AG) carried out special audit of the stocks of foodgrains held by FCI and pointed out a (-) variance of 4.74 lakh tonnes between the stocks of foodgrains as per book balance of FCI as on 31.3.97 and the stocks worked out by the surveyors appointed by C&AG as on that date. FCI has not accepted the variance of stocks of foodgrains as pointed out by C&AG in its audit report because of a different method, viz. volumetric method adopted by C&AG while conducting the special audit.

(c) The Ministry has examined the C&AG audit report and the objections of FCI on the report and has asked FCI to investigate the causes of shortages in those godowns where shortages were pointed out by C&AG.

[Translation]

#### **Manufacturing of Army Vehicles by Jabalpur Vehicle Factory**

1268. SHRIMATI JAYASHREE BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether Jabalpur vehicle factory does not have orders for manufacturing army vehicles in accordance with its capacity;

(b) if so, the reasons therefor;

(c) whether the army had placed an urgent order for supply of certain vehicles in 1999; and

(d) if so, the reasons as to why this order was subsequently shifted to Ashok Leyland and Tata Udyog ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK) : (a) to (d) Vehicle Factory, Jabalpur has been given orders for 5862 of 2.5 ton LPTA 713 and 5/7.5 Ton Stallion Mk III vehicles during 1999-2000. These are new products, the manufacturing technology of which is being gradually absorbed. The production capacity for these vehicles would be firmed up in about 3 years. No quantity out of the above orders has been shifted from Vehicle Factory, Jabalpur to Ashok Leyland or Telco.

2. Since Army had huge deficiency of vehicles in 2.5 Ton and 5/7.5 Ton category vehicles, they placed direct orders in March 1999 on Telco and M/s Ashok Leyland for 1,000 vehicles each to reduce the deficiency.

[English]

#### **Import of Soyabean**

1269. SHRI MADHAVRAO SCINDIA: Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the decision taken to protect the interests of Soya Bean producers who had been badly hit by cheap imports of Soya Bean earlier during the current year and the damage

to Soya Bean crops by heavy rains, especially those in Madhya Pradesh;

(b) if so, the total quantum of Soya Bean and Soya Bean oil imported during the current year and the cost of their imports; and

(c) the production of these items and their annual consumption and requirement in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) There has been no import of soyabean seed in the last three years. Even so, the Government has taken the following decisions to protect the interests of the soyabean producers:

(i) The duty on import of oilseeds including soyabean seed has been kept at the highest level of 40%.

(ii) MSP of Soyabean (Yellow) has been raised from Rs. 795/- per quintal (during 1998-99) to Rs. 845/- per quintal in the current year.

(iii) With effect from 30.12.1999, the import duty on refined oils has been raised from 16.5% to 27.5%. While the import duty on crude soyabean oil has remained at 16.5%, its import has been subject to "actual user" condition. One of the important objectives has been to help the farmers in terms of better realisation of their produce.

(iv) NAFED has been alerted to undertake market support operations as and when situation demands.

(b) As already indicated, there has been no import of soyabean in the last three years including the current year. The total quantum and value of soyabean oil imported under OGL, in the current year (Nov., 1999 to Jan., 2000) has been approximately 1.18 lakh tonnes around Rs. 190 crores.

(c) The production of soyabean seed and soyabean oil in 1999-2000 is estimated to be 65.2 lakh MT and 10.4 lakh MT respectively. The entire production is consumed within the country. State-wise figures are not available.

[Translation]

#### **Areas Identified for Development of Tourism**

1270. SHRI RAVINDRA KUMAR PANDEY:

SHRI RAMPAL SINGH:

DR. ASHOK PATEL:

Will the Minister of TOURISM be pleased to state:

(a) whether the Government have taken any positive steps for the development and upgradation of new areas of tourism during the Ninth Five Year Plan; and

(b) if so, the areas identified in each State in the country?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) and (b) The

development of tourism is mainly undertaken by the State/UT Governments. However, to strengthen their efforts Ministry of Tourism provides financial assistance to them for the projects/schemes prioritised every year in consultation with them. During 1999-2000, over 600 projects have been prioritised for development of tourism in consultation with the State/UT Governments. 21 Travel Circuits, 12 Destinations and 5 Special Tourism Areas have been identified for development in the various parts of the country.

[English]

#### Wasteland Development Projects

1271. SHRI SULTAN SALAHUDDIN OWAI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of proposals put forward by different State Governments during the last three years;

(b) the number of proposals cleared by the Union Government during the above period;

(c) the total area likely to be covered by these projects, State-wise;

(d) the details of proposals for Integrated Wasteland Development Project pending clearance with the Union Government, State-wise; and

(e) time by which these are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. RAJA) : (a) Four hundred sixty two project proposals under Integrated Wastelands Development Projects Scheme have been received from different States during the last three years upto 15.2.2000.

(b) One hundred forty nine project proposals have been sanctioned during the last three years upto 15.2.2000.

(c) The total area likely to be covered under these sanctioned projects is given State-wise in the Statement-I.

(d) and (e) The Department of Land Resources in the Ministry of Rural Development has finalised priority lists (State-wise) of the IWD project proposals in consultation with the State Governments for sanction during the current financial year. The details of the pending prioritized project proposals with the Department for sanction, State-wise are given in the Statement-II.

Sanction of the IWD Project proposals depends upon their viability, conformity with the Guidelines for Watershed Development and availability of funds for the scheme. Hence, it is difficult to indicate any specific date for the sanction of the prioritized projects.

#### Statement-I

Sl. No.	Name of the State	Total Area to be covered (in ha.)
1.	Andhra Pradesh	1,77,604.00
2.	Assam	25,279.00

1	2	3
3.	Arunachal Pradesh	1,500.00
4.	Gujarat	1,30,119.00
5.	Himachal Pradesh	91,156.00
6.	Haryana	11,972.00
7.	Jammu & Kashmir	26,880.00
8.	Karnataka	1,23,609.96
9.	Maharashtra	91,408.00
10.	Manipur	53,968.00
11.	Madhya Pradesh	99,562.50
12.	Nagaland	49,000.00
13.	Orissa	1,08,374.27
14.	Punjab	550.00
15.	Rajasthan	48,158.00
16.	Sikkim	55,329.00
17.	Tamil Nadu	29,889.00
18.	Uttar Pradesh	3,21,015.52
Total		14,45,374.25

#### Statement — II

Sl. No.	Name of the projects	Total Number of Prioritized Projects pending for clearance.
1	2	3
1.	Andhra Pradesh	8
2.	Assam	13
3.	Bihar	7
4.	Gujarat	4
5.	Karnataka	9
6.	Maharashtra	6
7.	Meghalaya	7
8.	Manipur	9
9.	Madhya Pradesh	9
10.	Mizoram	1
11.	Nagaland	6
12.	Orissa	6
13.	Rajasthan	11
14.	Tamil Nadu	9
15.	Uttar Pradesh	12
Total		117



**Bharat Darshan Theme Parks**

1272. SHRI SURESH RAMRAO JADHAV : Will the Minister of CULTURE be pleased to state :

(a) whether the Government have decided to set up Bharat Darshan Theme Parks to showcase the cultural heritage and scientific advancement of India;

(b) if so, the details thereof; and

(c) the places where these parks are proposed to be set up?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) to (c) An important aspect of the celebrations of the Golden Jubilee of the Republic would be creation of assets and promotion and dissemination of our rich cultural heritage. Towards this end, Govt. have decided, in principle, to set up "Bharat Darshan" Science/Culture Parks, to showcase our cultural heritage, promote science education and project our scientific achievements. The concept is in the process of elaboration.

**Black Box for Trains**

1273. SHRI NARESH PUGLIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether a 'black box' has been developed for Railways to determine the cause of disastrous train accidents;

(b) if so, the details thereof; and

(c) the time by which this system is likely to fitted in trains?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir. In Railways, a black box device on the pattern of airlines does not exist.

In air transportation, the pilot of an aeroplane is given verbal orders by the air traffic controller. As such recording of such information is useful in case of an accident for ascertaining the cause of an accident.

In Railways, the train driver is guided by aspect of signals that he encounters and other documents as may be given to him and not by any verbal orders. Moreover, the speed recorder graph in the locomotive gives an indication of the speed of the train when it met with an accident. In view of this Black Box for trains is not considered useful.

(b) and (c) Do not arise.

**Protection of Historical Monuments**

1274. SHRI P.D. ELANGOAN: Will the Minister of CULTURE be pleased to State:

(a) The steps taken by the Government to protect and preserve the archaeological and historical monuments of the country;

(b) The number of circles under the Archaeological Survey of India at present and the details of the Superintend Archaeologists of each circle;

(c) . The details of the recent archaeological excavations conducted by the each circle during the last three years;

(d) The details of monuments or temples under each of the circle till date and the annual expenditure incurred on the restoration, renovation and preservation of the same during the last three years;

(e) Whether the Archaeological Survey of India has any special programme to document, preserve and protect the numerous Hero stones in Tamil Nadu; and

(f) If so, the details thereof ?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) The Archaeological Survey of India has declared 3602 monuments and sites as centrally protected. These monuments are conserved according to archaeological norms as per their assessed requirements.

(b) There are eighteen circles and two mini circles in the Archaeological Survey of India headed by Superintending Archaeologists and Deputy Superintending Archaeologists respectively.

(c) The details are given in Statement-I enclosed.

(d) The details of centrally protected monuments/sites under each of the circles is given in Statement-II enclosed. The expenditure incurred on the restoration, renovation and preservation of monuments during the preceding three years is as under :

1996-97 Rs. 1740.17 lacs

1997-98 Rs. 2339.30 lacs

1998-99 Rs. 2437.34 lacs

(e) No, Sir.

(f) Question does not arise.

**Statement-I**

*Recent Archaeological excavations conducted by the each circle of the Archaeological Survey of India during the last three years - 1996-97, 1997-98 and 1998-99*

**1. Agra Circle, Agra, Uttar Pradesh**

(1) Mehtab Bagh, District Agra, Uttar Pradesh

(2) Fatehpur Sikri, District Agra, Uttar Pradesh

**2. Aurangabad Circle, Aurangabad, Maharashtra**

(1) Paithan, District Aurangabad, Maharashtra

**3. Bangalore Circle, Bangalore, Karnataka**

(1) Kudligi and Harapanahalli, District Bellary, Karnataka

(2) Sannati, District Gulbarga, Karnataka

(3) Hampi, District Bellary, Karnataka

- (4) Banakanahalli, District Shimoga, Karnataka  
 (5) Gudnapur, District Uttar Kannada, Karnataka  
 (6) Hasargangudi, District Gulbarga, Karnataka  
 (7) Mirjan Fort, District North Kanara, Karnataka
4. **Bhopal Circle, Bhopal, Madhya Pradesh**  
 (1) Barauni Khurd, District Datia, Madhya Pradesh  
 (2) Sanchi, District Raisen, Madhya Pradesh  
 (3) Satdhara, District Raisen, Madhya Pradesh  
 (4) Kotwar, District Morena, Madhya Pradesh  
 (5) Undasa Village, District Ujjain, Madhya Pradesh  
 (6) Mound around Khajuraho, District Chattarpur, Madhya Pradesh  
 (7) Barhat, District Rewa, Madhya Pradesh  
 (8) Mandhata, District Khandwa, Madhya Pradesh
5. **Bhubneshwar Circle, Orissa**  
 (1) Aragarh, District Puri, Orissa  
 (2) Barabati Fort, District Cutack, Orissa
6. **Chandigarh Circle, Himachal Pradesh**  
 (1) Bhim-Ka-Tila at Chetru District, Kangra, Himachal Pradesh
7. **Chennai Circle, Tamil Nadu**  
 (1) Mamallapuram, Shore Temple Complex, District Kanchipuram, Tamil Nadu
8. **Guwahati Circle, Assam**  
 (1) Sri Sri Suryapahar, District Golpoara, Assam
- (2) Shyam Sunder Tila, District South Tripura, Assam  
 (3) Thakurani Tila, Paschim Pilkak, District South Tripura, Assam
9. **Goa Mini Circle, Goa**  
 (1) St. Augustine Church, District North Goa, Goa
10. **Lucknow Circle,**  
 (1) Bhitia, District Allahabad, Uttar Pradesh  
 (2) Aunha, District Kanpur, Uttar Pradesh
11. **Patna Circle,**  
 (1) Ashokan Pillar, Kalhua, District Muzaffarpur, Bihar  
 (2) Kesariya, District East Champaran, Bihar  
 (3) Chowkhandi Stupa, Sarnath, District Varanasi, Uttar Pradesh  
 (4) Sitagarahill, District Hazaribagh, Bihar
12. **Srinagar Circle, Jammu & Kashmir**  
 (1) Kansipur, District Barammulla, Jammu & Kashmir  
 (2) Jafar Chak, District Jammu, Jammu & Kashmir  
 (3) Gurubaba-Ka-Tila, Jammu & Kashmir
13. **Jaipur Circle, Rajasthan**  
 (1) Lachhura, District Bhiwara, Rajasthan  
 (2) Ojena, District Bhiwara, Rajasthan
14. **Thrissur Circle, Kerala**  
 (1) Bekal Fort, District Kasargode, Kerala

**Statement-II***List of Centrally protected monuments under Archaeological Survey of India*

Sl. No.	Name of the Circle	Number of Monuments	Name of the State(S) Covered
1	2	3	4
1.	Agra Circle	308	Uttar Pradesh
2.	Aurangabad Circle	309	Maharashtra: 288 Goa: 21
3.	Bangalore Circle	205	Karnataka
4.	Bhopal Circle	282	Madhya Pradesh
5.	Bhubaneshwar Circle	120	Orissa : 72 Madhya Pradesh : 48

1	2	3	4
6.	Calcutta Circle	117	West Bengal : 114 & Sikkim : 03
7.	Chandigarh Circle	156	Punjab : 30 Haryana : 87 & Himachal Pradesh : 39
8.	Chennai Circle	411	Timilnadu : 404 Pondicherry U.T. : 7
9.	Dharwar Circle	298	Karnataka
10.	Delhi Circle	165	Delhi
11.	Guwahati Circle	72	Assam : 49; Tripura : 5; Arunachal Pradesh : 5; Manipur : 1; Nagaland : 4; Meghalaya : 8
12.	Hyderabad Circle	136	Andhra Pradesh
13.	Jaipur Circle	153	Rajasthan
14.	Lucknow Circle	365	Uttar Pradesh
15.	Patna Circle	188	Bihar : 76; U.P. : 112
16.	Srinagar Circle	69	Jammu & Kashmir
17.	Thrissur Circle	35	Kerala : 26; Tamilnadu : 9
18.	Vadodara Circle	213	Gujarat : 201; Daman : 7 Diu : 5

#### Indo-French Defence Cooperation

1275. SHRI VILAS MUTTEMWAR : Will the Minister of DEFENCE be pleased to state:

(a) whether the third round of Indo-French strategic dialogue was held on July 29, 1999;

(b) if so, the details thereof;

(c) the main projects likely to be assisted and financed by France in the field of defence; and

(d) the extent to which this cooperation is likely to boost defence production in the country?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) and (b) The third round of Indo-French strategic dialogue was held in New Delhi on July 28-29, 1999. Discussions during this dialogue focused on regional security issues in Asia and Europe, and Indo-French bilateral relations.

(c) and (d) Cooperation in the field of Defence between India and France has been continuing for the past several

years. During various high level discussions, the two sides have indicated a strong desire to strengthen all aspects of Defence Cooperation including Defence Supplies, interaction in Defence Research and Development, Production and Training. It will not be in the interest of National Security to disclose specific details of the said cooperation.

#### Suburban Rail Service

1276. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of RAILWAYS be pleased to state:

(a) the details of the major suburban and under-ground rail services being operated by the Railways; and

(b) the profits earned and losses suffered by suburban services in 1998-99?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) the details of suburban services are :

Mumbai: Central Railway - 1079

Western Railway - 961

Calcutta : Eastern Railway - 938  
 South Eastern Railway - 153  
 Chennai : Broad Gauge - 256  
 Metre Gauge - 345

There are 142 underground services in Calcutta.

(b) The profits earned and losses suffered by suburban services in 1998-99 are given below:

Profit(+)/Losses (-)	
(Figures in Crores of Rs.)	
Mumbai : Central Railway	(+) 45.24
Western Railway	(+) 70.73
Calcutta : Eastern Railway	(-) 305.35
S.E. Railway	(-) 103.76
Chennai : Southern Railway	
Broad Gauge	(-) 54.34
Metre Gauge	(-) 25.85

#### Middlemen in Defence Deals

1277. SHRI RAGHUNATH JHA:

SHRI RAMJEE MANJHI:

Will the Minister of DEFENCE be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Middlemen still wield clout on Defence Deals" appearing in the 'Times of India' dated February 15, 2000;

(b) whether the procurement of Weapon Locating Radars has been stalled for which the Army projected urgent requirement after the Kargil conflict as Pakistan has several American made WLRs to locate the Indian artillery batteries accurately;

(c) if so, the facts thereof and the reasons for cancelling the visit of evaluation team to Germany; and

(d) the steps taken to eliminate agents/middlemen from the purchase deals of Defence items?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (d) The proposal to acquire WLRs for the Army predates the Kargil conflict. There are several aspects of the proposal which are currently under consideration. Based on an intimation from a German supplier, being part of a consortium, that their WLR system was not available for evaluation by the technical team being under maintenance schedule, the visit had been postponed. Recently, the supplier has informed that their system is now available for the purpose of evaluation in Germany.

Involvement of agents/middlemen in the procurement of Weapon systems/Armaments is banned as per the instructions

issued by the Government in 1989. A specific clause to this effect is included in the Contracts which clearly stipulates that no agent can be engaged by the supplier and no agency commission in any form can be paid by him. This clause, also, inter alia provides that if, at a subsequent date, it is detected that an agent was engaged by the supplier, the Contract would be liable to cancellation in addition to debarment of the firm for 5 years from having any dealing with Ministry of Defence.

[Translation]

#### Gauge Conversion of Jabalpur-Gondia, Rail Line

1278. SHRIMATI JAYASHREE BANERJEE : Will the Minister of RAILWAYS be pleased to state:

(a) the progress made in gauge conversion of Jabalpur-Gondia railway line so far;

(b) the funds allocated and expenditure incurred thereon so far; and

(c) the time by which the gauge conversion work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) Final Location Survey (FLS) from Gondia to Balaghat has been completed and FLS from Balaghat to Jabalpur is in progress. Earthwork and bridge-works have been taken up on Gondia-Balaghat section.

(b) Funds allocated, years-wise, have been as under :

1996-97	—	Rs. 0.01 crores
1997-98	—	Rs. 1.00 crores
1998-99	—	Rs. 20.00 crores
1999-2000	—	Rs. 22.00 crores

Total expenditure incurred so far on the project is about Rs. 9.32 crore.

(c) The work will be progressed and completed in the coming years as per the availability of resources.

[English]

#### Package for Orissa

1279. SHRI MADHAVRAO SCINDIA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) Whether the Union Government have announced a package of Rs. 860 crore for revival and restoration of the shattered economy of Orissa in the context of recent cyclonic devastation; and

(b) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) and (b) Government have approved, in principle and are implementing, measures in the cyclone affected districts of Orissa for the augmentation

rationalisation of ongoing activities of relief and rehabilitation in these districts of Orissa and have indicated that rehabilitation measures (which include a Food for Work programme in the cyclone affected districts, supply of food grains @ 2 Kg. per person per day at the BPL price and construction of additional houses under the Indira Awas Yojana and under the credit-cum-subsidy scheme) should not be hindered on account of constraint of funds.

[Translation]

**Norms for Opening of Computerised Reservation Centres**

1280. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of RAILWAYS be pleased to state :

(a) the existing rules for opening of computerised reservation centres at the railway stations;

(b) the places where the computerised reservation facility is available in the country, zone-wise;

(c) whether any requests have been received from the Members of Parliament for opening of computerised reservation centres at stations under the Eastern Railway during 1999-2000; and

(d) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) As per present policy computerised reservation facilities are provided at stations having a workload of 200 reservation related transactions per day.

(b) A Statement is attached with position as on 28.2.2000.

(c) Yes, Sir.

(d) The details are as under :

S.No.	Name of the Member of Parliament from whom request received	Station for which request made	Remarks
1.	Sh. Abdul Hasnat Khan, MP	New Farakka Railway Station	Work is in progress.
2.	Sh. Anand Mohan Biswas, MP	Ranaghat Rly Station	Not justified due to inadequate workload
3.	Sh. Moinul Hassan, MP	Murshidabad Railway Station	Not justified due to inadequate workload
4.	Sh. Joyanta Roy, MP	Murshidabad Railway Station	Not justified due to inadequate workload
5.	Sh. Virendra Kumar, MP	Parasnath Rly. Station	Not justified due to inadequate workload
6.	Sh. Akbor Ali Khandoker, MP	Dankuni Rly. Station	Included in Works Programme 2000-01
7.	Sh. Rupchand Pal, MP	Chinsurah Rly. Station	Not Justified due to inadequate workload

**Statement**

*At the following 524 places, computerised reservation facilities are available in the country.*

S.No.	Location
1	2
<b>Central Railway</b>	
1.	Mumbai CST
2.	Bhopal
3.	Habibganj

1	2
4.	Kalyan
5.	Pune
6.	Thane
7.	Agra Cantt.
8.	Nagpur
9.	Gwalior
10.	Kurta (T)
11.	Solapur

1	2	1	2
12.	Santhra Market	47.	Banda
13.	Belapur CBO	48.	Vashi
14.	Jabalpur	49.	Ambarnath
15.	Gulbarga	50.	Damoh
16.	Bhusaval	51.	Deolali
17.	Nasik	52.	Dhule
18.	Jalgaon	53.	Chandrapur
19.	Khandwa	54.	Balharshah
20.	Itarsi	55.	Khajuraho
21.	Amravati	56.	Mulund
22.	Akola	57.	Panvel
23.	Satna	58.	Dombivli
24.	Katni	59.	Chembur
25.	Manmad	60.	Ratnagiri
26.	Jhansi	61.	Chiplun
27.	Morena	62.	Kudal
28.	Mathura Jn.	63.	Madoaon
29.	Lonavala	64.	Panaji
30.	Deccan Gymkhana	65.	Shirdi
31.	Faridabad	<b>2. Eastern Railway</b>	
32.	Raviwar Peth	1.	New Kolilghat
33.	Khadki	2.	Howrah
34.	Madan Mahal	3.	Sealdah
35.	Raja-ki-Mandi	4.	Fairlie Place (Sat HWH)
36.	Nasik CBO	5.	Dhanbad
37.	Pune Cantonment	6.	Dum Dum Jn.
38.	Shankar Seth	7.	Bidhan Nagar (Sat HWH)
39.	Saugor	8.	Majerhat (Sat HWH)
40.	Ajni	9.	Tollygunge
41.	Wardha	10.	Bally
42.	Ahmadnagar	11.	Balligunge
43.	Bina	12.	Patna
44.	Ghatkopar	13.	Asansol
45.	Chinchwad	14.	Mahendrugat (Sat PNBE)
46.	Rewa	15.	Patna South

1	2	1	2
16.	Malda Town	51.	Girdih
17.	Ranigunge	52.	Belur Math
18.	Bolpur	<b>3. North Eastern Rly.</b>	
19.	Bhagalpur	1.	Gorakhpur
20.	Mughalsarai	2.	Badshahnagar
21.	Durgapur	3.	Mau
22.	Danapur	4.	Siwan
23.	Jamalpur	5.	Chhapra
24.	Gaya	6.	Samastipur
25.	Port Blair	7.	Gonda
26.	Bagbazar	8.	Barauni
27.	Sonarpur	9.	Deoria Sadar
28.	Jadavpur	10.	Muzaffarpur
29.	Seoraphuli	11.	Kathgodam
30.	Saltlake	12.	Basti
31.	Chowrngee	13.	Rawatpur
32.	Chittaranjan	14.	Manduadih
33.	Patna Sahib	15.	Allahabad City
34.	Burdwan	16.	Izatnagar
35.	Naihati	17.	Hajipur
36.	Kalyani	18.	Darbhanga
37.	Krishnanagar	19.	Khagaria
38.	Baharampur Court	20.	Saharsa
39.	Patna Assembly	21.	Lucknow City
40.	Barasat	22.	Sonpur
41.	Bandel	23.	Varanasi City
42.	Mokama	24.	Lal Kuan
43.	Buxar	25.	Azamgarh
44.	Koderma	26.	Nainital
45.	Shahibganj	27.	Pilibhit
46.	Sasaram	28.	Raxual
47.	Dehri on Sone	29.	Balia
48.	Barkakana	30.	Baharaich
49.	Bhuli	31.	Farrukhabad
50.	Jasidh	32.	Sitapur

1	2	1	2
33.	Laharia Sarai	7.	Delhi Shahdara
34.	Gazipur	8.	New Delhi
35.	Jayanagar	9.	Amritsar
36.	Moti Hari	10.	Baroda House
37.	Nautanwa	11.	Railway Board
38.	Gomtinagar	12.	Karkardooma
<b>4. North East Frontier Railway</b>		13.	Lucknow
1.	Guwahati	14.	Kanpur
2.	New Jalpaiguri	15.	Jammu Tawi
3.	Siliguri	16.	Noida
4.	Katihar	17.	Allahabad
5.	Tinsukia	18.	Jodhpur
6.	Dibrugarh Town	19.	Ambala
7.	Dimapur	20.	Bikaner
8.	Newcoochbehar	21.	Varanasi
9.	Alipurduar	22.	Ghaziabad
10.	Silchar	23.	Ludhiana
11.	Shillong	24.	Kalka
12.	Pandu	25.	Chandigarh (Bus stand) CDG
13.	Imphal	26.	Shimla
14.	Agaratala	27.	New Azadpur
15.	Itanagar	28.	Delhi Cantt.
16.	Kohima	29.	Dehradun
17.	Aizawl	30.	Beas
18.	Gangtok	31.	Jalandhar
19.	Kishanganj	32.	ALD IInd Entry
20.	Tejpur	33.	Meerut City
21.	New Jalpaiguri-2nd location	34.	I.T.B.
<b>5. Northern Railway</b>		35.	Chandigarh Station
1.	IRCA	36.	Sri Ganganagar
2.	Delhi	37.	Bhatinda
3.	Parliament House	38.	Saharanpur
4.	Nizamuddin	39.	Faizabad
5.	Sarojini Nagar	40.	New Delhi (Okhla) (SAT)
6.	Kirti Nagar	41.	Hissar



1	2	1	2
42.	Aligarh	77.	Mandi
43.	Rae Bareilly	78.	Roorkee Univ.
44.	Pathankot	79.	Bahadurgarh
45.	Haridwar	80.	Muzzafar Nagar
46.	Bhiwani	81.	Kotdwar
47.	Ferozepur	82.	Sonipat
48.	Moradabad	83.	Mirzapur
49.	Bareilly	84.	Press Club of India
50.	CNB IInd Entry	85.	Roorkee Rly Stn.
51.	Srinagar (G.P.O)	86.	Rewari
52.	Ambala City	87.	Chandausi
53.	Hapur	88.	Sultanpur
54.	Mussoorie	89.	Sahajanpur
55.	Jaisalmer	90.	Pratapgarh
56.	Prayag	91.	Hanumangarh
57.	Patiala	92.	Naini
58.	Deoband	93.	Amethi
59.	New Delhi (Supreme Court)	94.	Katra
60.	New Delhi (I.G.I. Airport)	95.	Palampur Himchal.
61.	New Delhi (Lajpat Nagar)	96.	DTDC
62.	Panipat	97.	Rampur
63.	DLW Varanasi	98.	Ambala City
64.	Mahamandir	99.	Hapur
65.	Rishikesh	100.	Nangal Dam
66.	Gurgaon	101.	Rohtak
67.	RDSO (LKO)	<b>6. South Central Railway</b>	
68.	RCF Kapurthala	1.	Secunderabad
69.	DLI Sarairohilla	2.	Hyderabad
70.	Modinagar	3.	Kachiguda
71.	DCW Patiala	4.	Rail Nityam
72.	Abhor	5.	Vijayawada
73.	Lucknow 2nd Entry	6.	Tirupati
74.	Amritsar Golden Temple	7.	Bhoiguda
75.	Srinagar Cantt.	8.	Dar Ul Shafa
76.	Hoshiapur	9.	Ameerpet

1	2	1	2
10.	Kukutpalli	45.	A.P.L. Assembly
11.	A.S.Rao Nagar (SAT SC)	46.	Benz Circle
12.	Tirumala Hills	47.	Cuddapah
13.	Saroor Nagar	48.	Chirala
14.	Guntur	49.	Samalkota
15.	Guntakal	50.	Hospet
16.	Raichur	51.	Nidadavolu
17.	Hubli	52.	Anakapalle
18.	Rajamundry	53.	Palakolu
19.	Kakinada Town	54.	Machilipatnam
20.	Bellary	55.	Gudivada
21.	Nanded	56.	Tanuku
22.	Jalna	57.	Gadag
23.	Aurangabad	58.	Gudur
24.	Parbhani	59.	Dharwar
25.	Warangal	60.	Ramagundam
26.	Khammam	61.	Bidar
27.	Kazipet	<b>7. South Eastern Railway</b>	
28.	Narasapur	1.	Old Koilaghat
29.	Bhimavarum Town	2.	Rabindra Sadan
30.	Tenali	3.	Bhubaneswar
31.	Vasco	4.	Cuttack
32.	Ongole	5.	Puri
33.	Madgaon	6.	Visakhapatnam
34.	Nellore	7.	Tata
35.	Eluru	8.	Ranchi
36.	Kolhapur	9.	Bilaspur
37.	Miraj	10.	Raipur
38.	Sangli	11.	Kharagpur
39.	Dharmavaram	12.	Rourkela
40.	Puttaparthi	13.	Purulia
41.	Belgaum	14.	Chakradharpur
42.	Anantapur	15.	Durg
43.	Panaji	16.	Bokaro Steel City
44.	Renigunta	17.	Sambalpur

1	2	1	2
18.	Beharampur	7.	Tiruchchirappalli
19.	Itwari	8.	Coimbatore
20.	MVP Colony	9.	Madurai
21.	Gajuwaka	10.	Ernakulam
22.	Naval Base	11.	Mangalore
23.	Garden Reach	12.	Cannanore
24.	Shalimar	13.	Tambaram
25.	Gondia	14.	Salem
26.	Chandrasekharpur	15.	Erode
27.	IIT/KGP	16.	Mysore
28.	Midnapur	17.	Calicut
29.	Adra	18.	Trichur
30.	Bankura	19.	Palghat
31.	Rourkela (SAT)	20.	Palghat Town
32.	Bokaro CBO	21.	Coimbatore North
33.	Vizianagaram	22.	Bangalore Cantt
34.	Jagadamba City BO, VSKP	23.	Tirunelveli
35.	Jharsuguda	24.	Tuticorin
36.	Balasore	25.	Quilon
37.	BBS Assembly	26.	Thanjavur
38.	Simhachalam	27.	Pondichery
39.	Sambalpur Road	28.	Tiruppur
40.	Puri City Booking Office	29.	Rameswaram
41.	Khurda Road	30.	Kumbakonam
42.	Korba	31.	Mayiladuthurai
43.	Hatia	32.	Chidambaram
44.	Haldia	33.	Nagapattinam
45.	Raigarh	34.	Nagore
<b>8. Southern Railway</b>		35.	Dindigul
1.	Moore Market Complex	36.	Virudhunagar
2.	Bangalore City	37.	Tellicherry
3.	Madras Beach	38.	Alwaye
4.	Madras Egmore	39.	Chengannur
5.	Trivandrum Central	40.	Kottayam
6.	Mambalam	41.	Katpadi

1	2	1	2
42.	Avadi (Chennai)	77.	Tiruchirappalli Fort
43.	Salem Town	78.	Kasargod
44.	Cochin Harbour	79.	Shoranur
45.	Madras Airport	80.	Chenganacherry
46.	Guruvayur	81.	Rajapalayam
47.	Bangalore Indiranagar	82.	Ramanathapuram
48.	Alleppey	83.	Thiruvavar
49.	Anna Nagar (Chennai)	84.	Pudukottai
50.	Perambur	85.	St. Thomas Mount
51.	Besant Nagar (Chennai)	86.	Karur
52.	Thalakulam (MDU)	87.	Kankanadi
53.	Yeshwantpur	88.	Tirupattur
54.	Malleswaram	<b>9. Western Railway</b>	
55.	Tenkasi	1.	Mumbai Central
56.	Sengottai	2.	Churchgate
57.	Mettupalayam	3.	Ahmedabad
58.	Nagercoil	4.	Jaipur
59.	Kanniyakumari	5.	Gandhigram
60.	Koramangala (SBC)	6.	Borivili
61.	Banasankari (SBC)	7.	Gandhinagar
62.	Kavaratti (Lakshadweep)	8.	Surat
63.	Sivakasi	9.	Vadodara
64.	Tirur	10.	Padmavati Complex
65.	Tiruvalla	11.	Andheri
66.	Hassan	12.	Agra Fort
67.	Shimoga	13.	Maninagar
68.	Davangere	14.	Pratapnagar
69.	Minicoy (Lakshadweep)	15.	Rajkot
70.	Bangarapet	16.	Indore
71.	Karalkudi	17.	Ajmer
72.	Gandhipuram (SAT-CBE)	18.	Bhavnagar
73.	Androth (Lakshadweep)	19.	Anand
74.	Pattom (SAT For TVC)	20.	Ujjain
75.	Yelahanka	21.	Kota
76.	Tirumayilai	22.	Rattam

1	2
23.	Abu Road
24.	Gandhidham
25.	New Bhuj
26.	Jamnagar
27.	Alwar
28.	Falna
29.	Udaipur
30.	Gandhinagar (JP)
31.	Bharuch
32.	Nadiad
33.	Sahar Airport Mumbai
34.	Veraval
35.	Sikar
36.	Sabarmati
37.	Navsari
38.	Valsad
39.	Virar
40.	Porbandar
41.	Surendranagar
42.	Bhayandar
43.	Mhow
44.	Vasal Road
45.	Palanpur
46.	Malad
47.	Bhilwara
48.	Vapi
49.	Paighar
50.	Jhunjhunu
51.	Bandra Terminus
52.	Junagarh
53.	Dwarka

[English]

#### Rotting of Rice

1281. SHRI NARESH PUGLIA : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether nearly 35 lakh tons of rice is rotting in Government godowns for want of takers;

(b) whether the State Governments have refused to accept the rice from the Union Government which is not fit for human consumption; and

(c) the responsibility fixed by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : (a) and (b) No, Sir. However, some of the State Governments have expressed reservation in accepting rice procured under relaxed specification due to unseasonal rains in Punjab during 1997-98 and 1998-99.

(c) Does not arise.

#### Contingency Plan for Scheduled Flights

1282. SHRI Y.S. VIVEKANANDA REDDY : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government are considering a detailed contingency plan to ensure smooth passage of scheduled flights in case of failure of the existing system;

(b) if so, the broad details thereof and the areas likely to be covered;

(c) whether the Government have set up a Committee to make recommendations on short term and long term projections in growth of passenger and cargo traffic;

(d) if so, the details thereof; and

(e) the time by which the Committee is likely to submit its report?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) and (b) Yes, Sir. A detailed contingency plan has been formulated for safe operation of flights by augmentation of manpower through induction of Indian Air Force (IAF) and retired Airports Authority of India (AAI) Air Traffic Controllers to handle the Air Traffic Control services. In Phase-I of the plan, operation of flights overflying Indian aerospace, international and domestic flights from Delhi, Mumbai, Chennai and Calcutta will be provided. In Phase-II, flights operating from domestic airports will be provided.

(c) to (e) Yes, Sir. The Committee consisted of representatives from Directorate General of Civil Aviation, Indian Airlines and Airports Authority of India has submitted its report in December, 1999.

#### NCCF

1283. SHRI RAMJEE MANJHI : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the rates of same quality items are higher at National Co-operative Consumer Federation in comparison to that of at Kendriya Bhandar;

(b) if so, the reasons therefor; and

(c) whether the Government propose to bring the rates at par of same quality at NCCF and Kendriya Bhandar?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) The NCCF and Kendriya Bhandar have independent pricing policies dependent on different business factors. As such the rates of several items may differ in both the organizations.

(c) In view of the above, there is no such proposal under consideration of the Government.

#### Flights not allowed to Land at Palam and IGI Airport

1248. SHRI SUSHIL KUMAR SHINDE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether a large number of air-flights were not allowed to land at Palam airport and Indira Gandhi International Airport, in Delhi and a number of flights were also cancelled due to fog during the last three months;

(b) if so, the details thereof; and

(c) the losses suffered on this account to different airlines and the airport authorities?

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV) : (a) to (c) The information is being collected and will be laid on the table of the House.

#### Train Accident

1285. SHRI SUDESH RAMRAO JADHAV : Will the Minister of RAILWAYS be pleased to state :

(a) whether a repeat of the last years Gaisal accidents narrowly averted on January 24, 2000 when the driver of the Guwahati bound Rajdhani Express brought it to a screeching halt barely a couple of hundred yards away from the stationary Awadh-Assam Express bound for New Delhi;

(b) if so, whether any inquiry has been made into this incident;

(c) if so, the details thereof; and

(d) the action taken against those found responsible for it?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) No, Sir. The facts of the case are that on 24.01.2000, after starting from Kumedpur Station, the driver of 2436 Up Rajdhani Express noticed that his train started going towards the down line on which he was not supposed to go, he brought his train to a halt immediately within the station section. At that time 5609 Dn Awadh-Assam Express was at Khurial Station more than 7 Kms from Kumedmpur on account of its locomotive having failed.

(b) and (c) Yes, Sir. A Departmental inquiry consisting

of Senior Administrative Officers has been conducted into the above incident. The Inquiry committee has concluded that the incidence occurred due to failure of interlocking of signals and failure of staff. Possibility of outside interference to failure of interlocking is being investigated by civil police.

(d) The staff involved have been taken up for lack of alertness due to which the above situation was created.

#### Declaration of Hit, Kill, Run War by Pak

1268. SHRI VILAS MUTTEMWAR : Will the Minister of DEFENCE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item appearing in the Asian Age dated January 15, 2000 under the caption "Pakistan declares hit, kill, run war";

(b) if so, whether the terrorists who have launched well planned offensive in J&K are trained in high altitude warfare and have access to sophisticated arms;

(c) whether the Srinagar is the main target and terrorists receive cash for successful targets and compensation for their families in case of death; and

(d) if so, the remedial steps proposed to be taken in this regard?

THE MINISTER OF DEFENCE (SHRI GEORGE FER-NANDES) : (a) to (d) Government are aware of the news report referred to in part (a) of the Question.

2. It is well known that the terrorists have access to sophisticated weapons like AK rifles, machine guns, rocket launchers, missiles, mortars etc. There are also reports to the effect that the terrorists are being imparted training in Pakistan occupied Kashmir on survival, commando techniques and fighting in extreme cold weather conditions. The terrorists are reportedly rewarded for their subversive activities undertaken in J&K. Reports also indicate that compensation is paid to the families of terrorists killed.

3. The terrorists operate in several areas in J&K. Srinagar had become the focus of terrorist activities in winter months. However, the terrorists have clearly lost their initiative in the face of onslaught by the security forces. The situation is constantly monitored and effective measures are being taken by the security forces to foil the evil designs of the terrorists and their supporters and sponsors.

#### Misutilisation of Fund under Rural Development Schemes

1287. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the irregu-

larities committed in selection of projects under Employment Assurance Scheme, Jawahar Rozgar Yojana and Jawahar Gramin Samridhi Yojana during the year 1998-99 and 1999-2000 in Bihar in violation of the directives laid down by the Government;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SUNDAR LAL PATWA) : (a) to (c) No complaints regarding irregularities committed in selection of projects under Employment Assurance Scheme (EAS) and Jawahar Rozgar Yojana (JRY) (now Jawahar Gram Samridhi Yojana) in Bihar during 1998-99 and 1999-2000 have been received by this Ministry. However, the Ministry has developed a comprehensive system of monitoring. Vigilance and Monitoring Committees have also been set up at State, District and Block levels to monitor implementation of the programmes.

[Translation]

#### Export of Sugar

1288. SHRI AJAY SINGH CHAUTALA :

SHRI T.T.V. DHINAKARAN :

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government are contemplating on export of sugar;

(b) if so, the quantity and the rate of exported sugar, country-wise; and

(c) the scheme/programme being formulated by the Government to enhance sugar production in sugar producing areas alongwith the proposed financial assistance to be given to each State for this purpose during 2000-2001?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) Due to low level of prices prevailing in the international market, the export of sugar is not economically. However, export of sugar against preferential quotas of EEC & USA and a small quantity of sugar to Nepal under bi-lateral Indo-Nepal Treaty of Trade is being undertaken.

(c) Government of India is providing financial assistance to the sugar mills from Sugar Development Fund (SDF) on soft terms for their sugarcane development and Modernisation/Rehabilitation schemes. As on 31.12.1999,

the amounts of Rs. 414.33 crores for cane-development in 611 cases and Rs. 889.93 crores for modernisation in 206 cases have been disbursed from Sugar Development Fund.

#### Sugar Development Fund

1289. SHRI NAWAL KISHORE RAI :

SHRI SUKDEO PASWAN :

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether 820 crore of rupees were deposited in the Sugar Development Fund upto September, 1999;

(b) whether any sugar mills have applied for grants out of this fund;

(c) if so, the details thereof and the amount sanctioned to sugar mills, State-wise and mill-wise; and

(d) the time by which the amount is likely to be sanctioned alongwith the reasons for delay in releasing the amount to the remaining sugar mills?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) During the period from 1982-83 to 1999-2000 (upto 30-9-99) an amount of Rs. 2366.00 crores had been transferred to the Sugar Development Fund and after disbursement/repayment of loans an amount of Rs. 982.78 crores was available in the Fund as on 30-9-99.

(b) to (d) The rules governing SDF provide for making (i) loans to sugar unit for modernisation/rehabilitation (ii) for cane development (iii) payment of buffer subsidy (iv) for giving assistance as grants-in-aid to established institutions for carrying out research aimed at promotion and development of any aspect of sugar industry and (v) defraying other expenses for development of sugar industry. The details of loans, grants and buffer subsidy sanctioned and disbursed to sugar units since inception of SDF and upto 31-12-99 is given in the statement enclosed. So far, among the sugar factories, grant-in-aid has been applied for and sanctioned to :

1. M/s Simbhaoli Sugar Mills Ltd., Simbhaoli, District Ghaziabad (U.P.) for implementation of scheme titled "Management of Sugarcane Borers". An amount of Rs. 45.48 lakhs was sanctioned to the Sugar Mill in July, 1988, and

2. M/s Shirpur Shetkari SSK Ltd., Shirpur, District Dhule (Maharashtra) for implementation of scheme titled "Establishment of a pilot plant for fortification of Vitamin A". An amount of Rs. 43.50 lakhs was sanctioned to the Sugar Mill in August, 1999.

## Statement

Year wise position of funds sanctioned and disbursed from SDF

(Rs. in crores)

Year	Cane Development			Modernisation			Grant in Aid			Buffer Subsidy		Total	
	No. of cases	Amount sanctioned	Amount disbursed	No. of cases	Amount sanctioned	Amount disbursed	No. of cases	Amount sanctioned	Amount disbursed	Amount Disbursed	Amount sanctioned	Amount Disbursed	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1983-84	—	—	—	—	—	—	—	—	—	—	8.00	—	8.00
1984-85	—	—	—	—	—	—	—	—	—	—	36.52	—	36.52
1985-86	—	—	—	2	1.79	1.79	—	—	—	—	16.53	1.79	18.32
1986-87	37	45.89	21.42	5	4.46	4.46	—	—	—	—	10.65	50.35	36.53
1987-88	64	70.1	27.87	8	5.89	5.89	—	—	—	—	0.86	75.99	34.62
1988-89	63	77.34	27.66	24	48.09	37.17	1	0.45	0.12	—	0.38	125.88	65.33
1989-90	82	84.9	64.67	25	62.25	57.89	4	23.6	2.11	—	0.02	170.75	124.69
1990-91	21	26.54	46.2	18	54.42	50.38	1	6.05	5.55	—	—	87.01	102.13
1991-92	21	31.00	10.4	29	133.57	39.13	—	—	0.08	—	—	164.57	49.61
1992-93	17	36.16	17.07	15	69.19	92.78	—	—	4.52	—	—	105.35	114.37
1993-94	22	50.71	37.78	11	55.19	77.50	—	—	0.16	—	1.21	105.9	116.65
1994-95	6	16.06	13.26	6	34.88	50.27	1	0.1	1.47	—	1.46	51.04	66.46
1995-96	—	—	9.01	10	49.74	46.06	—	—	0.28	—	7.72	49.74	63.07
1996-97	13	28.03	13.71	10	83.98	54.29	—	—	2.25	—	69.98	112.01	140.23
1997-98	128	109.04	14.8	19	157.70	78.84	9	2.54	—	—	177.49	269.28	271.13
1998-99	136	81.66	99.9	16	154.19	153.55	2	0.46	2.43	—	130.86	236.31	386.74
1999-2000	1	3	10.58	8	85.27	139.93	3	0.91	0.33	—	5.05	89.18	155.89
31.12.99													
Total	611	660.43	414.33	206	1000.61	889.93	21	34.11	19.3	—	0 466.73	1695.15	1790.29

## Outstanding Dues Against Sugar Mills

1290. DR. SANJAY PASWAN :

SHRI RAJNARAIN PASSI :

SHRI SURESH CHANDEL :

Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether a huge amount of arrears of sugarcane is lying outstanding against Sugar Mill owners in the country;

(b) if so, the details thereof as on January 1, 2000 sugar mill-wise in each State;

(c) the efforts made by the Government to accelerate the payment of amount to farmers ?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) As per information received from the Sugar Mills as on 01.01.2000 (opening), the total amount of sugar cane growers, dues against the sugar mills for the sugar season 1999-2000 (October-September) was Rs. 707.39 crores. Sugar mill-wise details are given in the statement enclosed. The position of cane price dues for the current 1999-2000 vis-a-vis previous two seasons as on 1st January (Opening) is given as under :



(Rs. in lakhs)

Season	Positions as On	Total price Payable	Total price Paid	Arrears	% of arrears on price payable
1999-2000	01.01.2000	2115.68	1408.29	707.39	33.4
1998-99	01.01.1999	2006.48	1321.91	684.57	34.1
1997-98	01.01.1998	1762.54	1170.63	591.91	33.6

Thus the dues are not abnormal during the current crushing season.

(c) The responsibility for ensuring timely payment of cane price dues to the farmers by the sugar mills lies with the State Governments who have necessary powers and field agencies to ensure such payments. The Central Government on its part has been drawing the attention of the State Governments to the provisions of the Sugar Cane (Control)

Order 1966 including payment of interest in the case of delay beyond 15 days and they are being advised at the highest level from time to time to expedite clearance of cane price arrears. Central Government has also been pursuing a policy of encouraging stability and reasonable level of sugar prices in the domestic market through judicious release of free sale sugar quotas to enable the sugar factories to clear the cane price dues of the farmers.

#### Statement

Total Amount of Sugar Cane Growers/Dues Against the Sugar Mills for the Sugar Season 1999-2000 (Oct.-Sept.)

Season : 1999 - 2000 Run Date : 28/02/2000 (Opening) As on 01/01/2000

(Fig. in Lakh Rs.)

SL. No.	Plant Code	Factory Name	Cane Purchased (in Lakh Qtls)	Price Due	Price Paid	Balance Outstanding	Balance % Age	Rate/ Qtl. (in Rs.)	Arrear 1998-99 Earl. (in Lakh Rs.)	Outstanding 1997 & Date	Old
1	2	3	4	5	6	7	8	9	10	11	12
<b>Punjab and Public</b>											
1.	00101	Gurdaspur	9.96	943.47	644.09	299.38	31.73	94.73	0.00	0.00	
2.	00102	Jira	3.51	329.25	73.63	255.62	77.64	93.80	0.00	0.00	
3.	34201	Mukerian	3.23	661.95	661.95	0.00	0.00	50.03	0.00	0.00	
4.	36001	Baba Bakala	20.64	1954.65	1892.63	62.02	3.17	94.70	0.00	0.00	
<b>Sub Total Public</b>			<b>47.34</b>	<b>3889.32</b>	<b>3272.30</b>	<b>617.02</b>	<b>15.86</b>	<b>82.16</b>	<b>0.00</b>	<b>0.00</b>	
<b>Punjab and Co-Operative</b>											
1.	00201	Batala	6.51	616.64	449.12	167.52	27.17	94.72	0.00	0.00	
2.	00301	Fazilka	0.00	0.00	0.00	0.00	####	####	0.00	0.00	
3.	00401	Morinda	14.96	1416.03	009.58	406.45	28.70	94.65	0.00	0.00	
4.	00501	Bhogpur	5.11	485.87	395.78	90.09	18.54	95.08	327.90	0.00	
5.	00601	Nawanshahr	19.44	1810.69	1314.81	495.88	27.39	93.14	0.00	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
6.	00701	Patiala	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
7.	00801	Budhewal	6.38	599.87	513.59	86.28	14.38	94.02	0.00	0.00	
8.	31601	Seron	4.24	401.72	144.69	57.03	63.98	94.75	0.00	0.00	
9.	31901	Nakodar	5.21	491.45	276.98	214.47	43.64	94.33	0.00	0.00	
10.	33201	Jagraon	5.05	475.80	263.83	211.97	44.55	94.22	0.00	0.00	
11.	33301	Budhlada	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
12.	33501	Ajnala	4.52	424.57	188.68	235.89	55.56	93.93	133.27	56.08	
13.	33701	Faridkot	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
14.	42001	Dasuya	0.00	0.00	0.00	0.00	#####	#####	0.00	192.99	
<b>Sub Total Co-Operative</b>			<b>71.42</b>	<b>6722.64</b>	<b>4557.06</b>	<b>165.58</b>	<b>32.21</b>	<b>94.13</b>	<b>461.17</b>	<b>249.07</b>	
<b>Punjab and Private</b>											
1.	00901	Dhuri	6.55	616.84	595.86	20.98	3.40	94.17	15.61	0.00	
2.	01001	Phagwara	4.57	432.03	432.03	0.00	0.00	94.54	0.00	0.00	
3.	42201	Patran	6.79	668.46	668.46	0.00	0.00	98.45	0.00	0.00	
4.	42301	Amloh	0.00	0.00	0.00	0.00	#####	#####	132.74	1450.04	
<b>Sub Total Private</b>			<b>17.91</b>	<b>1717.33</b>	<b>1696.35</b>	<b>20.98</b>	<b>1.22</b>	<b>95.89</b>	<b>148.35</b>	<b>1450.04</b>	
<b>Total Punjab</b>			<b>136.67</b>	<b>12329.29</b>	<b>9525.71</b>	<b>2803.58</b>	<b>22.74</b>	<b>90.21</b>	<b>609.52</b>	<b>699.11</b>	
<b>Haryana and Co-Operative</b>											
1.	01101	Rohtak	8.84	880.52	313.66	566.86	64.38	99.61	0.00	0.00	
2.	01201	Panipat	7.84	826.89	489.45	337.44	40.81	105.5	0.00	0.00	
3.	01301	Karnal	11.64	1255.32	907.56	347.76	27.70	107.8	0.00	0.00	
4.	01401	Sonepat	6.95	729.75	284.85	444.90	60.97	105.0	0.00	0.00	
5.	01501	Shahbad	18.56	1974.13	1532.02	442.11	22.40	106.4	0.00	0.00	
6.	01601	Palwal	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
7.	01701	Jind	9.34	999.43	638.59	360.84	36.10	107.0	0.00	0.00	
8.	33801	Kaithal	11.21	1177.73	731.55	446.18	37.88	105.1	0.00	0.00	
9.	33901	Meham	7.52	796.70	210.00	586.70	73.64	105.9	0.00	0.00	
10.	34101	Bhuna	7.39	775.22	284.25	490.97	63.33	104.9	0.00	0.00	
<b>Sub Total Co-Operative</b>			<b>89.29</b>	<b>9415.69</b>	<b>5391.93</b>	<b>4023.76</b>	<b>42.73</b>	<b>105.5</b>	<b>0.00</b>	<b>0.00</b>	

1	2	3	4	5	6	7	8	9	10	11	12
<b>Haryana and Private</b>											
1.	01801	Yamunanagar	41.37	4235.38	1787.83	2447.55	57.79	102.4	0.00	0.00	
2.	37701	Naraingarh	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
3.	42202	Bhadson	0.00	0.00	0.00	0.00	#####	#####	505.85	0.00	
<b>Sub Total Private</b>			<b>41.37</b>	<b>4235.38</b>	<b>1787.83</b>	<b>2447.55</b>	<b>57.79</b>	<b>102.4</b>	<b>505.85</b>	<b>0.00</b>	
<b>Total Haryana</b>			<b>130.66</b>	<b>13651.07</b>	<b>7179.76</b>	<b>6471.31</b>	<b>47.41</b>	<b>104.5</b>	<b>505.85</b>	<b>0.00</b>	
<b>Rajasthan and Public</b>											
1.	01901	Sri Ganganagar	0.00	0.00	0.00	0.00	#####	#####	0.20	0.89	
<b>Sub Total Public</b>			<b>—</b>	<b>—</b>	<b>—</b>	<b>—</b>	<b>****</b>	<b>****</b>	<b>0.20</b>	<b>0.89</b>	
<b>Rajasthan and Co-Operative</b>											
1.	02001	Keshoripatan	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	15.12.99
<b>Sub Total Co-Operative</b>			<b>—</b>	<b>—</b>	<b>—</b>	<b>—</b>	<b>****</b>	<b>****</b>	<b>0.00</b>	<b>0.00</b>	
<b>Rajasthan and Private</b>											
1.	02101	Bhupalsagar	0.00	0.00	0.00	0.00	#####	#####	0.00	168.80	
<b>Sub Total Private</b>			<b>—</b>	<b>—</b>	<b>—</b>	<b>—</b>	<b>****</b>	<b>****</b>	<b>0.00</b>	<b>168.80</b>	
<b>Total Rajasthan</b>			<b>—</b>	<b>—</b>	<b>—</b>	<b>—</b>	<b>****</b>	<b>#####</b>	<b>0.20</b>	<b>169.69</b>	
<b>West UP and Public</b>											
1.	02201	Mohiuddinpur	10.77	926.39	658.33	268.06	28.94	86.02	223.83	1.04	
2.	02202	Sakhoti Tanda	0.00	0.00	0.00	0.00	#####	#####	111.05	0.00	
3.	02203	Meerut	0.00	0.00	0.00	0.00	#####	#####	432.79	408.35	
4.	02204	Buland Shahr	8.91	745.83	496.50	249.33	33.43	83.71	0.00	0.00	
5.	02205	Saharanpur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
6.	02206	Rohana Kalan	5.99	521.15	165.00	356.15	68.34	87.00	0.00	0.00	
7.	02207	Doiwala	0.00	0.00	0.00	0.00	#####	#####	105.20	0.00	
8.	30602	Malakpur	13.85	1180.07	0.00	1180.07	100.0	85.20	0.00	0.00	
<b>Sub Total Public</b>			<b>39.52</b>	<b>3373.44</b>	<b>1319.83</b>	<b>2053.61</b>	<b>60.88</b>	<b>85.36</b>	<b>872.87</b>	<b>409.39</b>	
<b>West UP and Co-Operative</b>											
1.	02301	Bagpat	11.60	969.52	240.13	729.39	75.23	83.58	0.00	0.00	
2.	02401	Ramala	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
3.	02501	Annoopshahr	0.00	0.00	0.00	0.00	#####	#####	0.00	687.57	
4.	02601	Sarsawa	9.05	786.42	0.00	786.42	100.0	86.90	0.00	0.00	15.12.99
5.	02701	Nanauta	11.34	979.64	775.68	203.96	20.82	86.39	0.00	0.00	
6.	02801	Morna	12.61	1075.81	740.97	334.84	31.12	85.31	0.00	0.00	
<b>Sub Total Co-Operative</b>			<b>44.60</b>	<b>3811.39</b>	<b>1756.78</b>	<b>2054.61</b>	<b>53.91</b>	<b>85.46</b>	<b>0.00</b>	<b>687.57</b>	

**West UP and Private**

1.	02901	Daurala	41.86	2823.00	2823.00	0.00	0.00	67.44	0.00	0.00	
2.	02902	Mawana	36.79	100.00	100.00	0.00	0.00	2.72	0.00	0.00	15.12.99
3.	03001	Deoband	51.80	3436.74	3436.74	0.00	0.00	66.35	0.00	0.00	
4.	03101	Iqbalpur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
5.	03201	Lhaksar	29.35	1965.68	1725.00	240.68	12.24	66.97	0.00	0.00	
6.	03301	Khatauli	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
7.	03401	Mansurpur	0.00	0.00	0.00	0.00	#####	#####	132.62	0.00	
8.	03501	Shamli	34.71	2356.04	2356.04	0.00	0.00	67.88	0.00	0.00	
9.	03601	Modinagar	23.86	2061.16	537.00	1524.16	73.95	86.39	0.00	0.00	
10.	03701	Simbhaoli	35.46	2320.00	2320.00	0.00	0.00	65.43	0.00	0.00	
11.	35201	Titawli	0.00	0.00	0.00	0.00	#####	#####	0.00	833.30	
12.	36301	Agauta	0.00	0.00	0.00	0.00	#####	#####	22.00	0.00	
13.	47701	Todarpur	15.07	1275.64	864.23	411.41	32.25	84.65	0.00	0.00	
14.	48701	Unn	14.48	252.78	826.94	425.84	33.99	86.52	0.00	0.00	
<b>Sub Total Private</b>			<b>283.38</b>	<b>17591.04</b>	<b>14988.95</b>	<b>2602.09</b>	<b>14.79</b>	<b>62.08</b>	<b>154.62</b>	<b>833.30</b>	
<b>Total West UP</b>			<b>367.50</b>	<b>24775.87</b>	<b>18065.65</b>	<b>6710.31</b>	<b>27.08</b>	<b>67.42</b>	<b>1027.49</b>	<b>1930.26</b>	

**Central UP and Public**

1.	02208	Bijnor	7.53	633.36	268.38	364.98	57.63	84.11	0.00	0.00	15.12.99
2.	02209	Amroha	7.51	630.43	166.81	463.62	73.54	83.95	0.00	0.00	
3.	02210	Rampur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	02211	Bareilly	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
5.	02212	Maholi	0.00	0.00	0.00	0.00	#####	#####	0.00	168.18	
6.	02213	Hardoi	0.00	0.00	0.00	0.00	#####	#####	77.90	319.75	

1	2	3	4	5	6	7	8	9	10	11	12
7.	03801	Chhata	1.62	0.00	0.00	0.00	#####	0.00	59.19	0.00	30.11.99
8.	03901	Chandpur	10.44	872.86	591.01	281.85	32.29	83.61	0.00	0.00	
9.	04001	Kichha	12.56	1057.84	701.90	355.94	33.65	84.22	0.00	0.00	
10.	04101	Experimental	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
<b>Sub Total Public</b>			<b>39.66</b>	<b>3194.49</b>	<b>1728.10</b>	<b>1466.39</b>	<b>45.90</b>	<b>80.55</b>	<b>137.09</b>	<b>487.93</b>	

**Central UP and Co-Operative**

1.	04201	Gajraula	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
2.	04301	Bilaspur	6.91	593.53	247.36	346.17	58.32	85.89	0.00	0.00	
3.	04401	Bazpur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	04501	Nadehi	0.00	0.00	0.00	0.00	#####	#####	474.06	0.00	
5.	04601	Starganj	9.17	775.03	481.65	293.38	37.85	84.52	0.00	0.00	
6.	04701	Gadarpur	9.13	775.42	503.00	272.42	35.13	84.93	0.00	0.00	
7.	04801	Harduaganj	0.00	0.00	0.00	0.00	#####	#####	46.83	234.08	
8.	04901	Bisalpur	0.00	0.00	0.00	0.00	#####	#####	710.08	451.12	
9.	05001	Majhola	0.00	0.00	0.00	0.00	#####	#####	200.39	0.00	
10.	05101	Puranpur	0.00	0.00	0.00	0.00	#####	#####	607.14	518.03	
11.	05201	Kaimganj	0.00	0.00	0.00	0.00	#####	#####	0.00	240.82	
12.	05301	Badaun	5.24	440.41	31.94	408.47	92.75	84.05	0.00	0.00	
13.	05401	Tilhar	0.00	0.00	0.00	0.00	#####	#####	0.00	335.66	
14.	05501	Belrayan	6.07	518.54	195.01	323.53	62.39	85.43	0.00	0.00	
15.	05601	Sampurannagar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
16.	05701	Semikhara	7.94	662.99	153.64	509.35	76.83	83.50	0.00	0.00	
17.	31701	Powayan	2.38	201.00	0.00	201.00	100.0	84.45	0.00	0.00	15.12.99
18.	32901	Najibabad	9.57	797.16	420.11	377.05	47.30	83.30	0.00	0.00	15.12.99
<b>Sub Total Co-Operative</b>			<b>56.41</b>	<b>4764.08</b>	<b>2032.71</b>	<b>2731.37</b>	<b>57.33</b>	<b>84.45</b>	<b>2038.50</b>	<b>1779.71</b>	

**Central UP and Private**

1.	05801	Dhampur	37.29	3106.47	1895.04	1211.43	39.00	83.31	0.00	0.00	
2.	05803	Asmoli	15.81	1308.59	337.88	970.71	74.18	82.77	0.00	0.00	
3.	05901	Seohara	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
4.	06001	Rajaka									
		Sahaspur	0.00	0.00	0.00	0.00	#####	#####	0.00	790.83	
5.	06101	Kashipur	15.20	1288.05	926.92	361.13	28.04	84.74	0.00	0.00	
6.	06102	Pilibhit	17.17	1427.81	1095.42	332.39	23.28	83.16	0.00	0.00	
7.	06201	Rosa	0.00	0.00	0.00	0.00	#####	#####	914.66	0.00	
8.	06301	Gola	31.70	2722.66	1919.24	803.42	29.51	85.89	0.00	0.00	
9.	06401	Aira	0.00	0.00	0.00	0.00	#####	#####	93.73	0.00	
10.	06501	Pallakalan	21.78	1816.94	1176.89	640.05	35.23	83.42	0.00	0.00	
11.	06601	Baheri	17.50	1476.62	494.28	982.34	66.53	84.38	0.00	0.00	
12.	06701	Neoli	6.72	376.32	31.80	344.52	91.55	56.00	0.00	0.00	
13.	06801	Bargaon	0.00	0.00	0.00	0.00	#####	#####	0.00	449.10	
14.	31801	Ghatampur	2.60	218.41	32.00	186.41	85.35	84.00	0.00	0.00	
15.	34501	Dhanaura	0.00	0.00	0.00	0.00	#####	#####	0.00	396.79	
16.	36101	Venus	0.00	0.00	0.00	0.00	#####	#####	0.00	435.27	
17.	47501	JK Sugar	12.82	1068.02	335.28	732.74	68.61	83.31	0.00	0.00	
18.	47801	Bundki	19.48	1626.26	1626.26	0.00	0.00	83.48	0.00	0.00	
19.	48301	J. B. Ganj	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
20.	48501	Rupapur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	15.12.99
<b>Sub Total Private</b>			<b>198.07</b>	<b>16436.15</b>	<b>9871.01</b>	<b>6565.14</b>	<b>39.94</b>	<b>82.98</b>	<b>1008.39</b>	<b>2071.99</b>	
<b>Total Central UP</b>			<b>294.14</b>	<b>24394.72</b>	<b>13631.82</b>	<b>10762.90</b>	<b>44.12</b>	<b>82.94</b>	<b>3183.98</b>	<b>4339.63</b>	
<b>East UP and Public</b>											
1.	02214	Barabanki	0.00	0.00	0.00	0.00	#####	#####	0.00	220.53	
2.	02215	Burhwal	0.06	5.79	0.00	5.79	100.0	96.50	0.00	0.00	15.12.99
3.	02216	Jarwal	0.00	0.00	0.00	0.00	#####	#####	144.23	342.70	
4.	02217	Pipraich	1.96	166.19	0.00	166.19	100.0	84.79	26.33	0.00	
5.	02218	Ghughli	0.00	0.00	0.00	0.00	#####	#####	218.89	0.00	
6.	02219	Siswabazar	8.38	703.99	0.00	703.99	100.0	84.01	0.00	0.00	
7.	02220	Khadda	19.94	1579.56	1579.56	0.00	0.00	79.22	0.00	0.00	
8.	02221	Lakshmiganj	2.13	181.56	0.00	181.56	100.0	85.24	71.85	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
9.	02222	Ramkola (Corp.)	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
10.	02223	Bhatni	0.00	0.00	0.00	0.00	#####	#####	86.26	0.00	
11.	02224	Chittauni	0.00	0.00	0.00	0.00	#####	#####	82.69	0.00	
12.	02225	Munderwa	0.00	0.00	0.00	0.00	#####	#####	78.66	0.00	
13.	06901	Nandganj	0.00	0.00	0.00	0.00	#####	#####	0.00	222.18	
14.	06902	Daryapur	4.36	364.64	0.00	364.64	100.0	83.63	0.00	0.00	
15.	37301	Gadaura	6.29	529.25	111.74	417.51	78.89	84.14	0.00	0.00	
<b>Sub Total Public</b>			<b>43.12</b>	<b>3530.98</b>	<b>1691.30</b>	<b>1839.68</b>	<b>52.10</b>	<b>81.89</b>	<b>708.91</b>	<b>785.41</b>	
<b>East UP and Co-Operative</b>											
1.	07001	Nanpara	5.30	439.47	0.00	439.47	100.0	82.92	0.00	0.00	
2.	07101	Kashi	1.72	143.83	0.00	143.83	100.0	83.62	65.06	0.00	
3.	07201	Rasra	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	07301	Sethian	0.00	0.00	0.00	0.00	#####	#####	0.00	430.93	
5.	07401	Gfosi	0.00	0.00	0.00	0.00	#####	#####	537.61	0.00	
6.	07501	Sultanpur	0.00	0.00	0.00	0.00	#####	#####	530.67	0.00	
7.	07601	Mahmudabad	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
8.	41701	Dhuriapur	0.00	0.00	0.00	0.00	#####	#####	47.76	0.00	
<b>Sub Total Co-Operative</b>			<b>7.02</b>	<b>583.30</b>	<b>—</b>	<b>583.30</b>	<b>100.0</b>	<b>83.09</b>	<b>1181.10</b>	<b>430.93</b>	
<b>East UP and Private</b>											
1.	03002	Ramkola	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
2.	03702	Chilwaria	0.00	0.00	0.00	0.00	#####	#####	460.48	0.00	
3.	05802	Rauzagaon	16.65	1390.05	300.69	1089.36	78.37	83.49	0.00	0.00	
4.	07701	Anandnagar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
5.	07702	Khallabad	0.00	0.00	0.00	0.00	#####	#####	0.00	439.88	
6.	07801	Sardarnagar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
7.	07901	Captainganj	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
8.	08001	Padrauna	0.00	0.00	0.00	0.00	#####	#####	164.61	0.00	
9.	08002	Kathkuiyan	0.00	0.00	0.00	0.00	#####	#####	272.44	394.08	
10.	08003	Gauribazar	0.00	0.00	0.00	0.00	#####	#####	0.00	235.40	

1	2	3	4	5	6	7	8	9	10	11	12
11.	08101	Seorahi	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
12.	08201	Baitalpur	0.00	0.00	0.00	0.00	#####	#####	105.35	0.00	
13.	08301	Deoria	1.77	149.05	0.00	149.05	100.0	84.21	86.69	0.00	
14.	08401	Pratappur	0.00	0.00	0.00	0.00	#####	#####	12.53	28.54	
15.	08501	Walterganj	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
16.	08502	Basti	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
17.	08601	Biswan	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
18.	08701	Ratna	1.47	125.61	0.00	125.61	100.0	85.45	86.01	0.00	
19.	08801	K.M.Sugar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
20.	08901	Balrampur	46.51	2100.00	2100.00	0.00	0.00	45.15	0.00	0.00	
21.	09001	Tulsipur	18.30	1522.03	967.53	554.50	36.43	83.17	0.00	0.00	
22.	09101	Nawabganj	0.00	0.00	0.00	0.00	#####	#####	168.83	460.94	
23.	09201	Babhnan	29.16	1880.76	1613.84	266.92	14.19	64.50	0.00	0.00	
24.	41901	Ramgarh	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
25.	47601	Oswal Overseas	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
26.	48001	Maizapur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
<b>Sub Total Private</b>			<b>113.86</b>	<b>7167.50</b>	<b>4982.06</b>	<b>2185.44</b>	<b>30.49</b>	<b>62.95</b>	<b>1356.94</b>	<b>1558.84</b>	
<b>Total East UP</b>			<b>164.00</b>	<b>11281.78</b>	<b>6673.36</b>	<b>4608.42</b>	<b>40.85</b>	<b>68.79</b>	<b>3246.95</b>	<b>2775.18</b>	
<b>Madhya Pradesh and Co-Operative</b>											
1.	09301	Morena	3.81	1.31	1.31	0.00	0.00	0.34	5.61	1.38	
2.	09401	Barlai	0.35	28.79	0.00	28.79	100.0	82.26	0.00	0.00	
3.	09501	Navalnagar	6.52	665.02	665.02	0.00	0.00	102.0	0.00	0.00	
<b>Sub Total Co-Operative</b>			<b>10.68</b>	<b>695.12</b>	<b>666.33</b>	<b>28.79</b>	<b>4.14</b>	<b>65.09</b>	<b>5.61</b>	<b>1.38</b>	
<b>Madhya Pradesh and Private</b>											
1.	09601	Dabra	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
2.	09701	Dalanda	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
3.	09801	Mehdipur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	09901	Sehore	0.00	0.00	0.00	0.00	#####	#####	241.86	0.00	
5.	10001	Jaora	0.00	0.00	0.00	0.00	#####	#####	0.00	121.15	



1	2	3	4	5	6	7	8	9	10	11	12
6.	37201	Khalbujurg	3.94	309.35	309.35	0.00	0.00	78.52	0.00	0.00	
Sub Total Private			3.94	309.35	309.35	—	0.00	78.52	241.86	121.15	
Total Madhya Pradesh			14.82	1004.47	975.68	28.79	2.87	68.71	247.47	122.53	
<b>South Gujarat and Co-Operative</b>											
1.	10101	Bardoli	63.63	3018.14	3018.14	0.00	0.00	47.43	0.00	0.00	
2.	10201	Madhi	43.19	1986.80	1986.80	0.00	0.00	46.00	0.00	0.00	
3.	10301	Chalthan	39.57	2018.14	2018.14	0.00	0.00	51.00	0.00	0.00	
4.	10401	Sayan	27.14	867.16	867.16	0.00	0.00	31.95	0.00	0.00	15.12.99
5.	10501	Mahuva	23.54	1678.07	499.84	1178.23	70.21	71.29	11.45	0.00	
6.	10601	Paniari	0.00	0.00	0.00	0.00	#####	#####	0.00	234.20	
7.	10701	Gandevi	38.09	1943.00	1943.00	0.00	0.00	51.01	0.00	0.00	
8.	10801	Maroli	7.24	123.18	123.18	0.00	0.00	17.01	1.87	0.00	30.11.99
9.	10901	Valsad	13.84	0.00	0.00	0.00	#####	0.00	0.00	0.00	
10.	11101	Kamrej	19.27	876.93	671.88	205.05	23.38	45.51	0.00	0.00	
11.	32101	Vataria	1.64	279.82	279.82	0.00	0.00	170.6	297.93	0.00	15.12.99
12.	35701	Amod	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
13.	40901	Dharikheda	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
14.	41101	Kosamba	16.73	393.01	0.00	393.01	100.0	23.49	0.00	0.00	
15.	41201	Virpur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
Total South Gujarat			293.88	13184.25	11407.96	1776.29	13.47	44.86	311.25	234.20	
<b>Saurashtra and Co-Operative</b>											
1.	11001	Kodinar	18.56	1552.63	373.41	1179.22	75.95	83.65	0.00	0.00	
2.	11201	Una	0.00	0.00	0.00	0.00	#####	#####	95.87	0.17	
3.	11301	Talala	10.29	411.90	255.92	155.98	37.87	40.03	0.00	0.00	
4.	11401	Talaja	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
5.	11501	Palaj	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
6.	11601	Dhoraji	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
G total Saurashtra			28.85	1964.53	629.33	335.20	67.97	68.09	95.87	0.17	

1	2	3	4	5	6	7	8	9	10	11	12
<b>South Maharashtra and Co-Operative</b>											
1.	14801	Shriram	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
2.	14901	Krishna	35.48	1987.00	1413.00	574.00	28.89	56.00	0.00	0.00	
3.	15001	Bhuj	2.02	1407.75	975.59	432.15	30.70	696.9	2.40	2.18	
4.	15101	Marali	10.85	620.27	620.27	0.00	0.00	57.17	0.00	0.00	
5.	15201	Sahyadri	34.37	2234.18	2234.18	0.00	0.00	65.00	0.00	0.00	
6.	15301	Shendre	16.88	945.54	945.54	0.00	0.00	56.02	0.00	0.00	
7.	15401	Sangli	14.91	805.17	805.17	0.00	0.00	54.00	0.00	0.00	15.12.99
8.	15501	Walwa	27.78	1528.11	1528.11	0.00	0.00	55.01	0.00	0.00	
9.	15601	Vishwas	9.49	512.80	356.69	156.11	30.44	54.04	0.00	0.00	
10.	15701	Hutatma	13.70	767.34	557.63	209.71	27.33	56.01	0.00	0.00	
11.	15801	Atpadi	7.27	248.57	248.57	0.00	0.00	34.19	0.00	0.00	
12.	15901	Nagewadi	8.79	492.25	307.82	184.43	37.47	56.00	0.00	0.00	
13.	16001	Mahankali	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
14.	16101	Warana	9.99	539.99	539.99	0.00	0.00	54.05	0.00	0.00	
15.	16201	Ichalkaranji	22.62	1357.23	1357.23	0.00	0.00	60.00	0.00	0.00	
16.	16301	Kumbhikesari	21.22	1485.99	1079.38	406.61	27.36	70.03	0.00	0.00	
17.	16401	Bidri	26.06	1456.26	1456.26	0.00	0.00	55.88	0.00	0.00	
18.	16501	Bhogawati	19.26	1078.79	659.96	418.83	38.82	56.01	0.00	0.00	
19.	16601	Shirol	23.67	1491.60	1491.60	0.00	0.00	63.02	0.00	0.00	
20.	16701	Daulat	11.75	658.35	658.35	0.00	0.00	56.03	0.00	0.00	
21.	16801	Gadhinglaj	13.19	738.86	505.68	233.18	31.56	56.02	0.00	0.00	
22.	16901	Kagal	15.75	882.30	609.90	272.40	30.87	56.02	0.00	0.00	
23.	17001	Asurle	11.77	659.00	659.00	0.00	0.00	55.99	0.00	0.00	
24.	17201	Hupari	20.91	1171.08	850.33	320.75	27.39	56.01	0.00	0.00	
25.	17202	Lakshmiwadi	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
26.	17501	Tilaknagar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
27.	17601	Wachand Nagar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
28.	33601	Tasgaon	9.07	508.22	346.54	161.68	31.81	56.03	0.00	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
29.	35901	Jeur	12.84	719.36	441.96	277.40	38.56	56.02	0.00	0.00	
30.	38101	Sukale	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
31.	38401	Ajara	0.00	0.00	0.00	0.00	#####	#####	0.00	62.67	
32.	39401	Tippeahalli	2.48	139.12	139.12	0.00	0.00	56.10	0.00	0.00	30.11.99
<b>Sub Total Co-Operative</b>			<b>724.85</b>	<b>39583.91</b>	<b>32825.16</b>	<b>6758.75</b>	<b>17.07</b>	<b>54.61</b>	<b>409.52</b>	<b>299.22</b>	
<b>South Maharashtra and Private</b>											
1.	17901	Phaltan	0.00	0.00	0.00	0.00	#####	#####	40.00	0.00	
2.	18001	Kolhapur	18.13	1269.24	1269.24	0.00	0.00	70.01	0.00	0.00	
<b>Sub Total Private</b>			<b>18.13</b>	<b>1269.24</b>	<b>1269.24</b>	<b>-</b>	<b>0.00</b>	<b>70.01</b>	<b>40.00</b>	<b>0.00</b>	
<b>Total South Maharashtra</b>			<b>420.25</b>	<b>25704.37</b>	<b>22057.11</b>	<b>3647.26</b>	<b>14.19</b>	<b>61.16</b>	<b>42.40</b>	<b>64.85</b>	
<b>North Maharashtra and Co-Operative</b>											
1.	18101	Gangapur	0.00	0.00	0.00	0.00	#####	#####	0.00	143.39	
2.	18201	Sillod	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
3.	18301	Kannad	4.82	269.93	91.79	178.14	65.99	56.00	0.00	0.00	
4.	18401	Parsoda	0.00	0.00	0.00	0.00	#####	#####	0.00	186.59	
5.	18501	Paithan	0.07	44.54	44.54	0.00	0.00	636.3	0.00	0.00	30.11.99
6.	18601	Terna	0.00	0.00	0.00	0.00	#####	#####	0.00	111.36	
7.	18701	Naldurg	8.11	454.35	454.35	0.00	0.00	56.02	0.00	121.87	
8.	18801	Kalambar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
9.	18901	Shankar Nagar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
10.	19001	Panzarakhan	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
11.	19101	Satpuda	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
12.	19201	Jijamata	0.00	0.00	0.00	0.00	#####	#####	36.48	0.00	
13.	19301	Pusad	0.00	0.00	0.00	0.00	#####	#####	258.24	0.00	
14.	19401	Dongarkada	0.00	0.00	0.00	0.00	#####	#####	0.00	5.96	
15.	19501	Pathri	8.55	478.80	478.80	0.00	0.00	56.00	147.06	0.00	15.12.99
16.	19601	Basmathnagar	6.83	382.77	0.00	382.77	100.0	56.04	0.00	0.00	
17.	19701	Ambajogai	0.00	0.00	0.00	0.00	#####	#####	165.08	161.20	
18.	19801	Georai	2.95	165.20	0.00	165.20	100.0	56.00	0.00	0.00	30.11.99
19.	19901	Kada	0.00	0.00	0.00	0.00	#####	#####	0.00	91.10	



1	2	3	4	5	6	7	8	9	10	11	12
49.	39901	Akalkot	10.95	613.60	421.64	191.96	31.28	56.04	0.00	0.00	
50.	40101	Mundkhed	0.00	0.00	0.00	0.00	#####	#####	195.46	0.00	
51.	49601	Bhalwani	4.67	62.08	262.08	0.00	0.00	56.12	0.00	0.00	15.12.99
52.	50101	Pangri	9.49	531.93	531.93	0.00	0.00	56.05	0.00	0.00	
<b>G Total North Maharashtra</b>			<b>168.41</b>	<b>9590.49</b>	<b>6110.32</b>	<b>3480.17</b>	<b>36.29</b>	<b>56.95</b>	<b>803.23</b>	<b>1038.15</b>	

## Cent. Maharashtra and Co-Operative

1.	11701	Girna	0.00	0.00	0.00	0.00	#####	#####	0.00	74.85	
2.	11801	Niphad	25.69	1387.61	964.04	423.57	30.53	54.01	0.00	0.00	
3.	11901	Karamveer	7.78	435.93	296.02	139.91	32.09	56.03	0.00	0.00	
4.	12001	Materwadi	9.97	558.47	398.80	159.67	28.59	56.02	0.00	0.00	
5.	12101	Palse	7.63	427.49	282.10	145.39	34.01	56.03	28.52	0.00	
6.	12201	Vithewadi	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
7.	12301	Sanjivani	15.72	826.09	826.09	0.00	0.00	52.55	0.00	0.00	
8.	12401	Kopergaon	16.42	1265.09	1265.09	0.00	0.00	77.05	0.00	0.00	
9.	12501	Ganeshnagar	10.37	581.07	581.07	0.00	0.00	56.03	0.00	0.00	
10.	12601	Ashoknagar	14.12	1062.38	1016.64	45.74	4.31	75.24	0.00	0.00	
11.	12701	Pravaranagar	25.16	1975.56	1975.56	0.00	0.00	78.52	0.00	0.00	
12.	12801	Rahuri	19.37	1101.90	398.79	703.11	63.81	56.89	0.00	0.00	
13.	12901	Shri Gonda	3.84	215.08	0.00	215.08	100.0	56.01	0.00	0.00	
14.	13001	Sangamner	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
15.	13101	Bhende	17.20	823.94	823.94	0.00	0.00	47.90	0.00	0.00	15.12.99
16.	13201	Vridheswar	9.65	540.67	376.24	164.43	30.41	56.03	0.00	0.00	
17.	13301	Jagadamba	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
18.	13401	Sonai	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
19.	13501	Pamer	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
20.	13601	Nira	0.00	0.00	0.00	0.00	#####	#####	0.00	113.84	
21.	13701	Malegaon	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
22.	13801	Bhavaninagar	19.31	1062.44	782.93	279.51	26.31	55.02	0.00	0.00	
23.	13901	Theur :	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
24.	14001	Patas	26.97	1510.86	1092.37	418.49	27.70	56.02	0.00	0.00	
25.	14101	Junnar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
26.	14201	Akiuj	22.99	1621.28	1621.28	0.00	0.00	70.52	0.00	0.00	15.12.99
27.	14301	Sadashivnagar	16.19	907.18	678.61	228.57	25.20	56.03	0.00	0.00	
28.	14401	Kumathe	18.62	919.62	919.62	0.00	0.00	49.39	0.00	0.00	
29.	14501	Gursale	22.85	1589.75	1122.89	466.86	29.37	69.57	0.00	0.00	
30.	14601	Vairag	0.00	0.00	0.00	0.00	#####	#####	227.40	260.41	
31.	14701	Bhima	6.96	389.98	155.77	234.21	60.06	56.03	0.00	0.00	30.11.99
32.	33101	Indapur	4.85	45.68	0.00	45.68	100.0	9.42	0.00	0.00	15.12.99
33.	34001	Rajgad	8.95	501.47	501.47	0.00	0.00	56.03	0.00	0.00	
34.	35301	Agasti	14.94	836.76	836.76	0.00	0.00	56.01	0.00	0.00	
35.	35501	Sant Dhamaji	7.57	424.24	270.39	153.85	36.26	56.04	0.00	0.00	15.12.99
36.	39001	Kedareswar	14.72	467.63	467.63	0.00	0.00	31.77	0.00	0.00	
37.	39501	Santtukaram	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
38.	40001	Shirur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
39.	40201	Partur	0.00	0.00	0.00	0.00	#####	#####	86.29	0.00	
<b>Sub Total Co-Operative</b>			<b>536.25</b>	<b>31068.66</b>	<b>23764.42</b>	<b>7304.24</b>	<b>23.51</b>	<b>57.94</b>	<b>1145.44</b>	<b>1487.25</b>	
<b>Cent. Maharashtra and Private</b>											
1.	17101	Ravalgaon	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
2.	17301	Changdeo	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
3.	17401	Belapur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	17701	Malinagar	18.21	1256.85	957.52	299.33	23.82	69.02	0.00	0.00	
5.	17801	Pandurang	1.39	781.28	482.84	298.44	38.20	562.1	0.00	0.00	15.12.99
<b>Sub Total Private</b>			<b>19.60</b>	<b>2038.13</b>	<b>1440.36</b>	<b>597.77</b>	<b>29.33</b>	<b>104.0</b>	<b>0.00</b>	<b>0.00</b>	
<b>Total Cent.</b>			<b>387.44</b>	<b>23516.30</b>	<b>19094.46</b>	<b>4421.84</b>	<b>18.80</b>	<b>60.70</b>	<b>342.21</b>	<b>449.10</b>	
<b>North Bihar and Public</b>											
1.	21401	Garaul	0.00	0.00	0.00	0.00	#####	#####	0.00	9.78	
2.	21402	Ryam	0.00	0.00	0.00	0.00	#####	#####	0.00	7.99	
3.	21403	Lohat	0.00	0.00	0.00	0.00	#####	#####	0.00	161.09	

1	2	3	4	5	6	7	8	9	10	11	12
4.	21404	Sakri	0.00	0.00	0.00	0.00	#####	#####	0.00	237.09	
5.	21405	Samastipur	0.00	0.00	0.00	0.00	#####	#####	0.00	55.85	
6.	21406	Banmankhi	0.00	0.00	0.00	0.00	#####	#####	0.00	135.35	
7.	21407	Lauriya	0.00	0.00	0.00	0.00	#####	#####	0.00	646.95	
8.	21408	Sugauli	0.00	0.00	0.00	0.00	#####	#####	0.00	328.59	
9.	21409	Motipur	0.00	0.00	0.00	0.00	#####	#####	0.00	188.55	
10.	21410	Mirganj	0.00	0.00	0.00	0.00	#####	#####	0.00	554.40	
11.	21411	Siwan	0.00	0.00	0.00	0.00	#####	#####	0.00	11.10	
12.	21412	New Savan	0.00	0.00	0.00	0.00	#####	#####	0.00	2.42	
<b>Sub Total Public</b>			—	—	—	—	****	****	0.00	2339.16	
<b>North Bihar and Private</b>											
1.	08004	Marhowrah	0.00	0.00	0.00	0.00	#####	#####	0.00	419.96	
2.	21501	Hassanpur	4.60	144.67	36.31	108.36	74.90	31.45	1.49	0.65	
3.	21601	Bagaha	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	21701	Harinagar	20.50	1568.76	439.64	1129.12	71.98	76.52	4.96	13.96	
5.	21801	Narkatiaganj	11.24	645.18	116.51	528.67	81.94	57.40	9.88	3.52	
6.	21901	Majhulia	0.00	0.00	0.00	0.00	#####	#####	0.00	1506.69	
7.	22001	Chanpatia	0.00	0.00	0.00	0.00	#####	#####	94.74	35.80	
8.	22002	Barachakia	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
9.	22101	Motihari	4.67	382.86	16.20	366.66	95.77	81.98	199.51	111.32	
10.	22201	Sasamusa	0.00	0.00	0.00	0.00	#####	#####	397.73	0.11	
11.	22301	Gopalganj	12.36	693.56	214.51	479.05	69.07	56.11	0.24	0.00	
12.	22401	Sidhwalia	6.93	561.06	183.43	377.63	67.31	80.96	35.14	0.00	
13.	22501	Righa	6.77	401.53	39.08	362.45	90.27	59.31	0.88	0.82	
14.	22601	Pachrukhi	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
<b>Sub Total Private</b>			67.07	4397.62	1045.68	3351.94	76.22	65.57	744.57	2092.83	
<b>Total North Bihar</b>			67.07	4397.62	1045.68	3351.94	76.22	65.57	744.57	4431.99	
<b>South Bihar and Public</b>											
1.	21413	Bihta	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
2.	21414	Warisaliganj	0.00	0.00	0.00	0.00	#####	#####	0.00	0.63	
3.	21415	Gararu	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
Total South Bihar			—	—	—	—	****	#####	0.00	0.63	
<b>Assam and Public</b>											
1.	22701	Chargola	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
Sub Total Public			—	—	—	—	****	****	0.00	0.00	
<b>Assam and Co-Operative</b>											
1.	22801	Baruabamungaon	0.00	0.00	0.00	0.00	#####	#####	0.00	10.48	
2.	22901	Nowgong	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
Sub Total Co-Operative			—	—	—	—	****	****	0.00	10.48	
Total Assam			—	—	—	—	****	#####	0.00	10.48	
<b>Andhra Pradesh and Public</b>											
1.	23601	Shakarnagar	10.12	647.89	174.01	473.88	73.14	64.02	0.00	0.00	
2.	23602	Zaheerabada	11.44	740.26	169.27	570.99	77.13	64.71	0.03	0.00	
3.	23603	Miryalguda	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	23604	Hindupur	0.00	0.00	0.00	0.00	#####	#####	0.00	96.99	
5.	23605	Metpalli	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
6.	23606	Seethanagaram	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
7.	23607	Bobbili	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
8.	23608	Medak	9.14	591.60	93.93	497.67	84.12	64.73	0.00	0.00	
9.	23609	Lachaypata	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
10.	42601	Nindra	0.00	0.00	0.00	0.00	#####	#####	417.10	0.00	
Sub Total Public			30.70	1979.75	437.21	542.54	77.92	64.49	417.13	96.99	
<b>Andhra Pradesh and Co-operative</b>											
1.	23701	Nizamabad	4.78	286.89	237.11	49.78	17.35	60.02	0.00	0.00	
2.	23801	Amdalavalasa	2.63	157.83	0.00	157.83	100.0	60.01	0.00	0.00	
3.	23901	Chodavaram	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	24001	Anakapalle	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
5.	24101	Etikoppaka	4.22	300.00	300.00	0.00	0.00	71.09	0.00	0.00	



1	2	3	4	5	6	7	8	9	10	11	12
6.	24201	Thandava	3.83	256.79	256.79	0.00	0.00	67.05	0.00	0.00	
7.	24301	Vijayarama	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
8.	24401	Palakol	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
9.	24501	Bhimadole	7.46	416.72	332.01	84.71	20.33	55.86	0.00	0.00	
10.	24601	Hanuman	4.02	238.88	238.88	0.00	0.00	59.42	0.00	0.00	
11.	24701	Palair	0.00	0.00	0.00	0.00	#####	#####	75.00	0.00	
12.	24801	Cuddapah	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
13.	24901	Nandyal	0.00	0.00	0.00	0.00	#####	#####	0.00	30.72	
14.	25001	Nagarjuna	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
15.	25101	Tenali	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
16.	25201	Kovur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
17.	25301	Chittoor	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
18.	25401	Tirupati	5.10	357.42	177.73	179.69	50.27	70.08	0.00	0.00	
Sub Total Co-operative			32.04	2014.53	1542.52	472.01	23.43	62.88	75.00	30.72	

**Andhra Pradesh and Co-operative**

1.	25501	Chagalku	30.68	2268.60	1052.95	1215.65	53.59	73.94	0.00	0.00	
2.	25601	Tannuku	13.31	1005.03	649.93	355.10	35.33	75.51	0.00	0.00	
3.	25602	Tadauval	11.72	821.70	552.82	268.88	32.72	70.11	0.00	0.00	
4.	25701	Kirilampudi	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
5.	25801	Sanalkot	5.94	377.81	104.68	273.13	72.29	63.60	0.00	0.00	15.12.99
6.	25901	Chelluku	19.39	1471.25	1188.64	282.61	19.21	75.88	0.00	0.00	
7.	26001	Vuyyru	12.18	836.21	244.51	591.70	70.76	68.65	0.00	0.00	
8.	26101	Lakshmpuram	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
9.	34301	Kallur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
10.	34401	Nayudupeta	4.80	340.07	1.34	338.73	99.61	70.85	4.65	0.32	
11.	34901	Kumarantham	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
12.	43601	Mayura Nagar	5.24	427.83	247.28	180.55	42.20	81.65	0.00	0.00	
13.	44601	NCS Gayatri	15.73	1316.06	426.96	889.10	67.56	83.67	0.00	0.00	
14.	44701	Sangaradi	15.71	1264.57	704.21	560.36	44.31	80.49	0.00	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
15.	44901	Varalakshmi	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
<b>Sub Total Private</b>			<b>134.70</b>	<b>10129.13</b>	<b>5173.32</b>	<b>4955.81</b>	<b>48.93</b>	<b>75.20</b>	<b>4.65</b>	<b>0.32</b>	
<b>Total Andhra Pradesh</b>			<b>197.44</b>	<b>14123.41</b>	<b>7153.05</b>	<b>6970.36</b>	<b>49.35</b>	<b>71.53</b>	<b>496.78</b>	<b>128.03</b>	
<b>Karnataka and Public</b>											
1.	26201	Mandya	0.00	0.00	0.00	0.00	#####	#####	0.00	4.84	
2.	26301	Gangavati	9.53	781.96	781.96	0.00	0.00	82.05	0.00	0.00	15.12.99
3.	26401	Bhadravati	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
<b>Sub Total Public</b>			<b>9.53</b>	<b>781.96</b>	<b>781.96</b>	<b>—</b>	<b>0.00</b>	<b>82.05</b>	<b>0.00</b>	<b>4.84</b>	
<b>Karnataka and Co-operative</b>											
1.	26501	Pandavapura	0.00	0.00	0.00	0.00	#####	#####	495.79	0.00	
2.	26601	Nipani	5.47	0.00	0.00	0.00	#####	0.00	104.33	0.00	
3.	26701	Sankeshwar	26.34	1580.89	1176.21	404.68	25.60	60.02	0.00	0.00	
4.	26801	Malaprabha	16.63	998.30	998.30	0.00	0.00	60.03	0.00	0.00	
5.	26901	Chikodi	21.44	1243.75	0.00	1243.75	100.0	58.01	0.00	0.00	
6.	27001	Raibag	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
7.	27101	Gokak	10.57	634.58	159.67	474.91	74.84	60.04	0.00	0.00	
8.	27201	Sundri	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
9.	27301	Gauribidanur	4.59	347.98	76.13	271.85	78.12	75.81	0.00	0.00	
10.	27401	Bidar	7.84	470.61	162.69	307.92	65.43	60.03	0.00	128.20	30.11.99
11.	27501	Vanivilasa	26.48	253.15	30.36	222.79	88.01	9.56	7.28	0.00	
12.	27601	Bhadar	12.54	1003.90	319.33	684.57	68.19	80.06	0.00	0.00	
13.	27701	K.R.Nagar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
14.	27801	Haveri	7.72	231.88	113.15	118.73	51.20	30.04	134.57	0.00	
15.	27901	Hemavati	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
16.	28001	Brahmawar	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
17.	32501	Aland	0.00	0.00	0.00	0.00	#####	#####	0.00	2.94	
18.	35401	Bijapur	15.25	915.48	409.14	506.34	55.31	60.03	0.00	0.00	
19.	40601	Kupatgiri	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
<b>Sub Total Co-operative</b>			<b>154.87</b>	<b>7680.52</b>	<b>3444.98</b>	<b>4235.54</b>	<b>55.15</b>	<b>49.59</b>	<b>741.97</b>	<b>131.14</b>	

1	2	3	4	5	6	7	8	9	10	11	12
<b>Karnataka and Private</b>											
1.	17203	Sameerwadi	19.35	689.43	68.44	620.99	90.07	35.63	0.00	0.00	
2.	28101	Chamundeswari	26.65	1759.43	638.84	1120.59	63.69	66.02	508.91	0.30	
3.	28201	Munirabad	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	28301	Shimoga	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
5.	28401	Ugarkhurd	49.09	2749.46	1433.09	1316.37	47.88	56.01	0.00	13.48	
6.	28501	Hospet	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
7.	28601	Siruguppa	13.01	1062.10	984.27	77.83	7.33	81.64	0.00	0.00	
8.	28701	Davengere	14.69	1189.91	597.63	592.28	49.78	81.00	0.00	0.00	
9.	28801	Kollegal	6.43	338.90	131.71	207.19	61.15	52.71	138.70	0.00	30.11.99
10.	30902	Bas	23.69	1483.75	1162.13	321.62	21.68	62.63	0.00	0.00	
<b>Sub Total Private</b>			152.91	9272.98	5016.11	4256.87	45.91	60.64	647.61	13.78	
<b>Total Karnataka</b>			317.31	17735.46	9243.05	8492.41	47.88	55.89	1389.58	149.76	
<b>Tamil Nadu and Public</b>											
1.	28901	Thanjavur	0.00	0.00	0.00	0.00	#####	#####	126.42	0.00	
2.	28902	Perambalur	1.67	104.41	0.00	104.41	100.0	62.52	0.00	0.00	
3.	28903	Madura	0.00	0.00	0.00	0.00	#####	#####	282.92	0.00	
<b>Sub Total Public</b>			1.67	104.41	—	104.41	100.0	62.52	409.34	0.00	
<b>Tamil Nadu and Co-operative</b>											
1.	29001	Mayiladuthurai	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	30.11.99
2.	29101	Ambur	3.04	175.79	0.00	175.79	100.0	57.83	0.00	0.00	
3.	29201	Vellore	3.25	184.22	0.00	184.22	100.0	56.68	0.00	0.00	
4.	29301	Tirupattur	5.05	336.96	147.37	189.59	56.26	66.72	0.00	0.00	
5.	29401	Kaliakurichi	2.97	221.53	84.19	137.34	62.00	74.59	0.00	0.00	
6.	29402	Kachirayapalayam	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
7.	29501	Ulunlurpet	4.34	243.69	0.00	243.69	100.0	56.15	0.00	0.00	
8.	29601	Madurantakam	0.00	0.00	0.00	0.00	#####	#####	0.00	0.21	
9.	29701	Tiruttani	0.04	2.19	0.00	2.19	100.0	54.75	0.00	0.00	15.12.99
10.	29801	Salem	11.53	829.70	483.30	346.40	41.75	71.96	0.00	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
11.	29901	Dharmapuri	5.07	348.38	217.99	130.39	37.43	68.71	0.00	0.00	
12.	30001	Amaravathi	21.32	1295.50	1295.50	0.00	0.00	60.76	0.00	0.00	
13.	30101	Alanganallur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
14.	33001	Sethiathope	2.41	142.09	0.00	142.09	100.0	58.96	0.00	0.00	
15.	33401	Cheyar	3.82	214.66	83.52	131.14	61.09	56.19	0.00	0.00	
16.	35001	Alapuram	2.96	201.66	0.00	201.66	100.0	68.13	0.00	0.00	
Sub Total Co-operative			65.80	4196.37	2311.87	1884.50	44.91	63.77	0.00	0.21	

**Tamil Nadu and Private**

1.	25802	Pugalur	1.74	101.71	101.71	0.00	0.00	58.45	273.94	0.00	30.11.99
2.	28602	Lalgudi	3.16	192.46	18.50	173.96	90.39	60.91	0.00	0.00	
3.	30201	Thiru Arooran	0.41	0.00	0.00	0.00	#####	0.00	0.00	0.00	
4.	30202	Thirumandakudi	4.49	23.75	23.75	0.00	0.00	5.29	0.00	0.00	
5.	30301	Cauvery	0.00	0.00	0.00	0.00	#####	#####	284.18	9.20	
6.	30401	Nellikuppam	20.49	1180.50	824.14	356.36	30.19	57.61	0.00	0.00	
7.	30501	Villupuram	0.00	0.00	0.00	0.00	#####	#####	1475.61	0.00	
8.	30601	Ambika	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
9.	30602	Kottur	2.03	0.00	0.00	0.00	#####	0.00	0.00	0.00	
10.	30701	Ponni	18.04	1237.32	686.63	550.69	44.51	68.59	0.00	0.00	
11.	30801	Sakthi	45.95	3063.31	1452.32	1610.99	52.59	66.67	0.00	0.00	
12.	30802	Shivganga	4.70	298.23	12.08	286.15	95.95	63.45	0.00	0.00	
13.	30901	Bannari-Amman	20.40	1353.43	1021.44	331.99	24.53	66.34	0.00	0.00	
14.	32601	Dharani	4.71	254.42	0.00	254.42	100.0	54.02	127.10	0.00	
15.	32603	Pollur	0.00	0.00	0.00	0.00	#####	#####	0.00	626.43	
16.	32801	Rajshree	16.71	922.34	922.34	0.00	0.00	55.20	0.00	0.00	
17.	43501	Palayaseevaram	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
Sub Total Private			142.83	8627.47	5062.91	3564.56	41.32	60.40	2160.83	635.63	
Total Tamil Nadu			210.30	12928.25	7374.78	5553.47	42.96	61.48	2570.17	635.84	

**Kerala and Co-operative**

1.	31201	Mannam	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
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1	2	3	4	5	6	7	8	9	10	11	12
2.	31301	Chittur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.02	
<b>Sub Total Co-operative</b>			—	—	—	—	****	****	0.00	0.02	
<b>Kerala And Private</b>											
1.	31401	Tiruvalla	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
<b>Sub Total Private</b>			—	—	—	—	****	****	0.00	0.00	
<b>Total Kerala</b>			—	—	—	—	****	#####	0.00	0.02	
<b>Orissa and Co-operative</b>											
1.	23001	Aska	0.21	17.50	0.00	17.50	100.0	83.33	0.00	0.51	
2.	23101	Bargarh	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
3.	32401	Nayagarh	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
4.	32701	Badamba	2.33	141.98	141.98	0.00	0.00	60.94	0.00	0.00	
<b>Sub Total Co-operative</b>			2.54	159.48	141.98	17.50	10.97	62.79	0.00	0.51	
<b>Orissa and Private</b>											
1.	23201	Rayagada	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
2.	30702	Deogaon	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
3.	30803	Dhenkanal	3.34	187.38	111.25	76.13	40.63	56.10	0.00	0.00	
4.	36401	Dharamgarh	0.00	0.00	0.00	0.00	#####	#####	0.00	51.77	
<b>Sub Total Private</b>			3.34	187.38	111.25	76.13	40.63	56.10	0.00	51.77	
<b>Total Orissa</b>			5.88	346.86	253.23	93.63	26.99	58.99	0.00	52.28	
<b>West Bengal and Public</b>											
1.	23301	Ahmedpur	0.00	0.00	0.00	0.00	#####	#####	2.83	0.00	
<b>Sub Total Public</b>			—	—	—	—	****	****	2.83	0.00	
<b>West Bengal and Private</b>											
1.	23401	Plassey	2.10	140.89	97.53	43.36	30.78	67.09	0.00	0.00	
<b>Sub Total Private</b>			2.10	140.89	97.53	43.36	30.78	67.09	0.00	0.00	
<b>Total West Bengal</b>			2.10	140.89	97.53	43.36	30.78	67.09	2.83	0.00	

1	2	3	4	5	6	7	8	9	10	11	12
<b>Nagaland and Public</b>											
1.	23501	Dimapur	0.00	0.00	0.00	0.00	#####	#####	0.00	0.00	
Sub Total Public			—	—	—	—	****	****	0.00	0.00	
Total Nagaland			—	—	—	—	****	#####	0.00	0.00	
<b>Pondicherry and Co-operative</b>											
1.	31001	Pondicherry		4.25	238.83	288.83	0.00	0.00	56.20	0.00	0.00
Sub Total Co-operative				4.25	238.83	238.83	0.00	0.00	56.20	0.00	0.00
<b>Pondicherry and Private</b>											
1.	31101	New Horizon	1.04	58.78	3.70	55.08	93.71	56.52	0.00	0.00	15.12.99
Sub Total Private			1.04	58.78	3.70	55.08	93.71	56.52	0.00	0.00	
Total Pondicherry			5.29	297.61	242.53	55.08	18.51	56.26	0.00	0.00	
<b>Goa and Co-operative</b>											
1.	31501	Tiska	3.89	201.12	68.43	132.69	65.98	51.70	0.00	0.00	
All India Total			3215.70	211568.36	140829.35	70739.01	33.44	65.79	15620.35	18231.90	

[English]

**Development of Rail Corridor between Singapore and Europe via India**

1291. SHRI ANNASAHEB M.K. PATIL : Will the Minister RAILWAYS be pleased to state :

(a) whether the Government are examining the feasibility of developing Railway corridor between Singapore and Europe via India;

(b) if so, whether any Committee has been set up for this purpose;

(c) if so, the details thereof;

(d) whether neighbouring countries have been contacted in this regard; and

(e) if so, the reaction of these countries thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (e) The proposal for developing a Railway Corridor linking Europe/CIS countries and Singapore/South East Asian countries via India is being pursued under the aegis of International Union of Railways (UIC), Paris and UN-ESCAP, Bangkok. UN-ESCAP has submitted a report on the Network Identification and other related issues of the Southern Corridor of the Trans-Asian Railway from Kunming in China/Bangkok in Thailand to

Kapikule (Bulgaria)/CIS countries. The report is under examination by the member countries.

Under UIC, a Corridor Task Force has been set up headed by Chairman, Railway Board, India in connection with the setting up of the South East Asia- West Asia Rail Corridor from Singapore to Turkey/CIS Countries via India. Ministry of Railways has also been trying with UIC and UN-ESCAP to pool their efforts and resources for a synergistic approach on the project.

Neighboring countries have been involved in multilateral fora, both at UN-ESCAP's Expert Group Meeting at Dhaka in May '99 and in the on-going initiative by UIC's Corridor Task Force. They have supported the initiative in principle, and their definite views on alignment and on the technical matters are being coordinated by UN-ESCAP and UIC respectively.

**Release of Sugar in Open Market**

1292. SHRI G. PUTTA SWAMY GOWDA : Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government of Karnataka had sought the permission from the Union Government to release the sugar stocks worth Rs.450 crores to the market lying in various sugar mills; and

(b) if so, the action, if any, taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD) : (a) and (b) The Government of Karnataka have made recommendations for release of additional quotas of sugar in favour of various sugar factories located in the State. Additional free-sale quotas have been allocated to the sugar factories of the State of Karnataka from time to time as per the prescribed guidelines.

**Compensation for Transportation of Essential Commodities**

1293. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of RAILWAYS be pleased to state :

- (a) whether the Railways have sought any compensation for carrying essential commodities at lower rates and for transporting freight to the North-East at subsidised rates;
- (b) if so, the estimate thereof; and
- (c) the loss suffered by Railways annually thereby?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH) : (a) to (c) Yes, Sir. Compensation has been sought for carrying certain essential commodities at rates lower than the cost of operation. Such commodities include salt, fruits and vegetables, provisions etc. In addition, compensation is also being sought for freight traffic moved to and from the North-East region at subsidised rates.

The amount of compensation has been worked out on actual basis. Figures in this regard for the last three years are as under :

(Figures in crores of Rupees)

	1996-97	1997-98	1998-99
Loss incurred on carriage of certain essential and other commodities at concessional rates	71.55	93.95	110.17
Compensation sought for loss on carriage of goods to and from the North-East region at concessional rates	27.44	34.66	46.25
	(approximate)		

[Translation]

**Items of Archaeological Importance**

1294. DR. CHARAN DAS MAHANT : Will the Minister of CULTURE be pleased to state :

- (a) whether there is any process to provide authentic information to common man about the ancient coins and

places or items of archaeological importance;

- (b) the number of places of the archaeological importance in the knowledge of the Union Government on which archaeological study has not been conducted as yet; and

- (c) the number of places in the country of which archaeological study has been conducted during the last three years and the languages other than English in which information is published about such Places?

THE MINISTER OF TOURISM AND MINISTER OF CULTURE (SHRI ANANTH KUMAR) : (a) The Archaeological Survey of India disseminates authentic information to the common man about the ancient coins and places or items of archaeological importance through its various publications, exhibitions, academic and public lectures and research papers published by its archaeologists and epigraphists in various research journals, bulletins and in the proceedings of seminars and conferences.

- (b) The basis for protection of any monument or site under the Archaeological Survey of India is a study of its archaeological, architectural and historical merit. This kind of study and selection of monuments and sites for protection is an ongoing process.

- (c) During the last three years (1997-98 to 1999-2000) Archaeological Survey of India conducted excavation at 55 sites. Information about them has not been published in languages other than in English. Besides, archaeological studies have been conducted at 9 places, information regarding one of them, i.e. Mattenchery Palace, Dist. Ernakulam, Kerala has been published in Malayalam language. Epigraphical survey and study has been conducted at twenty three places.

MR SPEAKER : The House stands adjourned to meet again at 2.00 P.M.

11.23 hrs.

*The Lok Sabha then adjourned*

*till fourteen of the clock.*

14.00 hrs.

*The Lok Sabha re-assembled*

*at Fourteen of the Clock.*

(SHRI BASU DEB ACHARIA *in the Chair*)

*(Interruptions)*

*[English]*

MR. CHAIRMAN : Hon. Members, please take your seats.

*(Interruptions)*

*[Translation]*

KUNWAR AKHILESH SINGH (MAHARAJGANJ, U.P.) : Mr. Chairman, Sir, in the matter relating to RSS, BJP is trying

to implement its hidden agenda. On instruction of the Union Government the Government of Gujarat has allowed RSS ...  
(Interruptions)

MR. CHAIRMAN : Please take your seat. I have allowed Rajeshji.

SHRI RAJESH PILOT (DAUSA) : Mr. Chairman, Sir, as my colleague Madhavji has also stated in the morning that today this country... (Interruptions)

SHRI KIRIT SOMAIYA (MUMBAI NORTH EAST) : Sir, I have given a notice bearing signatures of 34 Members that our viewpoint should also be heard.

MR. CHAIRMAN : Please take your seat. I have allowed Rajeshji to speak.

(Interruptions)

KUNWAR AKHILESH SINGH : Sir, there are differences among Members of National Democratic Alliance and therefore the Government are avoiding holding discussion under Rule 184... (Interruptions)

SHRI RAJESH PILOT : Sir, in the morning I was distressed to note that members of the ruling party especially the hon'ble Minister... (Interruptions)

MR. CHAIRMAN : I have allowed Rajeshji to speak here. Please take your seat.

(Interruptions)

[English]

MR. CHAIRMAN : Please take your seats.

(Interruptions)

[Translation]

SHRI RAJESH PILOT : Mr. Chairman, Sir, members of ruling party as well as opposition have some responsibilities in a democracy... (Interruptions)

KUMARI UMA BHARATI (BHOPAL) : Sir, law and order situation has deteriorated in Madhya Pradesh... (Interruptions)

14.04 hrs.

*At this stage, Kunwar Akhilesh Singh, Shri Ramdas Athawale and some other hon. Members came and stood on the floor near the Table.*

(Interruptions)

MR. CHAIRMAN : Now, Papers to be laid on the Table of the House.

(Interruption)

14.04 ½ hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF

PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : On behalf of Kumari Mamata Banerjee, I beg to lay on the Table :

- (1) A copy of the Notification No. G.S.R. 835(E) (Hindi and English versions) published in Gazette of India, dated the 30th December, 1999 containing corrigendum to the Notification No. G.S.R. 96(E) dated the 10th February, 1999 issued under Railway Claims Tribunal Act, 1987.

[Placed in Library. See No. LT - 1357/2000]

- (2) A copy of the Railway Passengers (Cancellation of ticket and refund of fare) Amendment Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 1(E) in Gazette of India dated the 1st January, 2000 under section 199 of the Railways Act, 1989.

[Placed in Library. See No. LT- 1358/2000]

- (3) A copy of the Report (Hindi and English versions) of the Railway Safety Review Committee, 1998 (Part-I).

[Placed in Library. See No. LT- 1359/2000]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : Sir, on behalf of Shri Shanta Kumar, I beg to lay on the Table :

- (1) A copy of Notification No. G.S.R. 832 (E) (Hindi and English versions) published in Gazette of India dated the 29th December, 1999 containing order to bring importers of Sugar within the purview of Sugar Control Order, 1966 at par with domestic Producer of sugar to restrict or regulate sale etc. of sugar under sub-section (6) of section 3 of the Essential Commodities Act, 1955 together with a corrigendum thereto in Hindi version only, published in Notification No. G.S.R. 35(E) dated the 12th January, 2000.

[Placed in Library. See No. LT- 1360/2000]

(Interruptions)

MR. CHAIRMAN : First let the Papers be laid on the Table of the House. You can speak after that.

(Interruptions)

MR. CHAIRMAN : Rajeshji is speaking at present. You will also be allowed.

(Interruptions)

SHRI RAJESH PILOT : Mr. Chairman, Sir, ruling party has some responsibilities in democracy... (Interruptions)

MR. CHAIRMAN : You can have your say from your seat.



*(Interruptions)*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR) : Sir, on behalf of Shri Sharad Yadav, I beg to lay on the Table a copy of the Statutory Investigation into Railway Accidents Rules, 1998 (Hindi and English versions) published in Notification Nos. G.S.R. 257 and 63 in Gazette of India, dated 26th December, 1998 and 6th March, 1999 under section 199 of the Railways Acts, 1989.

[Placed in Library. See No. LT-1361/2000]

*(Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : Sir, on behalf of Shrimati Vasundhara Raje, I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of All India Service Act, 1951:

- (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1999 published in Notification No. G.S.R. 372 in Gazette of India dated the 13th November, 1999.
- (ii) The Indian Forest Service (Pay) Third Amendment Rules, 1999 published in Notification No. G.S.R. 373 in Gazette of India dated the 13th November, 1999.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1999 published in Notification No. G.S.R. 374 in Gazette of India dated the 13th November, 1999.
- (iv) The Indian Forest Service (Pay) Fifth Amendment Rules, 1998 published in Notification No. G.S.R. 375 in Gazette of India dated the 13th November, 1999.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1999 published in Notification No. G.S.R. 754(E) in Gazette of India dated the 4th November, 1999.
- (vi) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1999 published in Notification No. G.S.R. 755 (E) in Gazette of India dated the 4th November, 1999.

[Placed in Library See No. LT- 1335/2000]

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI

SHRIRAM CHAUHAN) : I beg to lay on the Table:

- (1) A copy of the Food Corporation of India (Staff) (First Amendment) Regulations, 1999 (Hindi and English versions) published in Notification No. EP.5(1)/99 in Gazette of India dated the 30th November, 1999, under sub-section (5) of section 45 of the Food Corporations Act, 1964.

[Placed in Library. See No. LT- 1362/2000]

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI SHRIRAM CHAUHAN) : Sir, on behalf of Shri V. Sreenivasa Prasad, I beg to lay on the Table:

- (1) A copy of the Indian Institute of Legal Metrology (Amendment) Rules, 2000 (Hindi and English versions) published in Notification No. G.S.R. 30 in Gazette of India, dated the 22nd January, 2000 under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.

[Placed in Library. See No. LT- 1363/2000]

*(Interruptions)*

14.07 hrs.

ELECTION TO COMMITTEE

Rajghat Samadhi Committee

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRI JAG MOHAN) : Sir, I beg to move the following:

"That in pursuance of Section 4(1) (d) of the Rajghat Samadhi Act, 1951, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to other provisions of the said Act."

MR. CHAIRMAN : The question is :

"That in pursuance of Section 4(1) (d) of the Rajghat Samadhi Act, 1951, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to other provisions of the said Act."

*The motion was adopted.*

*(Interruptions)*

MR. CHAIRMAN : The House now stands adjourned to meet again tomorrow at 11 a.m.

14.09 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 3, 2000/Phalguna 13, 1921 (Saka).*

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